

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023**

IN THE MATTER OF:

Arun Tiwari

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

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THROUGH




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Place: New Delhi

Date: 29.04.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

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State of Uttar Pradesh & Ors.

...Respondents

**RESPONSE BY RESPONDENT NO.6 IN COMPLIANCE WITH
ORDER DATED 26.02.2024 PASSED BY THIS HON'BLE
TRIBUNAL**

MOST RESPECTFULLY SHOWETH:

1. That the present response (“**Response**”) is being filed on behalf of M/s Gawar Construction Limited (“**Gawar Construction**” / “**Answering Respondent**”, as the context requires) in compliance with order dated 26.02.2024 passed by this Hon’ble Tribunal, through Mr. Phul Kumar Gaur its duly authorized representative. Copy of Power of Attorney in favor of Mr. Phul Kumar Gaur along with a copy of Board Resolutions are annexed herewith and marked as **Annexure 1**.
2. *Vide* order dated 26.02.2024, this Hon’ble Tribunal was pleased to implead Gawar Construction as Respondent No.6 in the present original application i.e. OA No. 556 of 2023 (“**OA 556**”). A further direction was issued seeking a response from the Answering



Respondent in respect for carrying out mining work after obtaining environmental clearance (“EC”) in respect of the Project (as defined hereinafter). The relevant portion of the order dated 26.02.2024 is extracted hereunder for ease of reference and convenience of this Hon’ble Tribunal:

“4. The report does not disclose that the Project Proponent- M/s Gower Construction Limited has carried out the mining after obtaining the EC. Hence, we deem it proper to implead the Project proponent as respondent no. 6 as under:-

- i. M/s Gower Construction Limited, Sector-48,
Sona Road, Gurugram, Haryana*

5. Let Notice be issued to the newly added respondent for filing the response, at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.”

A. PRELIMINARY SUBMISSIONS

3. At the outset, the Answering Respondent denies any contentions, averments, submissions made by the Complainant i.e. Mr. Arun Tiwari alleging any wrongdoing by the Answering Respondent including but not limited to any illegal soil mining by the Answering Respondent.



4. It is further submitted that the present proceeding is a gross abuse of the process of law by the Complainant, Mr. Arun Tiwari, who has initiated the present proceeding with vengeful and oblique motives against the Answering Respondent. To achieve this, the Complainant has concealed material facts and sought to mislead this Hon'ble Tribunal. At the outset, it may be noted that:

- a) Uttar Pradesh Expressways Industrial Development Authority ("UPEIDA") is the Project Proponent of the "**Bundelkhand Expressway**" i.e. a 296.07km 04 Lane (extendible to 06 lane) access controlled expressway starting in District Chitrakoot and ending near village Kudrail in district Etawah (hereinafter referred to as the "**Project**" / "**Highway**" as the context may apply).
- b) All responsibility of obtaining requisite approvals, including environmental clearance ("**EC**") for the Project lies with UPEIDA, even as per the agreement executed between UPEIDA and the Answering Respondent. The said responsibility has been duly discharged by UPEIDA.
- c) In fact, UPEIDA applied for and was granted the EC for the Project by the State Level Environment Impact Assessment Authority, Uttar Pradesh *vide* letter dated 23.11.2019 bearing reference no. 407/Parya/SEAC/4632-5156/2018 (hereinafter the "**Project EC**").

A copy of the Project EC issued to UPEIDA is annexed herewith and marked as **Annexure 2**.



- d) The Answering Respondent i.e. Gawar Construction is merely one of 4(four) contractors awarded tenders to build the said expressway in a total of 6(six) packages.
- e) The Answering Respondent was issued a letter of intent on 28.11.2019 and a detailed agreement was executed on 20.12.2019 w.r.t. Package IV on which Joint Inspection was carried. The Project EC was issued in favour of UPEIDA prior to involvement of the Answering Respondent and the Answering Respondent, merely being one of the contractors, had no role or obligation to obtain the Project EC.
- f) The Answering Respondent commenced works on 15.01.2020 pursuant to the Appointed Date vide letter of UPEIDA dated 15.01.2020.
- g) The Answering Respondent was constrained to file an FIR on 30.05.2020 *inter alia* against the Complainant, owing to the Complainant (along with his acolytes) deliberately hindering the construction of such a critical infrastructure project by intimidating, threatening and extorting the workers/suppliers/site personnel of the Answering Respondent.
- h) Despite such hindrances, the Answering Respondent completed its section of the works by 28.07.2022.
- i) The Complainant sent its letter alleging 'irregularity' in the works by the Answering Respondent on 12.06.2023 i.e. nearly 1 year **after** the works by the Answering Respondent were already completed **and** certified to be complete by the Project Proponent.



- j) In the said letter, the Complainant *inter alia* concealed the fact that the Answering Respondent was merely 1 out of 4 contractors involved in the construction.
5. Apart from the deliberate suppression of such material facts, even the allegations by the Complainant regarding mining being carried out without permission is utterly false. No illegal mining was carried out by the Answering Respondent and the said position has been duly verified in the factual report dated 12/13.12.2023 submitted by the District Magistrate Jalaun (“**Factual Report**”) and joint status report dated 12.02.2024 submitted jointly on behalf of by the Joint Committee comprising State of Uttar Pradesh (through its chief secretary), the District Magistrate, Jalaun, the UP Pollution Control Board (through member secretary) National Highway Authority of India (through Project Director) and PWD (through Executive Engineer) (the “**Joint Status Report**”). The relevant extracts from the said reports are reproduced hereunder:

A. Factual Report dated 12/13.12.2023 submitted by the District Magistrate, Jalaun

“

S.N	Issue Raised	Factual Status
1.	<i>The allegation is that in the course of construction of Bundelkhand Expressway project, the illegal mining of soil upto 10-15 mtrs. Depth from the farmer's land is being done by the project</i>	<i>After on-site verification by the committee, it was confirmed that all mining activities have been carried out in accordance with the approved depth specified in the mining permission and as</i>



	<i>proponent M/s Gawar Construction Limited in collusion with the officers of UPEIDA.</i>	<i>per the affidavit provided by the landowner, as documented in Annexure-1.</i>
2.	<i>It is alleged that on account of this illegal activity, the road has been damaged at several places.</i>	<i>After site visit and joint verification by the committee, including PWD officials, M/s Gawar Construction Limited, and UPEIDA officials, it was confirmed that all road damages resulting from the construction of the Bundelkhand Expressway have been duly addressed and rectified in compliance with stipulated specifications. The joint verification report detailing these findings is attached herewith as Annexure-2.</i>
3.	<i>Further allegation is that for the said project, the mining is going on since February 2020 whereas the application seeking permission for mining has been made in 2021 and that on account of illegal deep mining, hundreds of cattle's have died and the damage to the environment has been caused.</i>	<i>After investigation of documents, it's confirmed that, all mining activities since 2020 have been conducted with proper permissions from the mining department, as evidenced by the attached Annexure-3. Regular environmental assessments, enclosed as Annexure-4, reveal no</i>



		<i>evidence of environmental damage or adverse effects. There is no evidence to suggest death of hundreds of cattle's due to the project.</i>
4.	<i>As against the permission for mining upto 2 mtrs. Depth, the mining has been carried out by the project proponent in the agricultural field from 20 to 55 feet deep and illegal mining from the agricultural field of many agriculturalists has been done without even seeking the permission</i>	<i>All mining conducted by the project proponent has adhered to the guidelines, as explicitly outlined and accepted by the respective landowners. Affirmed by the attached Annexure-1, where the landowner's affidavit explicitly supports the mining activity, specifying the depth required solely for pond construction purposes. Further, there is no evidence of unauthorized deep mining or infringement upon agricultural fields without permission."</i>

B. Joint Status Report dated 12.02.2024:

"1. It appears that the Project Proponent, has not conducted illegal mining during the construction of the Bundelkhand Expressway project, as there are no evident defaults on the part of the Project Proponent. The mining activities were duly approved and signed by the Mining Officer Orai, Jalaun.



2. *It is observed that the damaged roads have been repaired and this restoration has been verified and approved by P.W.D officials.*
3. *There is no evidence of deep mining beyond the approved limit on the site, no agricultural fields have been excavated without the permission of the landowners, and all mining activities have been conducted within the permissible depth.*
4. *That Upon thorough on-site investigation, the Joint Committee meticulously examined for any signs of unauthorized mining by the Project Proponent and evaluated potential environmental impacts. The conclusive report affirms non-presence of illegal mining and as per independent party report, there is no environmental damage that was found.”*
6. As regards the second allegation regarding the EC, it would be pertinent to refer to Joint Status Report dated 12.02.2024 wherein after thorough investigation it was concluded that “*The conclusive report affirms non-presence of illegal mining and as per independent party report, there is no environmental damage that was found”*
7. It is submitted that notice to the Answering Respondent was issued to ascertain whether the EC was taken by the Answering Respondent and whether works were carried out as per the EC. In this regard, it is imperative to note that even as per the agreement executed between UPEIDA and the Answering Respondent, the



obligation of securing the EC for the entire Project was on UPEIDA and that the EC was to be taken for the entire project and not on piecemeal basis. The relevant clause is reproduced hereunder for ease of reference:

“

4.3 ENVIRONMENTAL CLEARANCE

The Authority represents and warrant that the environmental clearance for construction of the Project shall be procured by the authority prior to the Appointed Date. ...”

8. As noted above, the Project EC was obtained by UPEIDA on 23.11.2019, while the ‘Appointed Date’ as per the agreement was 15.01.2020.
9. Further, the Project EC was valid from when the construction was commenced by the Answering Respondent on its own sections (on 15.01.2020) till the completion of works. Thus, since UPEIDA applied for and secured the Project EC for the entire length of the project (i.e. 296km), in terms of its obligations under the agreement with the Answering Respondent, there arises no occasion for the Answering Respondent being a contractor, to do so separately.
10. In fact, to the best knowledge of the Answering Respondent, none of the other 3 contractors separately applied for an EC. The Answering Respondent was 1 out of the 4 contractors who were awarded the works for the construction of the Bundelkhand Expressway.



11. The Response by the Answering Respondent is more fully set out hereunder.

B. BRIEF FACTS

12. The brief facts relevant for the adjudication of the present matter are set out hereinafter.
13. The Project was launched in April 2017 by the Hon'ble Chief Minister of Uttar Pradesh for the development of the Bundelkhand Expressway.
14. As from the official website of UPEIDA, the Project was awarded to be developed in 6(six) packages by a total of 4(four) contractors (including the Answering Respondent), as under:

Package No.	Name of Package	Length (in km)	Name of Developer
1.	Chainage (-)0+790 to Chainage 49+700 (Gonda, district Chitrakoot to Manokhar, up to district Banda	50.490	M/s Apco Infratech Pvt. Ltd.
2.	Chainage 49+700 to 100+000 (Manokhar, district Banda to	50.300	M/s Apco Infratech Pvt. Ltd.



	Kaouhri, up to district Mahoba)		
3.	Chainage 100+000 to Chainage 149+000 (Kaouhri, district Mahoba to Brolikharka, district Hamirpur	49.000	M/s Ashoka Bildcon Ltd.
4.	Chainage 149+000 to Chainage 200+000 (Brolikharka, district Hamirpur to Salabaad, district Jalaun)	51.000	M/s Gawar Construction Limited
5.	Chainage 200+000 to Chainage 250+000 (Salabaad, district Jalaun to Bakhariya, district Auraiya	50.000	M/s Gawar Construction Limited
6.	Chainage 250+000 to Chainage 295+280 (Bakhariya, district Auraiya to Kudrail, district Etawah)	45.280	M/s Dilip Bildcon Limited
	TOTAL	296.070	

15. As is apparent from the aforesaid table, the Answering Respondent
- a) Was one of four contractors appointed by UPEIDA to construct the Project;



- b) The Project on which the Joint inspection was carried i.e. package Nos. 4 totaling 51km out of the total length of 296.070km
16. As is apparent from a bare perusal, the Complainant's allegations regarding mining of soil without permission by the Answering Respondent pertain to the District Jalaun i.e. in respect of Package No.4.
17. As regards Package No.4, the Answering Respondent was issued a 'letter of intent' by UPEIDA on 28.11.2019 and a detailed agreement was executed on 20.12.2019. Thereafter, UPEIDA issued a letter dated 15.01.2020 notifying 15.01.2020 as the 'appointed date' for Package 4 (as per the agreed terms and conditions). Thus, the Answering Respondent commenced construction on the works in respect of Package No.4 on 15.01.2020. A copy of the letter dated 15.01.2020 issued by UPEIDA is annexed herewith and marked as **Annexure 3**.
18. The project engineer for UPEIDA vide letter dated 02.08.2022, certified in terms of approval issued by UPEIDA that the Answering Respondent has completed the construction of the Package No. IV on 28.07.2022. A copy of the letter dated 02.08.2022 issued by the Engineer of UPEIDA is annexed herewith and marked as **Annexure 4**.
19. It is may further be noted that as per the information available on official website of UPEIDA, construction of the Project is complete in all respects and the Project and has been inaugurated by the



Hon'ble Prime Minister. In fact, the said fact is not even in dispute even as per the Complainant.

20. At this juncture, it is crucial to note that, contrary to the false impression being given to this Hon'ble Tribunal, the Project Proponent was UPEIDA and not the Answering Respondent. As is apparent, the Answering Respondent was merely a contractor who was awarded works in respect to Package IV on which the Joint Inspection was carried out.
21. As more fully detailed hereinbelow, obtaining environmental EC, for the Project, submitting semi-annual compliance reports in terms of the EC and submitting a comprehensive environmental impact assessment ("EIA") was solely the responsibility of the project proponent i.e. UPEIDA and was in fact, carried out by UPEIDA to best of our knowledge.
22. As is reflected from the orders dated 15.12.2023 and 26.02.2024 passed by this Hon'ble Tribunal, the present matter i.e. OA 556, came to registered pursuant to a letter dated 12.06.2023 sent by one Mr. Arun Tiwari, the Complainant in the matter.
23. From the said orders, it further appears that the Complainant has not only misrepresented Gawar Construction to be the Project Proponent, but has also made several demonstrably false allegations which *inter alia* include Gawar Construction illegally carrying out soil mining for the Project works, since April 2020, when permission for the same was allotted only on or around 2021.



24. This is manifestly false, given that Gawar Construction had received approval for the soil mining in April 2020. The relevant documents in this regard will be placed hereinbelow.
25. It is submitted that the Complainant has only made false allegations in the present matter and that the entire proceeding initiated before this Hon'ble Tribunal is nothing more than an abuse of process of law. The Complainant is a litigant who has come to this Hon'ble Tribunal with unclean hands, concealing material facts with a view to needlessly harass the Answering Respondent.
26. In this regard, it is pertinent to note that far from being a public spirited and victimized crusader, the Complainant in fact, is himself involved in illegal activities, which include attempts at sabotaging the Answering Respondent's works in the Project. Owing to illegal and nefarious acts of the Complainant, the Answering Respondent was constrained to lodge a first information report no. 117 dated 30.05.2020 before Police Station Ait, District Jalaun Uttar Pradesh ("FIR"), under Sections 386/353/341 and 506 of the Indian Penal Code 1860 ("IPC") *inter alia* against the Complainant. A copy of the FIR dated 30.05.2020 (along with its true typed copy) is annexed herewith and marked as **Annexure 5**.
27. It is ironic that the Complainant alleges wrongdoing by the Answering Respondent in respect of soil mining, when in fact, it was the Complainant (along with several other local accomplices) who threatened, intimidated, coerced and actively tried to prevent



the soil mining works in respect of an inter-change that was being constructed near the 174km mark (in Package 4 of the Project). The Complainant has, under threat of delaying, impeding and preventing completion of the works, extorted money and even cornered 15-20 tractor loads of sand. The Complainant (along with his accomplices mentioned in the FIR) has threatened dire consequences including death not just on the workers/site personnel of the Answering Respondent (and its suppliers etc.) but also on supervisors/officials of UPEIDA. The Complainant would routinely mobilize unruly local elements in an attempt to threaten, hinder and stagnate the works.

28. Evidently, the present complaint before this Hon'ble Tribunal has been lodged by the Complainant as a vindictive counterblast, to the legitimate proceedings which the Answering Respondent was constrained to initiate solely on account of the illegal acts of the Complainant.
29. Without prejudice and in addition to the aforesaid, it is humbly submitted that the Answering Respondent is no fly-by-night operator but is a reputed construction company which takes pride in carrying out works of the highest quality, strictly in accordance with extant norms, guidelines, permissions and legal framework. The Answering Respondent has adhered to such principles even in respect of the works carried out in the present Project. This is substantiated hereinafter.



C. FALSE, MISLEADING ALLEGATIONS AGAINST ANSWERING RESPONDENT

30. At the outset, it is submitted that the Complainant has come before this Hon'ble Tribunal with unclean hands, concealing material facts and with a view to abuse the process of law. The Complainant has misled this Hon'ble Tribunal as regards the status of the Answering Respondent being the 'Project Proponent'.
31. *Vide* order dated 26.02.2024 this Hon'ble Tribunal has sought a response from the Answering Respondent on whether the Answering Respondent "has carried out the mining after obtaining the EC".
32. In this regard, it is submitted as under:
- a) As set out hereinabove, the Project Proponent was UPEIDA. The said position is also reflected in the Project EC.
 - b) The Answering Respondent was merely one of four contractors appointed to for the construction work of the Project on an EPC basis.
 - c) EC for the Project was sought by UPEIDA.
 - d) EC for the Project was granted to UPEIDA by the State Level Environment Impact Assessment Authority, Uttar Pradesh *vide* letter dated 23.11.2019 (the Project EC has been enclosed as Annexure 2 with the present Response).



- e) The mining activity for soil to be used in the Project by the Answering Respondent was done in terms of prior permissions that were received. In this regard, the following approvals issued by the District Magistrate, Jalaun may be noted:

Sr. No.	Reference No.	Date
1.	1058/Mineral-MMC-30	27.04.2020
2.	1083/Mineral-MMC-30	13.05.2020
3.	1085/Mineral-MMC-30	15.05.2020
4.	1108/Mineral-MMC-30	21.05.2020
5.	1109/Mineral-MMC-30	21.05.2020
6.	1130/Mineral-MMC-30	29.05.2020
7.	1131/Mineral-MMC-30	29.05.2020
8.	1163/Mineral-MMC-30	05.06.2020
9.	1184/Mineral-MMC-30	12.06.2020
10.	1187/Mineral-MMC-30	15.06.2020
11.	1194/Mineral-MMC-30	16.06.2020
12.	1195/Mineral-MMC-30	16.06.2020
13.	1288/Mineral-MMC-30	01.07.2020
14.	1334/Mineral-MMC-30	16.07.2020
15.	1367/Mineral-MMC-30	22.07.2020
16.	1555/Mineral-MMC-30	06.10.2020
17.	1564/Mineral-MMC-30	06.10.2020
18.	1685/Mineral-MMC-30	11.11.2020
19.	1699/Mineral-MMC-30	20.11.2020



20.	1700/Mineral-MMC-30	20.11.2020
21.	1701/Mineral-MMC-30	20.11.2020
22.	1702/Mineral-MMC-30	20.11.2020
23.	1703/Mineral-MMC-30	20.11.2020
24.	1711/Mineral-MMC-30	23.11.2020
25.	1712/Mineral-MMC-30	23.11.2020
26.	1715/Mineral-MMC-30	26.11.2020
27.	1716/Mineral-MMC-30	26.11.2020
28.	1718/Mineral-MMC-30	26.11.2020
29.	1769/Mineral-MMC-30	21.12.2020
30.	1770/Mineral-MMC-30	21.12.2020
31.	1771/Mineral-MMC-30	21.12.2020
32.	1024/Mineral-MMC-30	07.01.2021
33.	1027/Mineral-MMC-30	08.01.2021
34.	1797/Mineral-MMC-30	01.01.2021
35.	1798/Mineral-MMC-30	01.01.2021
36.	1826/Mineral-MMC-30	07.01.2021
37.	1832/Mineral-MMC-30	08.01.2021
38.	1833/Mineral-MMC-30	08.01.2021
39.	1898/Mineral-MMC-30	29.01.2021
40.	1968/Mineral-MMC-30	18.02.2021

A copy of the approvals issued by the District Magistrate, Jalaun (along with the true typed copies) are annexed herewith and marked as **Annexure 6 (Colly.)**



- f) As is apparent from the aforesaid, the Claim by the Complainant that mining work had commenced in April 2020, but permissions were received only in or around 2021 is demonstrably false. Since the permissions were sought as the work is progressed and the mining work was only done pursuant to permission.
- g) Further, the Complainants allegations that mining was conducted without consent of landowner is patently false. Contrary to the false allegations, it is apparent from a bare perusal of the approvals, that the consent of the landowner was taken t and placed on record on affidavit at the time of applying for the approval for soil mining for utilization in the Project.
- h) In addition to the aforesaid, it be further be noted that UPEIDA, in compliance with its obligations under the Project EC, would submit a compliance report every 6(six) months showing compliance with the conditions under which the Project EC was granted.
- i) UPEIDA submitted said compliance reports for the periods
- i. April 2020 to September 2020
 - ii. October 2020 to March 2021
 - iii. April 2021 to September 2021
 - iv. October 2021 to March 2022
 - v. April 2022 to September 2022
 - vi. October 2022 to March 2023



vii. April 2023 to September 2023

Copies of the compliance reports submitted by UPEIDA are annexed herewith and marked as **Annexure 7 (Colly.)**

j) It is pertinent to note that from a bare perusal of the said compliance reports, the parameters for mining permissions being taken are reported as “*being complied*” for the duration between April 2020 to September 2022 and “**complied**” for the period between October 2022 to September 2023
(**Ref:** Line Item No. 17 under ‘Special Conditions’)

33. Thus, as is apparent, from the approvals placed on record by the Answering Respondent, as well as the EC compliance reports submitted by the Project Proponent, UPEPDIA, it is clear that the requirement for obtaining mining permissions was always complied with for the duration of the Project.

34. Moreover, it is further pertinent to note that:

a) Works being carried out by the Answering Respondent were completed on 28.07.2022 as also certified by UPEIDA.

b) However, the Complainant’s letter alleging irregularities in soil mining by the Answering Respondent was issued on 12.06.2023 i.e. nearly one full year **after** the works were completed by the Answering Respondent and certified to be complete by the Project Proponent i.e. UPEIDA.



35. In addition to the aforesaid, it is further pertinent to note that the allegations raised by the Complainant were looked into and were categorically negated by the Factual report of the District Magistrate, Jalaun (dated 12/13.12.2023) as well as the Joint Status Report (dated 12.02.2024) submitted by jointly by the authorities impleaded *vide* order dated 15.12.2023. In the said reports, it was unequivocally stated that the allegations are baseless and contrary to position on the ground and that there was no illegal mining that was carried out. The said findings of the reports have been recorded by this Hon'ble Tribunal in the orders dated 15.12.2023 and 26.02.2024.
36. As regards whether the works were carried out as per the EC, the said position has been clarified in the present Response. The Answering Respondent, being only a contractor had no role, involvement and/or obligation to procure the EC for the Project. In fact, the EC was obtained and granted in favour of the Project Proponent i.e. UPEIDA, prior to any letter of intent or agreement being executed with the Answering Respondent and much prior to the commencement of any works. Further, UPEIDA also submitted 6(six) monthly compliance reports showing compliance with the conditions under the EC. Thus, it is humbly submitted that even on this aspect, no default or lapse can be attributed to the Answering Respondent.
37. Thus, for these reasons, OA 556 ought to be dismissed by as against the Answering Respondent *in limine*.



PRAYER

In view of the facts and circumstances elaborated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss OA 556 of 2023 as against the Answering Respondent and direct deletion of the Answering Respondent from the array of parties of OA 556 of 2023.

**AND FOR THIS ACT OF KINDNESS, THE RESPONDENT NO.6
AS IN DUTY BOUND SHALL EVERY PRAY.**

**FOR M/s GAWAR CONSTRUCTION LIMITED
Answering Respondent/Respondent No.6**



**PHUL KUMAR GAUR
Authorized Representative**

THROUGH

A handwritten signature in blue ink, appearing to be "Kapil Arora".

A handwritten signature in blue ink, appearing to be "Pravar Veer Misra".

**Kapil Arora/ Pravar Veer Misra
(Enrol. No. D/1421/2003)(D/4372/2017)**

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Mob: 9560470559

Place: New Delhi

Date: 29.04.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

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IN THE MATTER OF:

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Versus

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...Respondents

AFFIDAVIT

I, Phul Kumar Gaur, Son of Shri Niranjan Lal, aged about 64 Years, being the Authorized Representative of M/s Gawar Construction Limited i.e. the Respondent No.6 herein having office at SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgaon (Haryana) 122001, the above-named deponent, do hereby solemnly affirm and declare as under:

1. That, I am the Authorized Representative of the Respondent No.6 in the present case and as such conversant with the facts and circumstances of the present case, based on records maintained by the Respondent No.6 company and hence and competent to depose in respect thereof.
2. That the accompanying Response has been drafted under my instructions and the contents thereof, except the legal averments contained therein, are true and correct to the best of my knowledge and information derived on the basis of the records maintained by the Respondent No.6, in the usual course of business. The legal



averments contained therein are true and correct on the basis of the legal advice, received by me and believed by me to be true and correct.

3. That no part of this affidavit is false and no material facts have been concealed there from.



DEPONENT

VERIFICATION

Verified at Gurgaon on this 29th day of April, 2024, that the contents of the above affidavit are true to my knowledge and nothing material has been concealed therefrom.



DEPONENT



ATTESTED

RAM NIWAS MALIK, ADVOCATE
NOTARY, GURUGRAM (HR.) INDIA

Affidavit

Indian-Non Judicial Stamp
Haryana Government

Date : 15/02/2024

Certificate No. G002024B408



Stamp Duty Paid : ₹ 101

(Rs. Only)

GRN No. 112962677



Penalty : ₹ 0

(Rs. Zero Only)

Deponent

Name : Gawar Construction Limited

H.No/Floor : Dss378

Sector/Ward : 16-17

Landmark : Na

City/Village : Hisar

District : Hisar

State : Haryana

Phone : 95*****09



Purpose : All Purpose to be submitted at Other

The authenticity of this document can be verified by scanning this OrCode Through smart phone or on the website <https://egrashry.nic.in>**POWER OF ATTORNEY**

Know all men by these presents, we, **Gawar Construction Limited** having registered office at DSS-378, Sector 16-17, Hisar-125001 (Haryana) (hereinafter referred to as "the Company") do hereby constitute, nominate, appoint and authorize **Mr. Phul Kumar Gaur (bearing Aadhar no. 7626 0631 6124) S/o Sh. Niranjan Lal, R/o House No. 413, Sector 51, Gurugram- 122001 (Haryana)** as our true and lawful attorney in connection with the court case titled Arun Tiwari vs. Union of India and Ors. pending before NGT Delhi under Original Application No. 556 of 2023 to do or execute all or any of the below acts or things on behalf of the Company:

1. To appear on behalf of the Company and represent Company before the court under jurisdiction in the matter or in any other court where the said case is transferred in future.
2. To engage or appoint any solicitor, counsel, advocate, pleader or lawyer to conduct the above said suits.
3. To prosecute the said suits and proceedings, to sign and verify all Vakalatnama, complaints, pleadings, applications, petitions, replies or documents before the court and to deposit, withdraw and receive document and any money or moneys from the court or from the defendant either in execution of the decree or otherwise and sign and deliver proper receipts for me and discharges for the same.
4. To apply for inspection and inspect documents and records, to obtain copies of documents and papers.
5. To file any appeal, writ, revision or review against any interim or final order before any Court including the High Court and Supreme Court or to defend any appeal, revision, review or other petitions filed in this case before any Court up to the highest Court against any order passed in this case.

Notwithstanding the rights/powers granted to the Attorney hereinabove, it is hereby clarified that, with respect to the court cases, the rights/powers of the Attorney shall be subject to the following restrictions:

- I. The authority granted will be restricted to the subject cited above;



- II. Attorney cannot delegate authority given, to another person.
- III. POA cannot indulge into any illegal/unauthorized activity.
- IV. This Power of Attorney will be valid for one year from the date of its issuance i.e. from 29-04-2024 to 28-04-2025 unless it is revoked.

AND we hereby agree to ratify and confirm all acts, deeds and things lawfully done or caused to be done by our said attorney to and in exercise of the power conferred by this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us and these acts, deeds shall legally bind to our company.

This Power of Attorney shall continue to be in force until it is revoked by the company.

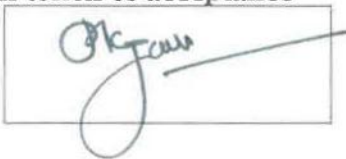
In witness whereof we **Gawar Construction Limited**, have executed this Power of Attorney on this **29th day of February 2024**.

For & on Behalf of
For Gawar Construction Limited
 For Gawar Construction Limited



Director

**Specimen Signature
 Of Sh. Phul Kumar Gaur
 In token of acceptance**



**Signature attested by
 Dr. Bant Singh Singla
 Director
 Gawar Construction Limited**

For Gawar Construction Limited



Director

Witness:-

- 1.



GAWAR CONSTRUCTION LIMITED

SF-01, JMD Galleria,
Sector-48, Sohna Road,
Gurugram - 122001 (Haryana)
Mob.: +91-7303504555
Ph.: (0124) 4854000
Fax : (0124) 4854001/02
Web.: www.gawar.in
E-mail : gcl@gawar.in

An ISO 9001:2015 Certified Company
CIN : U70109HR2008PLC037773

GCL/2021-22/DT-12.04.2021/BR-15

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF M/S. GAWAR CONSTRUCTION LIMITED (CIN: U70109HR2008PLC037773) DULY HELD ON MONDAY, 12TH DAY OF APRIL, 2021 AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT DSS-378, SECTOR-16/17, HISAR-125005, HARYANA.

AUTHORIZATION TO MR. BANT SINGH SINGLA, DIRECTOR OF THE COMPANY

"RESOLVED THAT Mr. Bant Singh Singla, Director of the Company be and is hereby authorized to do the following acts, deeds and things on behalf of the Company:

- To execute, file, authenticate and sign, digitally or manually, various forms, papers, returns and documents under Company Act, 2013 or under any other Acts, with ROC, Regional Director, Ministry of Corporate Affairs, Central Government and/or any other prescribed authority, as and when required for the business of the Company and to execute day to day working in this behalf;
- To sign, digitally or manually, execute, deliver, submit the documents/papers, agreements, contracts, deeds, certificates, registration, slips or other relevant documents, as and when required, in relation to any work, matter, case or issue, with the Central Government, State Government, National Highway Authorities, Central or State Government Authorities, Municipal Bodies, Corporation, local authorities and any other concern or department as may be beneficial for the interest of the company as and when required.
- To re-present the Company before the Govt./Semi-Govt./Revenue Authorities or any other authorities such as Court or any other authorities/department and to execute, sign, file and submit any document, papers or forms in this behalf;
- To execute, sign, file and submit any document, paper, deed, agreement, extracts for and on behalf of Company and to do all the correspondence with various authorities as and when required for the fulfillment of objects of the Company.
- to make necessary application and to give necessary power of attorney (s), undertakings (s), deeds, papers and all other documents etc. necessary for the purpose of legal/arbitration proceedings of the Company in relation to the project(s) allotted/to be allotted to the Company and for all matters incidental thereto as may be considered necessary and expedient on behalf of the company and authorized to sign and execute any of the above mentioned documents, carry out modifications or amendments thereto.
- To delegate the above said authority/authorities to any other person/persons and/or to any official/officials of the company through issue of Power of Attorney or Authority letter as and when required for the fulfillment of objects of the Company.

For Gawar Construction Limited

Director



Regd. Office : DSS - 378, Sector 16-17, Hisar - 125005 (Haryana)
Ph.: (01662) 246117, 250361, Fax : (01662) 248885

TRUE COPY

FURTHER RESOLVED THAT the aforesaid powers entrusted to the said director shall be valid and effective till his association with the company or revoked by the Board, whichever is earlier.

FURTHER RESOLVED THAT all the Directors of the Company be and are hereby, jointly or severally, authorized to execute, sign and file the relevant forms, deeds, any document or papers and to do all the acts and deeds and things which are necessary or expedient for this resolution.

FURTHER RESOLVED THAT a certified true copy of this resolution be furnished as may be required under the signature of any of the Director/Chief Executive Officer/Chief Financial Officer/Company Secretary, severally, of the Company."

Certified to be true copy

FOR GAWAR CONSTRUCTION LIMITED

For Gawar Construction Limited

Ravinder Kumar

Director

DIN-01045284

19 Park Drive Malibu Town,

Sector-47, Sohna Road, Gurugram


Director



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Awanish Kumar Awasthi,
Chief Executive Officers,
M/s UP Expressway Industrial Development Authority,
C-13, 2nd Floor, Paryatan Bhawan,
VipinKhand, Gomti Nagar,
Lucknow- 226010

Ref. No. 407/Parya/SEAC/4632-5156/2018

Date: 23 November, 2019

Sub: Environmental Clearance for Proposed Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

Dear Sir,

Please refer to your application/letters 09-01-2019, 14-01-2019, 04-1-2019, 26-02-2019, 09-10-2019, 24-10-2019, 04-11-2019 & 09-10-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 06/11/2019 and SEIAA in its meeting dated 22/11/2019.

A presentation was made by the project proponent Shri Manoj Kumar Gupta, Superintending Engineer, UPEIDA along with their consultant M/s Vardan Environet. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).
2. Terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 26/Parya/SEAC/4632/2018, dated 10/05/2019.
3. EIA report submitted by the project proponent on 24/10/2019.
4. The proposed expressway will be having 4-Lane (Expandable to 6 lane) configuration starting from Ch. (-) 0+790 at Jhansi-Allahabad Road Junction (Near Chitrakoot) and terminates at Ch. 295+280 (at Agra-Lucknow Expressway) in Etawah.
5. High speed connectivity starts from Km 266.6 of NH 76/new NH 35 (Varanasi- Banda road), near Bharatkoop to km 133.778 of Agra-Lucknow Expressway near village Kudrail in Etawah district.
6. Salient features of the project:

Design Speed	120 Km
Width of Carriageway	7.5m both sides (2x2 Lanes) along with 3.0m Paved shoulder and 2.0m Earthen shoulder on either side.
Width of ROW	110m
Width of Median	5.5m raised median including 0.75m edge strip on both sides
Service Road	3.75m wide carriageway in staggered manner on one side
Safety Features	Metal beam Crash Barrier on Shoulders and Median, Road, Studs, ROW Fencing, Pavement Marking, Caution and Slogan Boards, Anti-Glare Screens on Curves, Advanced Traffic Management System
Wayside Amenities	4 Location
Toll Plazas	At Start and End of Expressway and at 4 Nos. Double Trumpet interchange locations

7. Key structure of the project:

Sl. No.	Type of Structures	Proposed no.
1	Interchange	13



TRUE COPY

Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

2	Major Bridge	14
3	Minor Bridge	266*
4	Vehicular Underpass	19
5	Light Vehicular Underpass	97
6	Pedestrian Underpass	98
7	RoB	4
8	Toll Plaza	6
9	Wayside Amenities	4
10	Fly Over	18

8. Land Acquisition for Expressway:

- Total Districts: 7 Districts viz. Chitrakoot, Banda, Mahoba, Hamirpur, Jalaun, Auraiya & Etawah
- Total Tehsils: 17 nos. (as in Table below)
- Villages to be affected: 182
- Total land to be acquired: 3618.771 Hectare (approx.)
- Land already acquired: 3321.0206 Hectare (As on 18.08.2019)
- Fund Allocated for LA: 2512 Crore (approx.)

9. 270,000 Nos. of trees will be planted as Compensatory Plantation and environmental enhancement.

10. Estimated Cost of the Project: INR 8869.52 Crores.

11. Raw Material/ Fuel Requirement details:

Raw Material /Fuel	Quantity per Annum/ Total Quantity for construction)	Unit	Source (in case of Import, please specify country and Name of the port from which Raw Material / Fuel is received)	Mode of Transport	Distance of Source from Project Site (in Kilo meters) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage (Linkage / Fuel Supply Agreement / e-auction / MoU / LOA / Captive / Open market / Others)
Soil	7,00,00,000	Cum	Nearby Borrow Area	Road	0.002-2.00Km (Lead Varies)	The contractor will make the necessary material supply agreement with the authorised vendor during construction period
Sand	9,00,000	Cum	Sand Quarries	Road	Within 1-2 km	
Cement	7,00,000	Cum	Authorized Vendors at Local level	Road	-	
Aggregates	78,00,000	Cum	Approved Quarry sites	Road	2-26 Km (Lead varies)	
Bitumen	1,30,000	MT	Authorized Vendors	Road	-	
Steel	1,00,000	MT	Authorized Vendors	Road	-	
Fly Ash	10,00,000	Cum	Power Plants with 300 km radius	Road	90-170 Km (Lead varies)	
Plastic Waste	1300	MT	Authorized Vendors	Road	-	
Water	13,270	KLD	SW/GW	Road	-	After obtaining permission from the regulatory authorities

12. The project proposal falls under category-7(f) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 12/09/2019 & 06/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 22-11-2019 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

A. General Conditions:

1. A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include:
 - I. The detailed impact analysis under the scope of work particularly the impact on ambient air quality interpreting the incremental concentration of the various parameters based on air quality models.
 - II. The specific target group in the predominant wind directions.

- III. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels in order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms.
- IV. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made.
2. Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.
3. The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.
4. The project proponent will set up separate environmental management cell for effective implementation of the EMP etc as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.
5. Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports in respect of mitigative measures and other Environmental protection activities.
6. A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.
7. The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.
8. First aid centers along the highway should be identified with referral facility for nearby trauma centers for causality management.
9. Regular noise levels should be monitored during construction and operation phase.
10. The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes alongwith compliance report.

B. Specific Conditions:

1. Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants effecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt apart from one another., and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.
2. Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.
3. Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.
4. Bio-diversity in terms of flora and fauna shall be maintained.
5. State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
7. Source of water-required water shall be met by rivers and canals wherever it is possible. In no other option borewell may be recommended after obtaining permission competent authority.
8. Felling of trees only after obtaining NOC from the competent authority.
9. Vehicle having PUC certificate should be use.
10. Safe drinking water for labours should be provided.
11. 100 PPM, PM₁₀ must be achieved.
12. Continuous online AAQ monitoring at every 100 KM interval to be done.
13. Trauma center alongwith refreshment center at every 50 KM to be provided.
14. Drainage line and provision of lighting on both side of the road side should be provided.
15. Traffic light signal at each crossing and at diversion point to be provided.
16. Name of approaching town with mileage sign to be provided.
17. Mining permission from competent authority should also be taken.



Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banada, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

18. The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.
19. The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.
20. The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.
21. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
22. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
23. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (In case of the presence of schedule-I species in the study area).
24. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
25. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
26. All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station.
27. Ground and surface water sources (including rivers and canals) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption including use of stored rain water should be explored and included in the comprehensive EIA as indicated in condition no. 1.
28. It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection) Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified Eco-Sensitive areas (iv) Inter-State boundaries and international boundaries.
29. For any extraction of ground water, prior permission from CGWB shall be taken.
30. Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.
31. Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.
32. Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected. Wetlands within the study area of the project should be identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive E.I.A.
33. The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.
34. The operation and maintenance of dust monitoring to be reviewed after every six months.
35. Rain water harvesting sites should be developed where ever possible as per norms.
36. The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.
37. Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.
38. Rest areas with facilities like toilets and refreshment may be included along the expressway.
39. Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.



40. It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. It is also suggested that it will be better if in between two roads strong railing could be provided with sufficient height.
41. Overloading factor should be adequately incorporated during design and construction of the expressway.
42. Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.
43. Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.
44. Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.
45. On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.
46. Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.
47. Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.
48. Acquisition of land should be as prescribed under Govt. Rules.
49. Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.
50. Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.
51. Borrow pits should be so selected so as to have minimum loss of productive land.
52. Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, batching plants, hot mix plants etc.
53. Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.
54. The alignment shall be so maintained that there is no Archeological or cultural property in the project area.
55. The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.
56. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.
57. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents.
58. Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following:
 - a) No excavation or dumping on private property is carried out without consent of the owner.
 - b) No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive locations.
 - c) Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area.
 - d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained.
 - e) During the earthwork on embankments care is to be taken regarding environmental pollution. The adequate number of sprinkles should be used during the operation period.
59. Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.
60. Borrow pits and other scars created during the road construction should be properly leveled and treated.
61. Possibility of use of non conventional energy sources may be explored.
62. Municipal solid waste & Hazardous waste shall not be used in the construction of the express way.
63. Automatic traffic signal is to be provided at all crossing functioning during day and night.
64. During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.



Ec for Construction of 04 Lane Bundelkhand Expressway (expandable to 06 lane) in District-Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah, U.P., M/s Uttar Pradesh Expressway Industrial Development Authority (UPEIDA).

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)

Member Secretary, SEIAA

No. /Parya/SEAC/4632/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Chitrakoot, Banda, Hamirpur, Mahoba, Jalaun, Auraiya and Etawah.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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ANNEXURE - 3

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UPEIDA

UTTAR PRADESH EXPRESSWAYS INDUSTRIAL DEVELOPMENT AUTHORITY
2nd Floor, Paryatan Bhawan, C-13, Vipin Khand, Gomti Nagar, Lucknow- 226010
■ 0522-2307542/2307592, Fax-0522-4013560, Email-upeida2@gmail.com

Ref. 6999/UPEIDA/2019/801/Agreement Dated 15 January 2020

To,

M/s Gawar Construction Ltd.
SF-01, JMD GALLERIA,
SECTOR - 48, SOHNA ROAD,
GURGAON - 122001 (HARYANA)

Kind Attn: Sri Ravinder Singh, Whole Time Director

Sub: Development of 'Bundelkhand Expressway' (Package-IV) from Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis

Sir,

In terms of the Agreement dated 20.12.2019 executed between UPEIDA and M/s Gawar Construction Ltd. for development of 'Bundelkhand Expressway' (Package-IV) from Baroli Kharka (Dist. Hamirpur) to Saalabad (Dist. Jalaun) (Km 149+000 to Km 200+000) in the State of Uttar Pradesh on EPC Basis, UPEIDA has provided to you the 'Right of Way' on more than 90% of the total length of captioned Expressway Project as per joint memorandum dated 13.01.2020 (copy annexed herewith).

As per the provisions of Agreement dated 20.12.2019, consequent upon providing the 'Right of Way' on more than 90% of the total length of Expressway Project, the 'Appointed Date' is hereby notified as 15.01.2020 for the captioned Expressway Project.

You are requested to note the above and take further necessary action as per the provisions of the agreement.

Yours Faithfully,



(Awanish Kumar Awasthi)
Chief Executive Officer

Encl: As above.

Copy to :

1. Principal Secretary, Infrastructure & Industrial Development Department, GoUP - for information please.
2. ACEO/ FC/ CE/ OSD (Land-Bundelkhand)- for further necessary action.

Sh. B. S. Singh
Sh. Pardeep Garg (MAG)
82
16/01/2020

Chief Executive Officer

TRUE COPY



ICT:847:APM:4788

02nd August'2022

Authorized Signatory,
Gawar Construction Limited,
SF-01, JMD Galleria, Sector-48, Sohna Road,
Gurugram, Haryana-122001 s.puwar@gawar.in

Sub: Consultancy Services for acting as Authority's Engineer "For Supervision of Package- IV to Package- VI of Bundelkhand Expressway" (Package -IV) From Barolikharka Dist. Hamirpur to Saalabad Dist. Jalaun Ch. 149+000 to 200+000 in the State of Uttar Pradesh on EPC Basis- **Issuance for Completion Certificate Under Clause 12.4.1 of Article-12 of Contract Agreement-Reg.**

- Ref.:** 1. Authority's letter no. 3553-02/UPEIDA/19/1419-Vol VI/Tech dated 02.08.2022
2. Our letter no. ICT:847:APM:4588 dated 22.07.2022
3. Contractor letter no. GCL/Bundelkhand/F-509/AE/FY2022-23/2097 dated 20.07.2022
4. Our letter no. ICT:847:APM:4107 dated 01.07.2022
5. Authority's letter no. 2518/UPEIDA/19/14-19-Vol-VI/Tech dated 01.07.2022
6. Our letter no. ICT:847:APM:3555 dated 08.06.2022
7. Contractor letter no. GCL/Bundelkhand/F-509/AE/FY2022-23/1941 dated 06.06.2022

Dear Sir,

1. This has reference to the letter 3rd cited wherein the EPC Contractor M/s Gawar Constrictions Ltd., had requested for issuance of Completion Certificate as per Clause 12.4 of Contract Agreement for the complete stretch of Project Expressway.
2. It is stated that the Project Expressway site as mentioned in Schedule-A has been constructed as specified in Schedule-B & Schedule-C and in conformity with the Specifications & Standards set forth in Schedule-D of the Contract Agreement.
3. The Authority's Engineer had sought the Authority's approval for issuance of Completion Certificate vide letter 2nd cited.
4. The Authority gave its approval for issuance of Completion Certificate vide letter no. 1st cited. Copy is enclosed as **Appendix-I**.

A



Innovative, Creative & Technologically Sustainable Infrastructure Solutions

CIN : U74899DL1987PTC026913

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New Delhi-110 016, INDIA

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Email :
business@ictonline.com

Website :
<http://www.ictonline.com>



5. Subject to the provisions mentioned in Clause 12.4.1, upon completion of all Works forming part of the Project Expressway, from **Ch:149+000 to Ch:200+000** that can be safely and reliably placed in service of the Users, the Authority's Engineer hereby issues duly signed "**COMPLETION CERTIFICATE**" w.e.f 28th July 2022 which is enclosed.

Thanking you,

For Intercontinental Consultants and Technocrats Pvt. Ltd.,

Yours Truly,




(Avadhesh Pratap Mishra)

Authority's Engineer

Encl.: Completion Certificate

CC:

1. Mr. Awanish Kumar Awasthi, Chief Executive Officer, UPEIDA, C-13, 2nd Floor, Paryatan Bhawan, Vipin Khand, Gomti Nagar, Lucknow – 226010; be.upeida1@gmail.com
2. Chief General Manager, UPEIDA, Paryatan Bhawan, Vipin Khand, Gomti Nagar, Lucknow– 226010 (U. P.) be.upeida1@gmail.com
3. Chief Engineer, UPEIDA, Paryatan Bhawan, Vipin Khand, Gomti Nagar, Lucknow– 226010 (U. P.) upeida2@gmail.com
4. Executive Engineer, P.I.U. IV, Bundelkhand Expressway UPEIDA, Kaunch Road, Jalaun Bypass, Orai – 285001 upeidaorai4@gmail.com
5. Team Leader, 3785, Ram Nagar, Near Chaudhary Charan Singh Inter College Orai, District Jalaun, Uttar Pradesh – 285001 tl.orai@ictonline.com
6. Resident Engineer, Package – IV, M/s ICT Pvt. Ltd, C/o Mrs. Sarla Ojha & Mr. Avnindra Kr. Ojha, 3785, Ram Nagar, Near Chaudhary Charan Singh Inter College Orai, District Jalaun, Uttar Pradesh–285001; pkg4.orai@ictonline.com
7. Project Manager, Pkg-IV, from Barolikharka Dist. Hamirpur to Saalabad Dist. Jalaun Ch. 149+000 to 200+000, in the State of Uttar Pradesh on EPC Basis; bundelkhandexpresswaypkg4@gawar.in

Appendix-I

Dated 28th July 2022

Completion Certificate

1. I; **Avadhesh Pratap Misra**; acting as the Authority's Engineer; under and in accordance with the Agreement dated 20th December 2019; for construction of the Development of Bundelkhand Expressway (Package-IV); From Barolikharka (District Hamirpur) to Saalabad (District Jalaun) (Km149+000 to Km 200+000) in the State of Uttar Pradesh on Engineering; Procurement and Construction (EPC) basis through **M/s Gawar Construction Ltd.**; hereby certify that the Tests in accordance with Article 12 of the Agreement have been successfully undertaken to determine compliance of the Project Expressway with the provisions of the Agreement; and I am satisfied that the Project Expressway can be safely and reliably placed in service of the Users thereof.
2. It is certified that; in terms of the aforesaid Agreement; all works forming part of Project Expressway have been completed; and the Project Expressway is hereby declared fit for entry into operation on this the 28th day of July 2022.

SIGNED; SEALED AND
DELIVERED

For and on behalf of
AUTHORITY'S ENGINEER by:



Avadhesh Pratap Misra
Authority's Engineer
M/s Intercontinental Consultants and
Technocrats Pvt. Ltd., A-8, Green
Park, New Delhi - 110016

Innovative, Creative & Technologically Sustainable Infrastructure Solutions

CIN : U74899DL1987PTC026913

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Fax :
+91-11-26855252

Email :
business@ictonline.com

Website :
<http://www.ictonline.com>

Ref. No. ~~3553-92~~ UPEIDA/19/1419-Vol VI /Tech.

Dated 02 Aug, 2022

To,

Shri A.P. Misra,
Authority Engineer,
M/s Intercontinental Consultant and Technocrats Pvt. Ltd.
A-8 Green Park, New Delhi- 110016.

Sub:- Issuance of Completion Certificate for Pkg-IV of Bundelkhand Expressway as per Clause-12.4.1 of Contract Agreement-Reg.

- Ref:- (i) Your letter no. ICT:847:APM:4588 dated 22.07.2022.
(ii) Team Leader, M/s RITES Ltd, PMC cum ETA of Bundelkhand Expressway letter no. RITES/HW/UPEIDA/Bundelkhand Expressway/2022/624 dated 26.07.2022
(iii) Executive Engineer, PIU-IV, Orai letter no. 993/UPEIDA/PIU-04/TECH./22-23 dated 26.07.2022.
(iv) Authorized Signatory, M/s Gawar Construction Ltd, EPC Contractor of Pkg-IV of Bundelkhand Expressway letter no. GCL/Bundelkhand/F-509/AE/FY2022-23/2085 dated 18.07.2022.
(v) This office letter no. 3306/UPEIDA/19/1419-Vol VI/Tech dated 26.07.2022.

Dear Sir,

Please refer to your above captioned letter (i) vide which you have apprised that contractor has completed the Punch List items including items of works stated by PMC cum ETA consultant's non conforming observation of works within 30 days of issuance of provisional certificate. Further, you have sought approval for issuance of Completion Certificate of Pkg-IV of Bundelkhand Expressway under Clause-12.4.1 of Contract Agreement to EPC Contractor of Pkg-IV of Bundelkhand Expressway.

Team Leader, M/s RITES, PMC cum ETA consultant vide his above referred letter at sl. no.-(ii) has submitted the duly signed compliance report which is reproduced below:-

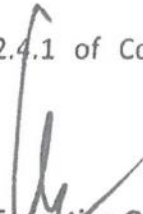
" 1. ii) It is to mention that all Format-1: Non-conforming observations reported by PMC cum ETA/RITES have been complied by the EPC Contractor and "Final Report on Compliance- EPC Contract Package-IV" has also been submitted vide this office letter no. RITES/HW/UPEIDA/Bundelkhand Expressway/2022/622 dated 26.07.2022. Hence, it is to mention that all PMC cum ETA/RITES observations mentioned in Format-1: non-conforming have been complied by the EPC Contractor Package-IV.

4. We do hereby recommend the authority for issuance of Completion Certificate to Package-IV (M/s Gawar Construction Limited)."

Executive Engineer, PIU-IV, Orai vide above referred letter at sl.no. (iii) has recommended to issue the Completion Certificate to the EPC Contractor of Pkg-IV.


In view of recommendations made by you, Team Leader, M/s RITES and Executive Engineer, PIU-IV, the permission w.e.f. 28.07.2022 for issuance of Completion

Certificate of Pkg-IV of Bundelkhand Expressway under Clause 12.4.1 of Contract Agreement of EPC Contractor is hereby accorded.


Chief Executive Officer
UPEIDA, Lucknow

Copy to following for information:

1. Chief General Manager, Bundelkhand Expressway, UPEIDA, Lucknow.
2. Chief Engineer, UPEIDA, Lucknow.
3. Team Leader, M/s RITES PMC cum ETA Consultant, C-2/51, Ansal API, Sushant Golf city Lucknow, 226002 in reference to his above referred letter at sl. no. (ii) above.
4. Team Leader, Authority Engineer-II, Bundelkhand Expressway, M/s ICT Pvt.Ltd. 3785, Ramnagar near Chaudhary Charan Singh Inter College, Orai, Dist-Jalaun- 210001.
5. Executive Engineer, PIU-04, Bundelkhand Expressway, opposite Muskan Hospital and Research Centre, Jalaun Road, Orai-285001 in reference to his above referred letter at sl. no. (iii) above.


Chief Executive Officer
UPEIDA, Lucknow

Case Diary Details प्रकरण दैनिकी का विवरण

Case Diary No. (प्रकरण दैनिकी सं.): CD/3
FIR No. (प.सू.रि. सं.): 0117
P.S. (थाना): एट

Case Diary Supplementary No. (प्रकरण दैनिकी पूरक सं.):
Date (दिनांक): 30/05/2020
District (जिला): जालौन

1. General Information (सामान्य जानकारी)

- a) Date of Preparing the Case Diary (प्रकरण दैनिकी तैयार करने की दिनांक): 30/05/2020
- b) Start time of Investigation (जांच प्रारंभ समय): 18:30 बजे
- c) End time of Investigation (जांच अंत समय): 20:00 बजे
- d) Places Visited (स्थानों का दौरा किया):
थाना एट क्षेत्र

e) Investigation Brief (जांच सक्षिप्त):

मु०अ०स० 117/20 धारा 386/353/341/506 IPC थाना एट जनपद जालौन दि० घटना 30/05/2020 समय 10.00 बजे व दि० सूचना 30/05/2020 समय 18.04 बजे घटना स्थल झासी उरई हाईवे पर बहद नरछा दूरी 10 किमी चाटी श्री पंकज शर्मा पुत्र एस के शर्मा नि० सीनियर प्रोजेक्ट मैनेजर पैकेज 4 डावड कास्ट्राक्सन लि० बुन्देलखण्ड एक्सप्रेस एट जालौन वनाम अरुण तिवारी पुत्र स्व० श्याम विहारी तिवारी, लल्ला तिवारी पुत्र वृज विहारी तिवारी, मनीष तिवारी पुत्र दिनेश तिवारी, राजेश तिवारी पुत्र कुंज विहारी तिवारी नि० गण नरछा थाना एट जिला जालौन हान नि० शान्ति नगर थाना को० उरईश्रीमान जी मुकदमा उपरोक्त थाना हाजा पर पंजीकृत होकर विवेचना मुझ उ०नि० को सुपुर्द हुयी है थाना पणचालिय से नक्सचिक नकाशरपट प्राप्त हुयी अवलोकन कर नकाल सीडी किया जा रहै है

2. Major Task Performed (मुख्य कार्य प्रस्तुत किया)

S.No.(सं.सं.): 1

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : अपराध विवरण पत्र
- b) Witness Name(गवाह का नाम) :
- c) Relative Name(रिश्तेदार का नाम) :
- d) Age(उम्र) :
- e) Address (पता) :

House No.(मकान संख्या) :
Colony/Locality/Area
(कॉलोनी/इलाका/क्षेत्र):
Tehsil/Block/Mandal
(तहसील/ब्लॉक/मंडल) :
State (राज्य) :
Pincode (पिन संख्या) :

Street Name(गली का नाम) :
Village/Town/City
(ग्राम/नगर/शहर) :
District (जिला) :

Police Station(पुलिस स्टेशन) :
Country(देश) :

f) Description (विवरण) :

नक्सचिक. पेज 1 दिनांक 30/05/2020 सेवा मे श्री मान थाना नम्रभारी अधिकारी महोदय थाना एट जिला जालौन उत्तर प्रदेश विषय बुन्देलखण्ड एक्सप्रेस वे के निर्माण कार्य मे अवरोध / व्यवधान उत्पन्न करने वावत सरकारी कार्य रोकना महोदय सेवा मे निवेदन है कि बुन्देलखण्ड एक्सप्रेस वे के पैकेज 4 का गावड कन्ट्रक्सन लिमिटेड को मिला है यह कार्य 15/01/20 से शुरू किया गया है. यह कार्य उत्तर प्रदेश के बुन्देल खण्ड क्षेत्र के विकाश हेतु शुरु किया गया है. यह एक बहुत ही प्रतिष्ठित प्रोजेक्ट है जिसकी गुणवत्ता को देख रख UPEIDAके वरिष्ठ अधिकारियों द्वारा सतत रूप से की जाती है। यह माननीय मुख्यमंत्री जी का डीम प्रोजेक्ट है इस एक्सप्रेस वे के निर्माण मे किलोमीटर 174 पर झासी कानपुर रोड एन एच 27ल एक बड़ा इण्टर चेंज बन रहा है यह एक्सप्रेसवे विभिन्न ग्रामों से निकल रहा है इस कार्य की गुणवत्ता की जांच विभिन्न एजेन्सीज के द्वारा की जा रही है यहां विभिन्न ग्रामों को जोड़ने के लिए सर्विस रोड भी दी गयी है पिछले कुछ दिनों से अरुण तिवारी ग्राम नरछा मो० न० 9721605555 तहसील उरई जिला जालौन उत्तर प्रदेश तथा लल्ला तिवारी, मनीष तिवारी एव राजेश तिवारी द्वारा रात से एक्सप्रेस वे के निर्माण मे लगातार बाधा उत्पन्न कर रहे है ये लगातार इस एक्सप्रेस वे मे कार्य कर रहे अधिकारियों तथा मिट्टी के ठेकेदारों को ब्लेक मेल कर रहे है पेज 2 ये लगातार इस वात पर दवाव देते है कि हमे इनको बीच मे रख कर मिट्टी का कार्य करे ये हर सभव प्रयास कर रहे है कि सरकारी कार्य मे बाधा उत्पन्न करके दवाव डाल के पैसे की मांग कर रहे है तथा पैसा न देने पर हत्या की धमकी दे रहे है। आज दिनांक 30/05/2020 को इन सभी ने एन एच 27 के इन्टर चेंज के कार्य मे लगे हुए ठेकेदारों की गाड़ियों को नरछा ग्राम के मार्ग पर पाताल पुरी हनुमान जी के मंदिर के पास रोक दिया गया तथा हमारे द्वारा समझाये जाने के वावजूद भी यह रास्ता आगे से निर्माण के बाट बंट किया जाना है इन्होंने भीड इकट्ठी करके रूकवा दिया है यहा पर कार्य कर रहे सभी ठेकेदार, इन्जीनियर, सुपर वाइजर इस बात से भयभीत हो चुके है तथा यहा कार्य बंद हो गया है हमने इसकी जानकारी UPEIDAके वरिष्ठ अधिकारियों को टेलीफोन के द्वारा दे टी है तथा किसी प्रकार की अप्रिय घटना ना हो तथा यह निर्माण कार्य सख्त रूप से चलता रहे इसके लिए आपके पास लिखित शिकायत दर्ज करवा रहे है कृपया उचित सजान ले भवदीय पंकज शर्मा एस० डी० अरोजी अस्पष्ट गावड कान्सट्रैक्सन लिमिटेड बुन्देल खण्ड एक्सप्रेस वे सीनियर प्रोजेक्ट मैनेजर पैकेज 4 मो० न० 9198306666 पिता का नाम श्री एस० के० शर्मा मूल पता मो० न० 191/26 न्यू कालोनी राम गज थाना रामगज अजमेर राज स्थान पिन न० 305001 पेज 3 प्रतिनिधि जिलाधिकारी उरई(फार नैससरी एक्शन) 2 एस० पी० उरई (फार नैससरी एक्शन) 3 सी ई ओ UPEIDA 4 सी ई UPEID 5 पी डी पैकेज 4 UPEIDA प्रश्न आपने अभि०गण के पिता का नाम

व घटना का समय तहरीर में अंकित नहीं किया है इस संबंध में आपका क्या कहना है उत्तर अभि० गण के पिता का नाम हमें नहीं मालूम है
घटना आज समय करीब 10 बजे टिन की है नोट में हे० का० 05 गुरदेव सिंह प्रमाणित करता है कि तहरीर की नकल अक्षरों की सहायता से

S.No.(क्र.सं.) : 2

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : एफआईआर दर्ज
b) Witness Name(गवाह का नाम) :
c) Relative Name(रिश्तेदार का नाम) :
d) Age(उम्र) :
e) Address (पता) :

House No.(मकान संख्या) :
Colony/Locality/Area
(कालोनी/इलाका/क्षेत्र) :
Tehsil/Block/Mandal
(तहसील/ब्लॉक/मंडल) :
State (राज्य) :
Pincode (पिन संख्या) :

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Village/Town/City
(ग्राम/नगर/शहर) :
District (जिला) :

Police Station(पुलिस स्टेशन) :
Country(देश) :

6) Description(विवरण) :

नवराजपुरा, इस समय श्री पंकज शर्मा पुत्र श्री एस० के शर्मा नि० सीनियर प्रोजेक्ट मैनेजर पैकेज 4 गावड कान्ट्रक्सन लिमिटेड बुन्देल
खण्ड एक्सप्रेस वे मूल पता म० न० 191/26 न्यू कालोनी रामगंज थाना राम गंज जिला अजमेर राज स्थान मो० न० 9198306666 मय
हमराही एस० एन० सिंह पुत्र पी० पी० सिंह नि० पटेल नगर थाना कोतवाली उरई मो० न० 9452176677 व श्री आर० सी० वर्मा पुत्र श्री
मुन्शी आर० वर्मा से० ई० 128/657 बाई ब्लाक किटवई नगर कानपुर नगर मो० न० 9450154116 के उपस्थित थाना कार्यालय आकर एक
संज्ञा तहरीर लिखित तथा हस्ताक्षरित स्वयं वाचत अभि० गण द्वारा वर्तमान में चल रहे बुन्देलखण्ड एक्सप्रेस वे के सरकारी निर्माण
कार्य को बाधित करते हुए आवेदक के जीवन को भयग्रस्तकर / जीवन के गम्भीर खतरे में डालकर अवैध पैसों की मांग करना व उक्त कार्य में
निरोध देने के कार्य में लगी गाड़ियों को जबरन बलपूर्वक धडी कराकर रास्ते में अवरोध उत्पन्न करने / रास्ता रोक देने व निर्माण कार्य में लगे
अभियंताओं व कर्मचारियों में भय का माहौल व्याप्त करने व जान माल की धमकी देने के सम्वन्ध में विरुद्ध अरुण तिवारी पुत्र अजात नि०
ग्राम नरछा थाना एट जनपद जालौन मो० न० 9721605555 आदि 04 नफर के है लाकर दाखिल किये कि दाखिला प्रा० पत्र के आधार पर
म० अ० से० 117/20 धारा 386/353/341 /506भा० द० वि० ता० घटना 30/5/2020 समय करीब 10 बजे टिन सूचना इमरोजा समय रपट
सूचना घटना स्थल वृहद ग्राम नरछा हाइवे पर चफासला 10कि० मी० जानिव उत्तर वमुदैयत श्री पंकज शर्मा पुत्र श्री एस० के शर्मा नि०
सीनियर प्रोजेक्ट मैनेजर पैकेज 4 गावड कान्ट्रक्सन लिमिटेड बुन्देल खण्ड एक्सप्रेस वे मूल पता म० न० 191/26 न्यू कालोनी रामगंज
थाना राम गंज जिला अजमेर राज स्थान मो० न० 9198306666 बनाम 1 अरुण तिवारी पुत्र अजात नि० ग्राम नरछा थाना एट जनपद जालौन
2 लला निवासी पुत्र अजात नि० ग्राम नरछा थाना एट जनपद जालौन 3 मनीष तिवारी पुत्र अजात नि० ग्राम नरछा थाना एट जनपद जालौन 4
राजेश तिवारी पुत्र अजात नि० ग्राम नरछा थाना एट जनपद जालौन वतपत्नीश्री उ० नि० श्री गणेश प्रसाद मिश्रा के पंजीकृत किया गया तकमीला
सम्बन्धित रिजि० में किया व कराया जा रहा है डेली काइम रिपोर्ट इरसाल होगी घटना की सूचना जरिये आर० टी० सेट कन्ट्रोल के माध्यम से
सम्बन्धित अफसरन चाला को टी जा रही है नकल एफ० आई० आर० प्रति कम्प्युटराइज्ड हवाले वादी मुकदमा के थाने से मय हमराहीयान
के स्थानत किया गया नकल चिक व नकल रपट वास्ते विवेचना व कार्यवाही अग्रिम विवेचक को आने पर दी जायेगी। मूल तहरीर जिसमें
घटना का सम्पूर्ण विवरण अंकित है संलग्नक मूल एफ० आई० आर० में किया गया जिसे कल उचित माध्यम से जरिये डाक सम्बन्धित कोर्ट
स्थाना की जायेगी।

S.No.(क्र.सं.) : 3

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : अनूय
b) Witness Name(गवाह का नाम) :
c) Relative Name(रिश्तेदार का नाम) :
d) Age(उम्र) :
e) Address (पता) :

House No.(मकान संख्या) :
Colony/Locality/Area
(कालोनी/इलाका/क्षेत्र) :
Tehsil/Block/Mandal
(तहसील/ब्लॉक/मंडल) :
State (राज्य) :
Pincode (पिन संख्या) :

Street Name(गली का नाम) :
Village/Town/City
(ग्राम/नगर/शहर) :
District (जिला) :

Police Station(पुलिस स्टेशन) :
Country(देश) :

6) Description(विवरण) :

की राज की पता परसंजिय में मुकदमा हाका वे सम्बन्धित वादी श्री पंकज शर्मा मौजूद है पृष्ठसह कर चयान अंकित किया जा रहा है

S.No.(क्र.स.) : 4

a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : धारा 161 (दंड प्रक्रिया संहिता) के अंतर्गत साक्षी का कथन/व्यान

b) Witness Name(गवाह का नाम) : श्री पंकज शर्मा

c) Relative Name(रिश्तेदार का नाम) : पुत्र सन्तोष कुमार

d) Age(उम्र) : 38 साल

e) Address (पता) :

House No.(मकान संख्या) :

Street Name(गली का नाम) :

Colony/Locality/Area

Village/Town/City

(कॉलोनी/इलाका/क्षेत्र) : मकान न0 151/26

(ग्राम/नगर/शहर) : राम गंज

Tehsil/Block/Mandal

District (ज़िला) : अजमेर

(तहसील/ब्लॉक/मंडल) :

State (राज्य) : राजस्थान

Police Station(पुलिस स्टेशन) : रामगंज

Pincode (पिन संख्या) :

Country(देश) : भारत

f) Description(विवरण) :

व्यान वादी ... बटोरियाफत श्री पंकज शर्मा पुत्र सन्तोष कुमार शर्मा नि0 मुहल्ला राम गंज मकान न0 151/26 थाना राम गंज जिला अजमेर (राजस्थान) हाल0 पैकेज 4 गावड कान्ट्राक्सन लिमिटेड बुन्देल खण्ड एक्सप्रेस वे हरदोई गुजर रोड थाना एट जिला जालोन ने बताया कि मेरी उम्र करीब 38 वर्ष है मे पैकेज 4 गावड कान्ट्राक्सन कंपनी में सीनियर प्रोजेक्ट मैनेजर के पद पर नियुक्त ह बुन्देलखण्ड एक्सप्रेस वे का कार 15.01.2020 से शुरू हुआ है यह कार्य उत्तर प्रदेश के बुन्देल खण्ड क्षेत्र के विकास हेतु अति महत्वपूर्ण है जोकि माननीय मुख्यमंत्री जी उ0प्र0 सरकार का अति प्रतिष्ठित डीम प्रोजेक्ट है इस एक्सप्रेस वे के निर्माण मे 174 किलो0 मीटर पर झांसी कानपुर हाईवे एन एच 27 एक बड़ा इण्टर चेंज वन रहा है यह एक्सप्रेस वे विभिन्न ग्रामो से निकल रहा है जिसकी गुणवत्ता की जांच विभिन्न एजेन्सीज के द्वारा की जा रही है जिसमे पडने वाले ग्रामो को जोडने के लिये सर्विस रोड भी दी जा रहा है कार्य प्रारम्भ के वाट से पिछले कुछ दिनो से ग्राम नरछा नि0 अरुण कुमार तिवारी जिनका मो0 न0 9721605555 है प्रोजेक्ट से सम्बन्धित ठेकेदार व अन्य कार्यकर्ता के साथ ही प्रोजेक्ट के अधिकारी स्तर पर भी एक्सप्रेस वे के निर्माण कार्य के प्रति अनावश्यक रूप से आरोप प्रत्यारोप कर मानसिक रूप से कार्य करने के प्रति समस्या उत्पन्न कर दबाव सा बनाया जाने लगा इन प्रोजेक्ट मे मिट्टी के भराव का काम चल रहा है मिट्टी के कार्य से जुडे ठेकेदारो पर अरुण कुमार तिवारी द्वारा अपने साथियो के सहित अपने लाभ की शर्तो को रख कर उन्हे मानने के लिये दबाव बनाते हुये अनावश्यक रूप से आरोप प्रत्यारोप करके ब्लैक मेलिग करने लगा जैसा की प्रोजेक्ट से जुडे ग्राम नरछा की ओर से आने वाले प्रोजेक्ट में मिट्टी के भराव के कार्य ठेका लेने वाले ठेकेदार श्री विजय देश वाल पुत्र रणवीर सिंह नि0 लाडौत थाना रोहतक जिला रोहतक हरियाण एंव SSBC Group के सुपरवाइजर श्री मनोज वाजपेई पुत्र मुन्नु लाल नि0 2 डी 578 आवास विकास हस पुरम थाना नौवस्ता जिला कानपुर नगर को सर्त न मानने पर उन्हे जान से मारने की धमकी व कार्य में लगे टुको आदि को नष्ट कर के कार्य बाधित करने के धमकी पर ठेकेदारो में भय का वातावरण उत्पन्न हुआ और नियत समयावधी में कार्य को पूर्ण करने का स्वय की मजबूती मानते हुये अरुण कुमार तिवारी को स्वय के द्वारा प्रोजेक्ट में डालने वाली क्रय की गयी मिट्टी मे से अरुण कुमार तिवारी की इच्छा के अनुरूप 11 रात मे 1520 टुकर मिट्टी प्रदान की गयी जो अरुण कुमार तिवारी द्वारा ठेकेदारो पर दबाव बना कर भय मे डाल कर अवैध रूप से अनिश्चित लाभ प्राप्त किया गया इसके साथ ही ठेकेदारो पर प्रोजेक्ट का कार्य चलने तक प्रतिमाह रूपये उपलब्ध कराये जाने का भी दबाव बनाया गया उसे भी ठेकेदारो द्वारा अपने प्रोजेक्ट कार को पूरा करने देने के लिये अरुण कुमार तिवारी को 1010 हजार रूपये प्रति माह दिये जाने के तथ्य भी जानकारी में आया है इस प्रकार से अरुण कुमार तिवारी नि0 ग्राम नरछा के सम्बन्ध मे जानकारी हो गयी थी दि0 30.05.2020 को मे प्रोजेक्ट के उ0प्र0 एक्सप्रेस वे इन्डस्ट्रियल डेवलपमेन्ट अथोर्टी के अधिकारी श्री एस0एन0 सिंह व श्री आर0सी0 वर्मा जो कि रायकीय सेवा में नि0 क है के साथ कम्पनी की वोलैरो गाडी से नरछा की ओर साइट विजिट मे गया था जब वापस आ रहा था तो एन0एच0 27 से ग्राम नरछा को जाने वाले रोड पर वैरियर लगा कर टुको का आवागमन रोक दिया था उसी दौरान मेरी भी गाडी उक्त कृत्य मे फस गयी मे व मेरे साथ चल रहे अधिकारी गाडी से उतर कर भीड के साथ मौजूद भीड का नेतृत्व कर रहे व्यक्ति से नाम पता पूछते हुये इस प्रकार से रोड बाधित करने के बारे मे जानकारी करने पर नेतृत्व कर रहे व्यक्ति ने अपना नाम अरुण कुमार तिवारी नि0 ग्राम नरछा बताया और बहुत ही अर्गेशिव होते हुये मुझ से बहुत ही गन्डे लहजे मे पूछा की तू कौन होता है मुझ से पूछने वाला । मेने व मेरे साथ चल रहे अधिकारी ने अपना परिचय भी दिया और इस प्रकार से रोड को बाधित करने पर अपराधिक कार्यवाही होने की बात कहने पर अरुण कुमार तिवारी ने कहा कि मुझे अधिकार प्राप्त है मे अधिकार प्राप्त करने के वाट ही टुको को रोक रहा हू मेरे द्वारा इस सम्बन्ध मे कोई आदेश दिखाने के लिये कहा गया तो कहा गया कि जब कोई अधिकारी कहेगा तो मैं आदेश भी दिखा दूंगा मेरे द्वारा वार वार आदेश की बात कहने पर जब से 1 कागज का टुकडा सा निकाला लेकिन उसे ना तो मुझे पडने के लिये उपलब्ध कराया गया और न ही मे यह समझ सका की यह किस प्रकार का आदेश है इसके वाट और अधिक उग्र होकर बोला कि यहां से अपनी सलाहमती चाहते हो तो चुपचाप चले जाओ वरना जान से हाथ धोना पडेगा हम लोग भय ग्रस्त हो गये थे मेरे ठेकेदारो व टुक चालको को मेरे फस जाने की जानकारी होने पर मौके पर तमाम लोग आ गये जिसमे विजय देशवाल व मनोज वाजपेई भी मौके पर आ गये थे तब अरुण कुमार तिवारी द्वारा किसी तरीके से हमलोगो को वहा से जाने दिया गया और यातायात प्रारम्भ हुआ । उस दौरान वहा पर मौजूद ठेकेदार वगैरा मे इस कृत्य मे अरुण कुमार तिवारी के साथ लगे अन्य लोग लल्ला तिवारी, मनीष तिवारी व राजेश तिवारी को अरुण कुमार के साथ मौजूद होकर आवागमन बाधित करने की बात बताया गयी थी जिसके आधार पर मेरे द्वारा अरुण कुमार तिवारी व उनके साथी अन्य लोगो के नाम मुकदमा मे लिखाया गया है मेरा यही कहना है कि इस डीम प्रोजेक्ट के कार्य को बाधित करने वाले क्षेत्रीय दलंग लोगो के खिलाफ सख्त कार्यवाही की जाये ताकि य विकास कार्य पूरा हो सके ।

S.No.(क्र.सं.): 5

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया): अन्य
 b) Witness Name(गवाह का नाम):
 c) Relative Name(रिश्तेदार का नाम):
 d) Age(उम्र):
 e) Address (पता):

House No.(मकान संख्या):
 Colony/Locality/Area
 (कॉलोनी/इलाका/क्षेत्र):
 Tehsil/Block/Mandal
 (तहसील/ब्लॉक/मंडल):
 State (राज्य):
 Pincode (पिन संख्या):

Street Name(गली का नाम):
 Village/Town/City
 (ग्राम/नगर/शहर):
 District (ज़िला):

Police Station(पुलिस स्टेशन):
 Country(देश):

- f) Description(विवरण):
 तबसाल वादी मुकदमा से घटना स्थल निरीक्षण के लिये कहा गया तो तैयार है वादी सहित घटना स्थल पर आया।

S.No.(क्र.सं.): 6

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया): मौका स्थल/साइट निरीक्षण किया गया
 b) Witness Name(गवाह का नाम):
 c) Relative Name(रिश्तेदार का नाम):
 d) Age(उम्र):
 e) Address (पता):

House No.(मकान संख्या):
 Colony/Locality/Area
 (कॉलोनी/इलाका/क्षेत्र):
 Tehsil/Block/Mandal
 (तहसील/ब्लॉक/मंडल):
 State (राज्य):
 Pincode (पिन संख्या):

Street Name(गली का नाम):
 Village/Town/City
 (ग्राम/नगर/शहर):
 District (ज़िला):

Police Station(पुलिस स्टेशन):
 Country(देश):

- f) Description(विवरण):
 निरीक्षण घटना स्थल... हृदय निशा देही वादी घटना स्थल का निरीक्षण किया जा रहा है यह घटना स्थल याना हाजा से करीब 10 किमी पूरव उरई झासी हाईवे मार्ग पर नरछा हनुमान महाराज जी मन्दिर से आगे नरछा को जाने वाले सम्पर्क मार्ग का है मानचित्र में ए स्थान जहां पर लगे वैरियर के पास नामित गण को खड़ा होना बताया। मानचित्र में वी स्थान जहां पर वैरियर पोल गाड कर वैरियर बनाना बताया जा रहा है। मानचित्र में 2 तीर के निशान से ट्रको के आवागमन का रास्ता बताया जा रहा है मानचित्र में एक्स स्थान जहां पर ट्रको को रोकना बताया जा रहा है। घटना स्थल का नक्शा तैयार किया गया जो बलिहाज मौका सही है संलग्न सीडी किया जा रहा है।

S.No.(क्र.सं.): 7

- a) Major Task Performed (मुख्य कार्य प्रस्तुत किया): अन्य
 b) Witness Name(गवाह का नाम):
 c) Relative Name(रिश्तेदार का नाम):
 d) Age(उम्र):
 e) Address (पता):

House No.(मकान संख्या):
 Colony/Locality/Area
 (कॉलोनी/इलाका/क्षेत्र):
 Tehsil/Block/Mandal
 (तहसील/ब्लॉक/मंडल):
 State (राज्य):
 Pincode (पिन संख्या):

Street Name(गली का नाम):
 Village/Town/City
 (ग्राम/नगर/शहर):
 District (ज़िला):

Police Station(पुलिस स्टेशन):
 Country(देश):

- f) Description(विवरण):

तत्पश्चात् मुकदमा हाजा से सम्बन्धित लेखक एफआईआर से संपर्क हुआ जिनसे पूछताछ कर बयान अंकित किया जा रहा है ।

S.No.(क्र.सं.) : 8

a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : धारा 161 (दंड प्रक्रिया संहिता) के अंतर्गत साक्षी का कथन/बयान

b) Witness Name(गवाह का नाम) : हे0 का0 05 गुरु देव सिंह

c) Relative Name(रिश्तेदार का नाम) :

d) Age(उम्र) : 57 साल

e) Address (पता) :

House No.(मकान संख्या) :

Street Name(गली का नाम) :

Colony/Locality/Area

Village/Town/City

(कॉलोनी/इलाका/क्षेत्र) :

(ग्राम/नगर/शहर) : थाना एट

Tehsil/Block/Mandal

District (ज़िला) : जालौन

(तहसील/ब्लॉक/मंडल) :

Police Station(पुलिस स्टेशन) : एट

State (राज्य) : उत्तर प्रदेश

Country(देश) : भारत

Pincode (पिन संख्या) :

f) Description(विवरण) :

बयान लेखक ...बदरियापत हे0 का0 05 गुरु देव सिंह थाना एट जिला जालौन ने बताया कि दिनांक 30.05.2020 को मैं थाना कार्यालय में कार्यालय पर था समय करीब 18.04 बजे पंकज शर्मा पुत्र एस0 के0 शर्मा नि0 सीनियर प्रोजेक्ट मैनेजर पैकेज4 गावड कान्ट्राक्शन लिमिटेड बुन्देल खण्ड एक्सप्रेस वे मय हमराही एस0एन0 सिंह पुत्र पी पी सिंह नि0 पटेल नगर कोत0 उरई उपस्थित थाना कार्यालय आकर एक किता तहरीर हिन्दी प्रस्तुत करते हुये मुकदमा लिखे जाने को कहा हस्व दाखिला के आधार पर मेरे द्वारा थाना हाजा पर मु0अ0सं0 117/20 धारा 386/353/341/506 IPC बनाम बनाम अरूण तिवारी पुत्र स्व0 श्याम बिहारी तिवारी, लल्ला तिवारी पुत्र यूज बिहारी तिवारी, मनीष तिवारी पुत्र दिनेश तिवारी, राजेश तिवारी पुत्र कुंज बिहारी तिवारी नि0 गण नरछा थाना एट जिला जालौन हान नि0 शान्ति नगर थाना को0 उरई जिला जालौन पजीकृत किया गया मुकदमा उपरोक्त की कायमी थाना हाजा के रो0आम व हवाले रपट नंबर 47 समय 18.04 बजे दिनांक 30.05.2020 को किया गया है नकल चिक नकल रपट कंप्यूटर द्वारा किता किया गया है चिक हाजा पर फर्ट की नकल अक्षर सा अंकित की गई है नकलचिक नकल रपट वास्ते विवेचना आपको दिया है । यही मेरा बयान है ।

S.No.(क्र.सं.) : 9

a) Major Task Performed (मुख्य कार्य प्रस्तुत किया) : अन्य

b) Witness Name(गवाह का नाम) :

c) Relative Name(रिश्तेदार का नाम) :

d) Age(उम्र) :

e) Address (पता) :

House No.(मकान संख्या) :

Street Name(गली का नाम) :

Colony/Locality/Area

Village/Town/City

(कॉलोनी/इलाका/क्षेत्र) :

(ग्राम/नगर/शहर) :

Tehsil/Block/Mandal

District (ज़िला) :

(तहसील/ब्लॉक/मंडल) :

State (राज्य) :

Police Station(पुलिस स्टेशन) :

Pincode (पिन संख्या) :

Country(देश) :

f) Description(विवरण) :

घटना के चश्मदीद साक्षी एस0एन0 सिंह व राम चन्द वर्मा तथा श्री विजय देशवाल व मनोज वाजपेयी के बयान अतिशीघ्र अंकित किये जायेंगे ।

3. Evidence Details (साक्ष्य विवरण)

S.No. (क्र.सं.)	Evidence Type (साक्ष्य के)	Property Recovered Detail (वरामद संपत्ति का विवरण)	Evidence Detail (साक्ष्य विवरण)	Collected On (प्रकृतिस्थ दिनांक)	Collected at (प्रकृतिस्थ जगह)	Collected by (प्रकृतिस्थ द्वारा)

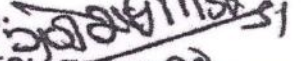
4. Action Taken Details (कार्यवाही का विवरण)

- a) Action Taken (कार्यवाही): साक्ष्य संकलन
 b) Date of Action (कार्यवाही की दिनांक): 30/05/2020
 c) Other Information on Investigation (अनुसंधान पर अन्य जानकारी):
 d) Remarks (टिप्पणियाँ):
 e) Description (विवरण):
 अथ मुद्र 30/05/2020 को अन्य दोगर कार्यसरकार मे जाना है आज की कार्यवाही का पर्या सेवा में प्रेषित है विवेचना जारी है। संलग्न... सी.डी.
 नरेश मजरी 01 वर्ष
 f) Status of Investigation (जांच की स्थिति):
 अनुसंधान के अंतर्गत

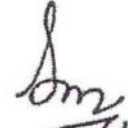
5. Comments Instruction of Supervisor (पर्यवेक्षक के निर्देश / टिप्पणी)

S.No. (क्र.सं.)	Comment Date (टिप्पणी तारीख)	Comments (टिप्पणी)	Commeted By (द्वारा टिप्पणी)	Office Type & office Name (कार्यालय प्रकार व कार्यालय का नाम)
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Report Printed on (रिपोर्ट मुद्रण की दिनांक): 30/05/2020
 Report Printed by (जिस के द्वारा रिपोर्ट मुद्रित): 0812260337

Signature (हस्ताक्षर): 
 Name (नाम): GANESH PRASAD MISHRA
 Rank (पद): उपनिरीक्षक/ निरीक्षक
 No. (सं.): 812260337

Sir,
 Submitted Pl,


 1/6/20

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known /
(सदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि)	Build (बनावट)	Height(cms.) (ऊँचाई (से.मी.))	Complexion (रंग)
1	2	3	4	5	6
1	पुरुष				
2	पुरुष				
3	पुरुष				
4	पुरुष				

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आ)
8	9	10	11	12

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)				
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोडेर्मा(सफेद धब्बे))	Mole (मस्ता)	Scar (घाव)	Tattoo (गूदे हुए का)
14	15	16	17	18	19

These fields will be entered only if complainant/informant gives any one or more particular suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता सदिग्ध / अभियुक्त के बारे में कोई एक या उस

CASE DIARY DETAILS

Case Diary No. : CD Case diary Supplementary No....

F.I.R. No. 0117

Dated 30.05.2020

P.S. AT

District Jalaun

1. General Information:

a) Date of preparing the case diary : 30.05.2020

b) Start time of investigation: 10.30 hours

c) End time of Investigation: 20.00 hours

d) Places visited:

 P.S. AT area

e) Investigation brief:

 Crime Case No. 117/2020 Under Sections
386/353/351/506 I.P.C. at P.S. At District Jalaun
dated 30.05.2020 time at 10.00 and the date of
information on 30.05.2020 at 18.04 O'clock, the place
of occurrence Jhansi-Urai Highway at a distance of 10
km. from Narchha. Complaint by the Complainant
Shri Pankaj Sharma Son of Shri S.K. Sharma resident
of Senior Project Manager, Package-4, Gower

Construction Limited, Bundelkhand Expressway at Jalaun **AGAINST** Arun Tiwari, Son of Late Shyam Bihari Tiwary, Lalla Tiwari, Son of Brij Bihari Tiwari, Manish Tiwari Son of Dinesh Tiwari, Rajesh Tiwari Son of Kunj Bihari Tiwari, all residents of Narchha, P.S. AT, District Jalaun, Presently residing of Shanti Nagar, P.S. Kotwali Urai. Sir, the above case after being registered at the Police Station as stated above, has been entrusted to me SI for investigation. Copy of the report has been received from the office of the Police Station and after perusal of the same, same is being entered in the C.D. (case diary)

2. Major Task Performed.

S.No.1:

- a) Major Task Performed: Crime details letter.
- b) Witness Name:
- c) Relative Name:
- d) Age:

(e) Address:

House No.	Street Name:
Colony/Locality/Area	Village/Town/City
Tehsil/Block/Mandal:	District:
State:	Police Station :
Pin Code	Country:

f) **DESCRIPTION:**

Copy of chick Page 1 dated 30.05.2020. To the Officer Incharge of P.S. At District Jalaun, Uttar Pradesh.

Sub: Regarding causing obstruction/ disturbance in the construction work of the Bundelkhand Expressway and preventing the government work.

Sir, it is to inform you that Gower Construction Limited has got the work of Package- 4 of the Bundelkhand Expressway. This work has commenced on 15.01.2020. This work is being done for the development of the Bundelkhand area of Uttar Pradesh. It is a very prestigious project and which is

being maintained continuously by the senior officers of the U.P.E.I.D.A. This project is a dream project of the Hon'ble Chief Minister. In the construction of this Expressway at the 174 Kms., a big inter change is being constructed at Jhansi Kanpur Road, NH 27L. This Expressway is passing through different villages. The verification of the quality of this work is being done by different Agencies. Here service roads to different villages have been given. For the last few days, Arun Tiwari, resident of Village Narchha, Mobile No. 9721605555, Tehsil Urai, District Jalaun, Uttar Pradesh and Lalla Tiwari, Manish Tiwari and Rajesh Tiwari, are regularly causing obstructions in the construction work of the Expressway since night. They are black-mailing the Officers working in the Expressway and also the Soil Contractors. Page-2. They are giving pressure continuously to this that we will keep them in the middle in the work of soil and they are making all possible efforts to cause

obstruction in the government work by demanding money and they are also threatening to commit murder if the money is not paid to them, Today on 30.05.2020, all these persons have stopped the vehicles of the contractors engaged in this work at the inter change at NH 27 at the Narcha Village way near Patalpuri, Hanuman Ji Temple and despite we have tried to get them understood, they have blocked the way of the construction work. They have stopped the construction work after getting the crowd assembled there at the said place. All the contractors, engineers and the supervisors working at the said construction work became intimidated This work has stopped. We have given the information in respect thereof to the Senior Officers of the UPEIDA and therefore, we are making this complaint to you in order to prevent any kind of untoward incident and also to ensure that the construction work would go ahead strictly. Kindly take appropriate action in this matter. Faithfully

yours, Pankaj Sharma, S.D. English. Illegible, Gower Construction Limited, Bundelkhand Expressway, Senior Project Manager, Package 4. Mobile No. 9198306666, Son of Shri S.K.Sharma, permanent address House No. 191/26, New Colony, Ram Ganj, P.S. Ramganj, Ajmer, Rajasthan Pin Code 305001.

Page 3- Copy to the District Collector, Urai(For necessary action) 2) S.P.Urai (For necessary action); 3) C.E.O. UPEIDA; 4) C.E. U.P.E.I.D.;5) Deepkej 4 UPEIDA, Question- You have not mentioned the name of the father of the accused persons, time of occurrence in the report. What you have to say in this respect. Answer- I do not know the name of the fathers of the accused persons and the time of the occurrence is 10.00 O'clock in the morning today.

Note: I, H.C. 05, Gurudev Singh do hereby certify that I have recorded the contents of the complaint word by word.

S.N. 2:

a) Major Task Performed: F.I.R. registered.

b) Witness Name:

c) Relative Name:

d) Age:

(e) Address:

House No.

Street Name:

Colony/Locality/Area

Village/Town/City

Tehsil/Block/Mandal:

District:

State:

Police Station :

Pin Code

Country:

f) **DESCRIPTION:**

Copy of the complaint. At this time, Shri Pankaj Sharma Son of Shri S.K. Sharma resident of Senior Project Manager Package 4, Gower Construction Limited, Bundelkhand Expressway, permanent address at House No. 191/26, New Colony, Ramganj, P.S. Ramganj, District Ajmer Rajasthan. Mobile No.

9198306666 alongwith his Associate S.N. Singh, Son of Shri P.P. Singh, resident of Patel Nagar, P.S. Kotwali, Urai. Mobile No. 9452187777 and Shri R.C. Verma, Son of Shri ...Verma, resident of House No. 128/657 Y Block, Kidwai Nagar, Kanpur Nagar. Mobile No. 9450154116 presented themselves before the Police Station Office and gave a written report signed by themselves against Accused persons who are causing obstructions/hindrance in the government construction work presently going on at Bundelkhand Expressway and they are threatening on the life of the complainant and putting the life of the complainant at risk and making/ demanding illegal ransom/money and they are causing hindrance by halting the vehicles engaged in the said construction work and causing hindrance/ stopping the work in the way and also giving threatening to the employees engaged in the said construction work by hurling threats on their life and limb **AGAINST** the

Accused persons namely Arun Tiwary, Son of unknown, resident of Village Narha, P.S. At District Jalaun, having Mobile No. 97216055555 and others 04 and the complainant gave the said report and on the basis of their complaint, Crime case No. 117/2020 under sections 386/353/341/ 506 of the Indian Penal Code. The date of occurrence is 30.05.2020 at about 10 O'clock in the morning. The place of occurrence is at Village Narchha Highway at a distance of 10 km. towards north from PS. The complainant Shri Pankaj Sharma Son of Shri S.K. Sharma resident of Senior Project Manager Package 4, Gower Construction Limited, Bundelkhand Expressway, permanent address at House No. 191/26, New Colony, Ramganj, P.S. Ramganj, District Ajmer Rajasthan. Mobile No. 9198306666 against the accused namely 1) Arun Tiwari, Son of Unknown, resident of Village INarchha, P.S. At District Jalaun 2) Lalla Tiwari, Son of Unknown, resident of Village

Narchha, P.S. At District Jalaun; 3) Manish Tiwari, Son of unknown resident of Village Narchha P.S. At District Jalaun; 4) Rajesh Tiwari, Son of Unknown resident of Village Narchha P.S. At and District Jalaun and the complaint has been registered by S.I. Shri Ganesh Prasad Mishra and the contents of the complaint is being entered in the register. Daily Crime Report will be done and the information of the occurrence is being given to the concerned officer through the R.T. Set Control. One copy of the complaint computerized has been given to the complainant and the copy of the chik report for investigation and for further action in the matter will be given to the Investigating Officer in this case. The original copy of the report in which the complete details of the occurrence is mentioned has been enclosed with the original F.I.R. which through proper channel will be sent to the concerned court.

S.N. 3:

- a) Major Task Performed:
- b) Witness Name:
- c) Relative Name:
- d) Age:
- (e) Address:

House No.

Street Name:

Colony/Locality/Area

Village/Town/City

Tehsil/Block/Mandal:

District:

State:

Police Station :

Pin Code

Country:

- f) **DESCRIPTION:**

In the of the of the Police Station, the complainant –Pankaj Sharma concerning to the present case is present. On interrogation, his statement is being recorded.

S.N. 4:

- a) Major Task Performed: Statement of the witness under Section 161 of the Code of Criminal Procedure.

- b) Witness Name: **SHRI PANKAJ SHARMA**
c) Relative Name: SHRI SANTOSH SHARMA
d) Age:38 YEARS
(e) Address:

House No. House No. 151/26 Vill. Ramganj

Street Name:

Colony/Locality/Area

Tehsil/Block/Mandal: District: Ajmer

State: Rajasthan Police Station : Ramganj

Pin Code Country: India

f) **DESCRIPTION:**

STATEMENT OF THE COMPLAINANT... Shri Pankaj Sharma, Son of Shri Santosh Kumar Sharma, resident of Mohalla Ramganj House No. 151/26, P.S. Ramganj, District Ajmer (Rajasthan), presently residing at Package 4, Gower Construction Limited, Bundelkhand Express way, Hardoi Gujjar Road, P.S. At District Jalaun who has stated that I am aged around 38 years. This work is very important for the

development of the Bundelkhand Division of the Uttar Pradesh which is also a dream project of the Hon'ble Chief Minister, Government of Uttar Pradesh. On the 174 Km. construction of this Expressway, an Interchange at NH 27 at Jhansi Kanpur Highway is being built and this Expressway is passing through the different villages of the area and the quality of work of the said project is being verified/ enquired by the different Agencies and in the said project, service road is also being constructed for connecting the villages coming in the said area. From the date of commencement of this project and for the last few days, one Arun Kumar Tiwary, resident of Village Narchha, has been making unnecessary interruption by leveling allegations and creating mental tension in doing the said work and making pressure. In this project, the work of filling up of soil is being done. Shri Arun Kumar Tiwari and his companions by putting their terms for their own personal grudge and

putting pressures to accept their demands and making unnecessary allegations and black mailing us. Such as the Contractor Shri Vijay Deshwal, Son of Rabnvir Singh, resident of Ladaul, P.S. Rohtak, District Rohtak, Haryana and the Supervisor of the SSBC Group Mr. Manoj Vajpayee, Son of Munnu Lal, resident of 2D/578, Awas Vikas Hans Puram, P.S. Navastta, District Kanpur Nagar, who have taken up the contract work of filling of the soil in the project coming from the side of Village Narchha, and the accused person have threatened them to commit their murder if their demand is not met and they have created fearful atmosphere in the minds of the contractors by threatening to cause damages their trucks being engaged in the said construction work and due to constraint to complete the work within the time period prescribed, provided 1520 tractors' soil at 11 in the night out of the purchased soil to be fill in the project according to the wishes of said Arun

Kumar Tiwari and said Arun Kumar Tiwary has intimidated the contractors and got illegal benefit by creating fear in the contractor. Apart from the same, said Arun Kumar Tiwary has also threatened the contractors by threatening and intimidating them to make available him money per month till the project work is over and this fact has also come to the knowledge that the contractors have also paid Rs.10-10 thousand per month to Shri Arun Kumar Tiwari. As such, the information had been received with respect to Shri Arun Kumar Tiwari, resident of Village Narchha. On 30.05.2020, I alongwith Officer of the U.P. Expressway Industrial Development Authority Shri S.N. Singh and Shri R.C. Verma who are appointed in the government service, had gone to the site visit along with them on Bolero Car towards Narchha and when I was returning back, then I found that the barriers have been put on the road leading to the Village Narcha from N.H. 27 and the passing of

the trucks had been stopped. During the said period of time, my vehicle has also stuck there at the said place and the Officers accompanying me there, got out of the car and they have asked the person leading the said gathering about his name and address and asked him with regard to the said obstruction being made of the road and the said person leading the said gathering, on being asked, has told that his name is Arun Kumar Tiwari, resident of Village Narchha and then he, in a very aggressive mood, has asked me in a very filthy language that who are you to ask him. I alongwith the officers accompanying with me gave our introduction and warned him that it is a crime to obstruct the road in such a manner and for which criminal action could be taken against him but on this said Arun Kumar Tiwari has said that he has got authority for that and only after getting that authority, he is stopping the trucks. When I asked him to show me such order/ authority in this respect,

then it has been told by him that whenever any Officer would demand him for the same, he will show him the order. When I repeatedly asked him to show me such authority order, then he has taken out a piece of paper from his pocket but the same has neither been made available to me for reading nor I could understand as to what kind of order was that. Thereafter, the said person has become more aggressive that if we want to be safe, then go away peacefully from there, else he will lose our life. Hearing this, we became very intimidated. When my contractors and the truck drivers came to the knowledge of our stuck in the said road, then many peoples have gathered over there in which Vijay Deshwal and Manoj Vajpayhee had also come at the said place of occurrence, then Arun Kumar Tiwary somehow the other allowed us to go away from there and then the traffic on the road has also resumed. During the said course of time, the contractors and

others have told us with regard to the other persons along Arun Kumar Tiwari in the said illegal work such as Lalla Tiwari, Manish Tiwari and Rajesh Tiwari and they have been present there in the work of obstruction of the road. On the basis of the same, I have got registered the case against Arun Kumar Tiwari and his other companions. This is my statement. I request you to kindly take strict action against the sturdy persons of the area causing hurdle in the said dream project in order to enable to complete the said development work.

S.N. 5:

- a) Major Task Performed: .
- b) Witness Name:
- c) Relative Name:
- d) Age:
- (e) Address:

House No.

Street Name:

Colony/Locality/Area

Tehsil/Block/Mandal: District:

State: Police Station :

Pin Code Country:

f) **DESCRIPTION:**

Thereafter, the complainant of this case has asked to come to the place of occurrence for inspection and he came ready to come and then I came alongwith the complainant to the place of occurrence.

S.N. 6:

a) Major Task Performed: Inspected the site/ place of occurrence.

b) Witness Name:

c) Relative Name:

d) Age:

(e) Address:

House No.

Street Name:

Colony/Locality/Area

Tehsil/Block/Mandal: District:

State: Police Station :

Pin Code Country:

f) **DESCRIPTION:**

Inspection of the place of occurrence:- The inspection of the site on the identification of the complainant is being done. This place of occurrence is situated at a distance of 10 km. east of the connected road going to the Narchha Vilalge ahead of Narchha Hanuman Maharaj Ki Mandir on the Urai- Jhansi Highway Road. At Place "A" shown in the Map where the named accused persons were standing near the barriers. At Place "b" in the Map where the Barrier has been placed by digging the Barrier Pole. Two arrow marks shown in the map which are being said as the path of the passing of the trucks. At place "X" in the map where the trucks are stated to have been stopped. At the place of occurrence, site map has been prepared which is as per the situation of the

place of occurrence is correct and the same is being enclosed with the C.D.

S.N. 7:

a) Major Task Performed: .

b) Witness Name:

c) Relative Name:

d) Age:

(e) Address:

House No.

Street Name:

Colony/Locality/Area

Tehsil/Block/Mandal: District:

State: Police Station :

Pin Code Country:

f) **DESCRIPTION:**

Thereafter, the we came in contact with the writer of the F.I.R. of this case who is being interrogated and his statement is being recorded.

S.N. 8:

a) Major Task Performed: Statement of the witness under Section 161 of Cr.P.C.

b) Witness Name: H.C.05 Guru Dev Singh

c) Relative Name:

d) Age: 57 years

(e) Address:

House No.

Street Name:

Colony/Locality/Area Village /Town/City P.S. At

Tehsil/Block/Mandal: District: Jalaun

State: Uttar Pradesh Police Station : At

Pin Code Country: India.

f) **DESCRIPTION:**

Statement of the Writer:-

H.C. 05 Guru Dev Singh, P.S. At District Jalaun has told that on dated 30.05.2020, I was present on my duty at the Police Station Office. The time was around 18.04 O'clock when one Pankaj Sharma, Son of S.K. Sharma, resident of Senior Project Manager, Package-4, Gower Construction Limited, Bundelkhand Expressway alongwith his companion S.N. Singh, Son of P.P. Singh, resident of Patel Nagar, Kotwali, Urai have presented at the Police Station office and submitted a complaint in Hindi and asked me to register the case. On the basis of the written complaint, I have registered the case at the Police Station being Crime Case No. 117/2020 undere Sections 385/353/341/506 of the Indian Penal Code **AGAINST** Arun Tiwari, Son of late Shyam Bihari Tiwari, Lalla Tiwari, Son of Brij Bihari Tiwari, Manish Tiwari, Son of Dinesh Tiwari, Rajesh Tiwari, Son of Kunj Bihari Tiwary, all residents of Village Narchha P.S. At District Jalaun. Presently residing at Shanti

Nagar, P.S. Kotwali, Urai, District Jalaun. The registration of the aforesaid case has been made on General Diary Reference No. 47 at 18.04 O'clock on dated 30.05.2020. Copy of the FIR has been entered in the computer which has been recorded on the computer word by word Copy of the report has been given for investigation purposes and this is my statement.

S.N. 9:

- a) Major Task Performed:
- b) Witness Name:
- c) Relative Name:
- d) Age:
- (e) Address:

House No.

Street Name:

Colony/Locality/Area

Tehsil/Block/Mandal: District:

State: Police Station :

Pin Code Country:

f) **DESCRIPTION:**

The statements of the eye witness of this occurrence is S.N. Singh and Ram Chandra Verma and Shri Vijay Deshwal and Manoj Vajpayhee will be recorded soon.

3. EVIDENCE DETAILS:

s. no.	Evidence type	Property recovered detail	Evidence detail	Collected on	Collected and collected by

4.. Acton taken details:

- a) Action taken: Evidence collection
- b) Date of Action: 30.05.2020
- c) Other Information on investigation.
- d) Remarks
- e) Description:

Today, I the S.I. has to go for some office work to any other place. The Parch of the proceedings of today is submitted. The Investigation is continuing. Enclosed Site Map-01.

f) Status of investigation:

Under investigation.

5. Comments instruction of supervisor:

Sl.No.	Comment date	Comments	Commented by	Office type and office name

Report printed on : 30.05.2020

Report printed by: 06122260337

Signature Illegible

Name Ganesh Prasad Mishra

Rank Sub Inspector. Addl.,

Inspector

No. 812260337

Sir,

Submitted please.

Sd/- Illegible

01.06.20

Attachment to Item No. 7 of this First Information Report.

Physical Features, deformities and other details of the suspect/ accused (If known

Sl.No.	Sex	Date/ Year of birth	Build	Height (Cms	Complex -ion
1.	2.	3.	4.	5.	6.
1.	Male				
2,	Male				
3	Male				
4.	Male				

Deformities/ Peculiaraitie s	Teeth	Hair	Eyes	Habts	
8.	9.	10.	11.	12.	.

Language / Dialect.	Burn Mark	Laucoderm a	Mole	Scar	Tattoo
14.	15.	16.	17.	18.	19.

These fields 1 will be entered only if complainant/ Informant gives any one or more particular suspect/ accused.

/True translated copy/

पत्र सं० 1058 / खनिज-एमएमसी-30

दिनांक 27 अप्रैल 2020

प्रपत्र-एमएमसी-10

गो गावर कान्द्रशन लि० बुन्देलखण्ड एक्सप्रेस वे कावली रोड कुशीनर द्वारा बुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु ग्राम बन्धीली व हैदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एमसी-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञा मात्रा
1	उरई	जालौन	बन्धीली	2404 / 16	0.809है०	150000धमी०
				2404 / 18	0.809है०	
				2404 / 17	0.809है०	
				2404 / 15 ✓	0.809है०	
				2126	2.429है०	
				446	0.809है०	
	हैदलपुर		374 / 1	0.437है०		

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्य से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2018 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

" सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमो, अन्य सरकारी प्रयोजित स्कीमो तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का सनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु दिनांक 27.04.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निरिधत करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिष्ठित प्राधिकारियों को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टॉक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करवायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।

6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी ।

7- मिट्टी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा ।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु राशाल डिस्ट्रिक्ट तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये ।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, वयव के दृष्टिगत शोशल डिस्टेन्सिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा ।
- 5- पैकजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जावे, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े ।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा लोग मंड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मदिश पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी मुखार, खासी एवं जुकाम आदि के लक्षण हों ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

/

खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनाार्थ ।
- 2- पुलिस अधीक्षक जालौन स्थान उरई ।
- 3- उपजिल्हाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनाार्थ एवं आवश्यक कार्यवाही प्रेषित ।
- 4- मे0 गावर कान्ट्रोलिंग लि0 बुन्देलखण्ड एक्सप्रेस वे बावली रोड कुठौन्द

/

खान अधिकारी
जालौन स्थान उरई ।

Only for Highway Project
OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.

Letter No. 1058/ Mineral- MMC-30 Dated 27th Apr. 2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhauri and Haidalpur Urai District Jalaun under the provisions of Chapter-8 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Bandhauli	2404/16	0.809 Hec.	150000 Cubic Meters
				2404/18	0.809 Hec	
				2404/17	0.809 Hec	
				2404/15	0.809 Hec	
				2126	0.429 Hec	
			Haidalpur	446	0.809 Hec	
				374/1	0.437 Hec.	

The Mining license in respect of the soil has been demanded for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid

projects, there is no need to get the approval done of the "Mining Project". In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

"Community works such as; removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts".

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) w.e.f. 27.04.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.
4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will make available the details of the same to the office by the 05th date of each calendar month.
5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.

6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same,

information may be given for the safety measures to be adopted for the management of the Covid-19.

- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of one meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,

11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.
- 3) Deputy Collector/ Area Officer Police, Urai for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

/True translated copy/

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1083 / खनिज-एमएमसी-30

दिनांक 13 मई 2020

प्रपत्र-एम0एम0-10

मे० गावर कान्द्रसन लि० बुन्देलखण्ड एक्सप्रेस वे यावली रोड कुटौन्द द्वारा बुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु ग्राम बन्धीली व हैदतपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र 30प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन भुक्त सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में अप्प पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नवत है:-

कम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
1	उरई	जालौन	डकोर	1033, 1034, 2918, 2944, 1637 2767	1.114 हे० 2.428 हे०	106260 घमी०
2	उरई	जालौन	डकोर	2163, 2974 2918	2.347 हे० 2.230 हे०	150000 घमी०
3	उरई	जालौन	डकोर	2944 व 2898 2840 2944 व 1968 2767	1.225 हे० 1.983 हे० 0.570 हे० 0.138 हे० 2.023 हे०	100000 घमी०
4	उरई	जालौन	डकोर	2255 2912 व 2944	1.635 हे० 2.832 हे०	150000 घमी०
5	उरई	जालौन	डकोर	2924, 2944 व 2944 ल	4.070 हे०	73260 घमी०
6	उरई	उरई	डकोर	2652 2944 2926, 2944 2944 2777	1.412 हे० का 1/4 भाग रकवा 0.353 हे० 1.279 हे० का 1/2 भाग रकवा 0.635 हे० 2.995 हे० का रकवा 0.680 हे० 1.214 हे० का 1/2 भाग रकवा 0.242 0.405 हे० का 1/2 रकवा 0.045	125700 घमी०

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सागान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यो से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने का संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्तर-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित किये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2018 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्तर-5 में निम्न व्यवस्था दी गयी है।

"सांयुदायिक कार्य जैसे ग्रामीण तालाबो या टैकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी रकीमो, अन्य सरकारी प्रयोजित रकीमो तथा सांयुदायिक प्रयारमो द्वारा ग्रामीण सड़को, तालाबो, ताधो का संनिर्माण"।

30प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।



सारनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार निधिमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण गृदा की खनन 'शून्य' कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से लघु खनिज साधारण मिट्टी के निकासी हेतु दिनांक 08.05.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञान मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक बंध होगा।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवें प्रोजेक्ट में ही करेगा, किसी भी प्ला में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिट्टा का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सार्वजनिक डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं भागी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम गैज फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- गदिरा पान, घुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ।
- 3- उपजिलाधिकारी / क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4- मे० गावर कान्ट्रोल लि० मुन्देलाखण्ड एक्सप्रेस वे वायवीय सेट, जालौन।



खान अधिकारी
जालौन स्थान उरई।

Only for Highway Project
OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.

Letter No. 1083/ Mineral- MMC-30 Dated 13th May, 2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhauri and Haidalpur Urai District Jalaun under the provisions of Chapter-8 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Dakor	1033, 1034, 2918, 2944, 1637, 2767	1.114 Hec. 2.428 Hec.	106260 Cubic Meters
2.	Urai	Jalaun	Dakor	2163, 2974, 2016	2.347 Hec. 2.230 Hec.	150000 Cubic Meters
3.	Urai	Jalaun	Dakor	2944 and 2898, 2940 2944D 1968 2767	1.225 Hec. 1.983 Hec. 0.570 Hec. 0.138 Hec. 2.023 Hec.	100000 Cubic meters.
4.	Urai	Jalaun	Dakor	2255 2912 & 2944	1.635 Hec. 2.832 Hec.	150000 Cubic Meters
5.	Urai	Jalaun	Dakor	2924, 2944 Chh, 2944 L	4,070 Hec.,	73260 Cubic Meters
6.	Urai	Urai	Dakor	2652 2944	1/4 th portion of 1.412 hec. Measuring 0.353 hec. ½ portion of 1.279 hec.	125700 Cubic meters

				2926, 2944	Measuring 0.635 hec.	
				2944	0.680 hec of 2.995 hectares	
				2777	½ portion of 1.214 hec. Measuring 0.242	
					½ portion of 0.405 hec. Measuring 0.045 hec.	

The Mining license in respect of the soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it

has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the "Mining Project". In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

"Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts".

There are provisions for granting mining license of sub minerals under Champer-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 08.05.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.
4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will

make available the details of the same to the office by the 05th date of each calendar month.

5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.

- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.

- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.
- 3) Deputy Collector/ Area Officer Police, Urai for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1085 / खनिज-एमएमसी-30

दिनांक: 15 मई 2020

प्रपत्र-एमएमसी-10

शे० गावर कान्ट्रान लि० कुन्देलखण्ड एक्सप्रेस ने वावली रोड कुलौन्द द्वारा कुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु ग्राम बन्धौली व हैदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एमसी-8 पर भय अपेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
जालौन	उरई	जालौन	बरहा	551	1.271हे०	2,80,000घनमीटर
				539	0.641हे०	
				106	1.568हे०	
				101,103,108,105,106,109,1	0.921हे०	
				15	1.325हे०	
				549	2.403हे०	
				1445	0.526हे०	
				552	0.607हे०	
				484		
जालौन	उरई	जालौन	व्यासपुरा	386/2	0.705हे०	1,40,000घनमीटर
				341/1	0.627हे०	
				458	1.038हे०	
				463/1	0.320हे०	
				112/1	0.045हे०	
				384/1	1.704हे०	

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी गरई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, खनन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा रक्षीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायट्टी "यूज" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उ०प्र० खनिज साधारण मिटटी के निकासी हेतु दिनांक 15.05.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले हो के लिये खनन अनुमति प्रदान की जाती है।

शर्तें:-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्तमान होते ही रंजय निश्चिता करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभागृह या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का उपयोग और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।



(Handwritten signature)

- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टॉक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुशात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक बैंड होगा।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवें प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति गिरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिट्टा का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम सेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आगजानमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ।
- 3- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4- मे0 गावर कान्द्रशन लि0 बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुठौन्द।

खान अधिकारी
जालौन स्थान उरई।



Only for Highway Project
OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.

Letter No. 1085/ Mineral- MMC-30 Dated 15th May, 2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhauli and Haidalpur Urai District Jalaun under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
Jalaun	Urai	Jalaun	Barha	551	1.271 Hec.	2,80,000 Cubic meters
				539	0.541 Hec.	
				106	1.568 Hec.	
				101, 103,	0.921 Hec.	
				108, 105.	1.325 Hec.	
				106,, 109,	2.403 Hec.	
				115	0.526 Hec.	
				549	0.607 Hec.	
				1445		
				552		
484						
Jalaun	Urai	Jalaun	Vyaspura	386/2	0.705 Hec.	1,40,000 Cubic Meters
				341/1	0.627 Hec.	
				458	1.038 Hec.	
				463/1	0.320 Hec.	
				112/1	0.045 Hec.	
				394/1	1.704 Hec.	

The Mining license in respect of the soil has been sought for the filling up of the soil in the Highway

Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the "Mining Project". In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided

for a period of three months (03 months) from the date of **15.05.2020** for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.

3. The applicant will keep the account maintained of all the minerals having been collected and he will give

permission to any adhoc deputed authority for the inspection.

4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will make available the details of the same to the office by the 05th date of each calendar month.
5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will

be cancelled and for which the Company will solely be responsible for the same.

7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.

- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.
- 3) Deputy Collector/ Area Officer Police, Urai for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1108/खनिज-एमएमसी-30

दिनांक 21 मई 2020

प्रपत्र-एम0एम0-10

मे० गावर कान्द्रशन लि० बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुलीन्द द्वारा बुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु ग्राम बन्धीली व हेदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्राकृप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्राथना पत्र के साथ आवेदित क्षेत्र की खतोनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञा मात्रा
जालौन	जालौन	जालौन	सालाबाद	71, 688, 280, 608, 54, 158ख 595	0.971हे० 0.372हे० 0.510हे० 3.556हे० 3.897हे० 0.300हे० 1.987हे०	150000घनमीटर
जालौन	जालौन	जालौन	तांबा	202 276,271,320,256,277	3.019हे० 4.990हे०	
जालौन	जालौन	जालौन	लहरउवा	926	3.650हे०	

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी मराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसने निर्माण कार्य से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2018 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

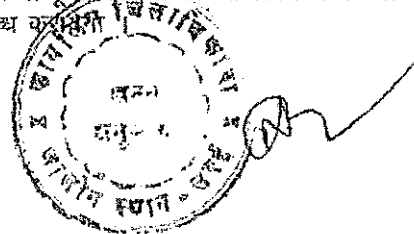
"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी रक्रीमों, अन्य सरकारी प्रयोजित रक्रीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बागों का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण भूदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु दिनांक 21.05.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण औषा-स्टाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करवायेगा।



- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें शो जो भी पहले हो तक बंध होगा ।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का ध्वसाधिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी ।
- 7- मिट्टा का खनन रातह से तीन मीटर गहराई तक किया जा सकेगा ।

कोविड-19 से संबंधित अन्य शर्तें:-

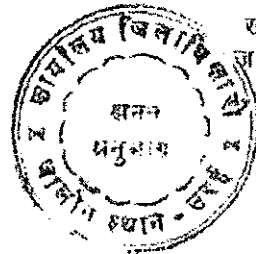
- 1- मोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधिया संचालित की जाये ।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा ।
- 5- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े ।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम भेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुंह को ढक कर रखा जायेगा ।
- 8- मदिरा पान,धुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ ।
- 3- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4- मे0 भावर कान्द्रशन लि0 बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुटौन्द ।

खान अधिकारी
जालौन स्थान उरई ।



Only for Highway Project

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.**

Letter No. 1108/ Mineral- MMC-30 Dated 21st May,
2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhuali and Haidalpur Urai District Jalaun under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
	Jalaun	Jalaun	Salabad	71 688 280 608 54 158Kh 595	0.971 Hec. 0.372Hec. 0.510 Hec. 3.556 Hec/ 3.897 Hec. 0.300 Hec. 1.987 Hec.	150000 Cubic Meters
	Jalaun	Jalaun	Tamba	202 275, 271, 329, 256, 277	3..019 Hec. 4.990 Hec.	
	Jalaun	Jalaun	Laharuwa	926		

The Mining license in respect of the above soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of

the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the “Mining Project”. In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and

construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mineral as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 15.05.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the

extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.

3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.

4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will make available the details of the same to the office by the 05th date of each calendar month.
5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.

7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement

may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

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- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० ॥७९ / खनिज-एगएमसी-30

दिनांक: 21 मई 2020

प्रपत्र-एगएमसी-10

मे० गावर कानूशन लि० बुन्देलखण्ड एक्सप्रेस वे चावली रोड कुलौन्द द्वारा बुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु ग्राम बन्धीली व हैदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-रवागी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
	जालौन	जालौन	अम्मरगढ़	163, ✓ 164 ✓ 204, 209 105, 254, 245, 245 / 2 / 13A 155ख	1.149है० 1.153है० 2.873है० 1.774है० 1.744है० 0.490है०	25000घनमीटर
				24, 103, 243ख, 247ख	5.037है०	

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे प्राचीन तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रवासों द्वारा प्राचीन सड़कों, तालाबों, बांधों का संनिर्माण"।

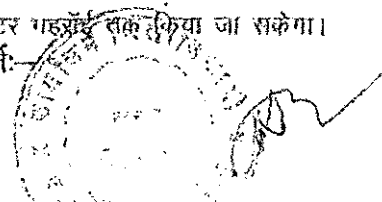
उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की श्रेणी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु दिनांक 21.05.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, गवन, भू-ग्रहादि, सार्वजनिक समास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, रटाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिट्टी का खनन सातह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें-



TRUE COPY

- 1- मोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये ।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के गैनेजॉेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवाश/साबुन का उपयोग अनिवार्य होगा ।
- 5- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करती जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े ।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुंह को ढक कर रखा जायेगा ।
- 8- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि: -

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ ।
- 3- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4- मे0 गावर कान्ट्रोलर लि0 बुन्देलखण्ड एचएसएस वे बावली रोड कुटीन्द ।

खान अधिकारी
जालौन स्थान उरई ।



Only for Highway Project

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.**

Letter No. 1109/ Mineral- MMC-30 Dated 21st May,
2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhauri and Haidalpur Urai District Jalaun under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
Jalaun	Jalaun	Jalaun	Amargarh	163 164 204, 209 105, 254, 245. 245/2/1A 155Kh 24, 103, 243Kh, 247 Kh.	1.149 Hec. 1.153 Hec. 2.873 Hec. 1.774 Hec. 1.744 Hec. 0.490 Hec. 5.037 Hec.	250000 Cubic Meters

The Mining license in respect of the above soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects

concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the “Mining Project”. In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as "Zero" from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 21.05.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.
4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will

make available the details of the same to the office by the 05th date of each calendar month.

5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.

- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.

- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.
- 3) Deputy Collector/ Area Officer Police, Jalaun for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

Only for Highway project

कार्यालय जिलाधिकारी जालौन स्थान उरई

पत्र सं० 1130/खनिज-एमएमसी-30

दिनांक 29 मई 2020

प्रपत्र-एमएमसी-10

मे० गावर कान्द्रशन लि० बुन्देलखण्ड एक्सप्रेस वे वायली रोड कुठौन्द द्वारा बुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु ग्राम कन्धौली व हैदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एमसी-8 पर मथ आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	व्यासपुरा	395	0.065हे०	100000घनमीटर
				396	0.097हे०	
				386/2	0.705हे०	
				394/1	0.481हे०	
				409	0.932हे०	
				407	1.080हे०	
				500	0.390	
				468	0.491हे०	

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्त्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कथये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय भागलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी रकीमो, अन्य सरकारी प्रयोजित रकीमो तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा रकीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) निधमाधली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायट्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु दिनांक 29.05.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक समास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्त प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त किये जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।



7-- गिटटा का खनन रातह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1-- नोवेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2-- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3-- गशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनो के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4-- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मारक/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5-- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिसे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की शमस्या का सामना न करना पड़े।
- 6-- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7-- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मारक/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8-- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9-- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10-- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11-- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालीन स्थान उरई।

प्रतिलिपि:-

- 1-- जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2-- पुलिस अधीक्षक महोदय, जालीन स्थान उरई को सादर सूचनार्थ।
- 3-- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4-- मे0 गावर कान्द्रेशन लि0 युन्देलखण्ड एक्सप्रेस वे बावली रोड कठीन्द।



खान अधिकारी
जालीन स्थान उरई।

Only for Highway Project

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.**

Letter No. 1130/ Mineral- MMC-30 Dated 29th May,
2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhuali and Haidalpur Urai District Jalaun under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Vyaspura	395	0.065 Hec.	100000 Cubic Meters
				396	0.097 Hec.	
				386/2	0.705 Hec.	
				394/1	0.481 Hec.	
				409	0.932 Hec.	
				407	1.080 Hec.	
				500	0.390	
				468	0.491 Hec.	

The Mining license in respect of the above soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the

transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the “Mining Project”. In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mineral as "Zero" from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 29.05.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.
4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will

make available the details of the same to the office by the 05th date of each calendar month.

5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.

- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.

- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.

- 3) Deputy Collector/ Area Officer Police, Urai for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 113 / खनिज-एमएमसी-30

दिनांक: 29 मई 2020

प्रपत्र-एम0एम0-10

मे० गावर कान्ट्रेशन लि० बुन्देलखण्ड एक्सप्रेस वे यावली रोड कुठीन्द द्वारा बुन्देलखण्ड एकराप्रस-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु ग्राम धन्तौली व हैदलपुर तहसील उरई जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	जालौन	जालौन	धन्तौली	1172	0.704 हे०	100000 घनमीटर
				1075	1.275 हे०	
				1167	0.352 हे०	
				1168	0.352 हे०	
				1170	0.352 हे०	
				1149	0.555 हे०	
				1155	0.510 हे०	
				1234	0.991 हे०	
				1455 मि	0.202 हे०	
2	जालौन	जालौन	धनौराकलां	1318	0.535 हे०	140000 घनमीटर
				1327	2.094 हे०	
				1316	0.995 हे०	
				1304 ख	0.930 हे०	

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कल्पित मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न धारणा दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण।"

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रस्थापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु दिनांक 29.05.2020 से तीन माह (03 माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुंचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और पर्यावरण प्रदूषण नियंत्रित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।



- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टॉक रजिस्टर में रखेगा एवं उसका वियरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुधात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- गिटटी खननकर्ता उपखनिज गिटटी का प्रयोग केवल हाइलैं प्रोजेक्ट में ही करेगा, किसी भी दशा में गिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कंपनी स्वयं उत्तरदायी होगी।
- 7- गिटटी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्त:-

- 1- नोवेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सौशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों को तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सौशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेंड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- भदिरा पान, धुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ।
- 3- उपजिलाधिकारी/क्षेत्राधिकारी पुलिस जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4- मे0 गावर कान्ट्रेशन लि0 बुन्देलखण्ड एक्सप्रेस वे यावली रोड कुठौन्द।

खान अधिकारी
जालौन स्थान उरई।



Only for Highway Project
OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.

Letter No. 1131/ Mineral- MMC-30 Dated 29th May,
2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway in Village Bandhauli and Haidalpur Urai District Jalaun under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the

consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Jalaun	Jalaun	Dhantili	1172 1075 1167 1168 1170 1149 1155 1234 1455 M	0.704 Hec. 1.275 Hec. 0.352 Hec. 0.352 Hec. 0.555 Hec. 0.510 Hec. 0.991Hec. 0.202 Hec.	100000 Cubic Meters
2.	Jalaun	Jalaun	Dhanaura kalan	1318 1327 1316 1304Kh	0.535 Hec. 2.094 Hec. 0.995 Hec. 0.930 Hec.	140000 Cubic Meters

The Mining license in respect of the above soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of

the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the “Mining Project”. In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and

construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 29.05.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the

extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.

3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.

4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will make available the details of the same to the office by the 05th date of each calendar month.
5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.

7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement

may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The District Collector Sir for respectful information.
- 2) The Superintendent of Police, Jalaun, Place Urai.
- 3) Deputy Collector/ Area Officer Police, Jalaun for information and for taking necessary action.
- 4) M/s Gower Construction Limited, Bundelkhand Expressway Bawali Road, Kuthaund.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालीन स्थान उरई

दिनांक: 05 जून 2020

पत्र सं० 1163/खनिज-एमएमसी-30

प्रपत्र-एमएमसी-10

श्री ३० नंबर का-दस्तावेज जिला मन्देशखण्ड एमएमसी के बावली रोड कुलौंद द्वारा सार्वजनिक एवं सार्वजनिक-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु जनपद जालीन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र ३०२० उपखनिज परिहार नियमवली १९६३ के अध्याय-६ में निर्दिष्ट प्राविधानों के अन्तर्गत प्रारूप एमएमसी-१० पर मस आवेदन युक्त सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खनिजी तथा भू-रसायनी की समिति के संघ में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्न है-

अनुज्ञा सं०	खनिज	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञा मात्रा
1	जालीन	जालीन	रसुवा	5	132080	40000एमएमसी

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांग मया है। शासनद्वारा सं० 321/७७-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परिशोधनों में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्मित करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(6) में उल्लिखित किया गया है कि उपरोक्त परिशोधनों हेतु खनन अनुज्ञा पत्र निर्मित करने के लिये "खनन योजना" अनुमोदित करायें जाने की आवश्यकता नहीं है। पर्यावरण वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2018 के परिशिष्ट ७ में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था की गयी है।

"सांभार्यिक कार्य जैसे प्राणीय तालाबों या टैंकों से गाद हटाना, गडहत्या गांधी राष्ट्रीय प्राणीय संरक्षण और नारदी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सांभार्यिक प्रयासों द्वारा प्राणीय सड़कों, तालाबों, बांधों का संनिर्माण।"

३०२० उपखनिज परिहार नियमवली १९६३ के अध्याय-६ नियम ७२ में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनद्वारा सं० 821(1)/७७-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा ३०२० उपखनिज परिहार नियमवली (45वां संशोधन) नियमवली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की सार्वदी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उक्त खनिज साधारण मिट्टी के निकाली हेतु दिनांक 08.08.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकाली इरादों से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दायें की प्रतिपूर्ति करता रहेगा और इस प्रकार के दायें को उनके उत्पन्न होतों ही रद्दय निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, नहर, भू-ग्रहादि, सार्वजनिक साधारण या सार्वजनिक संपत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक सड़क किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टॉक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रस्तुत अनुमति सिनिदिष्ट अधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा खटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कंपनी स्वयं उत्तरदायी होगी।
- 7- मिट्टी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें-

- 1- कोविड-19 वायरस की संकथान एवं नियंत्रण हेतु जोशाल डिस्टेंसिंग तथा केन्य एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार खनन क्रमिकों के साथ नशीले मास्क धारण कर खनन क्षेत्रों में आवश्यकताप्रसार खनन गतिविधिया संचालित की जाये।



Only for Highway Project
OFFICE OF THE DISTRICT COLLECTOR, JALAUN,
PLACE URAI.

Letter No. 1163/ Mineral- MMC-30 Dated 05th June,
2020

FORM MM-10

M/s Gower Construction Limited Bundelkhand Expressway Bawali Road, Kuthaund has submitted an application alongwith the application fee on the Format M.M-8 seeking Mining License for the purpose of mining of the ordinary soil for the supply of the soil in the construction of Bundelkhand Expressway Highway under the provisions of Chapter-6 of the U.P. Minor Mineral (Concession) Rules, 1963 from the following areas of the District Jalaun. Alongwith the said application, it has also submitted the Khatauni of the applied area alongwith the Map and the affidavit in respect of the consent of the land owner. The details of the applied area is as under:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the ordinary Soil
1.	Jalaun	Jalaun	Ranuwa	5	1.320	40000 Cubic Meters

The Mining license in respect of the above soil has been sought for the filling up of the soil in the Highway Project. Vide Government Order bearing No. 321/86-2018-01 (General)/2018 dated 15.02.2018, in which, directives/ guidelines have been issued in respect of the issuance of the license for the purpose of ordinary soil to be used in the important projects concerning to the construction work as also for the transportation of the same , in which at para 2(5) it has been mentioned that for the purpose of issuance of the mining license in respect of the aforesaid projects, there is no need to get the approval done of the "Mining Project". In Appendix-9 of the Notification dated 15.01.2016 issued by the Ministry of the

Environment, Forest and Climate Change, Government of India, New Delhi, relaxation has been provided in certain matters with respect to the Environmental No Objection requirement in which at para 5, following arrangement has been given:-

“Community works such as removing of the garbage from the rural ponds or tanks, Mahatma Gandhi National Rural Employment and Guarantee Schemes and other government sponsored schemes and construction of the rural roads, ponds and Dams by the community efforts”.

There are provisions for granting mining license of sub minerals under Chapter-6, Rule 52 of the U.P. Minor Minerals (Concessions) Rules, 1963.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of

promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, under the following terms and conditions, the mining permission is hereby provided for a period of three months (03 months) from the date of 06.06.2020 for the extraction of the ordinary soil of the minor minerals from the aforesaid land or the extraction of the mining quantity of the aforesaid soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.

3. The applicant will keep the account maintained of all the minerals having been collected and he will give permission to any adhoc deputed authority for the inspection.
4. He will maintain the complete details with regard to the extracted quantity of minerals, complete details of the transportation in the Stock Register and he will make available the details of the same to the office by the 05th date of each calendar month.
5. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
6. The Miner will use the minor mineral soil only in the Highway Project and he will, under any

circumstances, will not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.

7. The mining of the soil will be done upto the three meters depth from the surface.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.

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Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1184 / खनिज-एमएमसी-30

दिनांक: 12 जून 2020

प्रपत्र-एम0एम0-10

गे0 गावर कान्द्रम लि0 बुन्देलखण्ड एक्सप्रेस वे बायली रोड कूटीन्द द्वारा कूदेलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम0एम0-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खती-पी तथा मू-स्वामी की सहमति के संबंध में साथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नत है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	वर्घ	458	5.597हे0	100000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शसनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने क संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महत्वा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीम, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयारों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण"।

उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

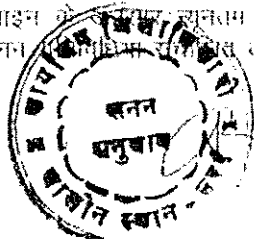
शसनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायट्टी 'फ़ुय' कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकारों हेतु दिनांक 12.06.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकारों इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, गवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधिकृत प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकारों व परिवहन का सम्पूर्ण ज़िंरा, स्टॉक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी इला में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिटटी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोवेल कोरोना वायरस की संकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार खनन श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकता-नुसार खनन परीक्षण, रोक-टोक की जाये।



TRUE COPY

- 2-- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3-- मशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4-- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडलवार्स/साबुन का उपयोग अनिवार्य होगा।
- 5-- पेयजल,साफ साफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6-- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7-- कार्मिकों/श्रमिकों द्वारा होम गेड फेंस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8-- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
- 9-- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10-- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चों को स्तानधान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11-- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि:-

- 1-- जिलाधिकारी महोदय को सादर सूचनार्थ ।
- 2-- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ ।
- 3-- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4-- मे0 गावर कान्द्रबन लि0 मुन्देलखण्ड एक्सप्रेस वे वावली रोड कुठौन्द ।



/

खान अधिकारी
जालौन स्थान उरई ।

Only for Highway project

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no.1184/Khanij-MMC-30 Date: 12 June 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Vardh	458	5.597 hectare	100000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para - 2(5) this has been mentioned that for the above projects, there is no need for getting the "mining scheme" approved for issuance of mining license. In Appendix 9 of notification dated

15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in certain cases, exemption from the requirement of environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the

State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 12.06.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority

deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining/transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel/laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, Jalaun, place Orai,
respectfully, for information.
2. Superintendent of Police, Jalaun, place Orai,
respectfully, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent
for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand
Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० १३७ / खनिज-एमएमसी-30

दिनांक: 15 जून 2020

प्रपत्र-एम0एम0-10

गैर मावर का-ग्रेशन लियो कुन्देलखण्ड एक्सप्रेस वे बावली रोड कुतौन्द द्वारा कुन्देलखण्ड एक्सप्रेस वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र 30प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अर्तगत प्रारूप एम0एम0-8 पर गव आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खरीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्न है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	कपासी	163	1.833हे०	50000घनमीटर
2	उरई	जालौन	पुरवा	136	7.342हे०	50000घनमीटर

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित किये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

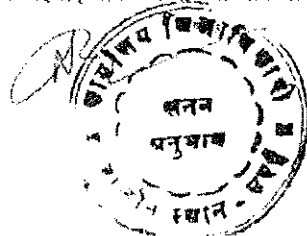
"सामुदायिक कार्य जैसे ग्रामीण तालाबो या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमो, अन्य सरकारी प्रयोजित स्कीमो तथा सामुदायिक प्रयासो द्वारा ग्रामीण सड़को, तालाबो, बाघो का संभालना"।

30प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा रक्षित किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा 30प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रस्थापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उक्त खनिज साधारण मिट्टी के निकासी हेतु दिनांक 15.06.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

1. आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
2. आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-प्रहादि, सार्वजनिक समारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
3. आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्व प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
4. खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण ब्यौरा, स्टॉक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
5. आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
6. मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
7. मिट्टी का खनन साढ़ से तीन मीटर गहराई तक किया जा सकेगा।



कोविड-19 से संबंधित अन्य शर्तें:-

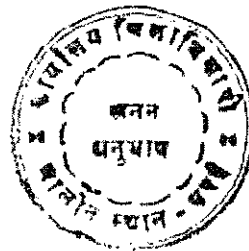
1. कोविड-19 से संबंधित अन्य शर्तें:-
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खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनाथ ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनाथ ।
- 3- उपजिलाधिकारी / क्षेत्राधिकारी पुलिस उरई को सूचनाथ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4- मे0 गावर कान्द्रेशन लि0 बुन्देलखण्ड एक्सप्रेस वे वायली रोड कुठौन्द ।

खान अधिकारी
जालौन स्थान उरई ।



Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1187/Khanij-MMC-30 Date: 15 June 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Kapasi	163	1.833 hectare	500000 Cubic meters
2	Orai	Jalaun	Kapasi	136	7.342 hectare	500000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para – 2(5) this has been mentioned that for the above projects, there is no need for getting the “mining scheme” approved for issuance

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Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals

(Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 15.06.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority

deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

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2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1174 / खनिज-एमएमसी-30

दिनांक: 16 जून 2020

प्रपत्र-एम0एम0-10

गो गावर कान्स्ट्रक्शन लि० बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुटीन्व द्वारा बुन्देलखण्ड एक्सप्रेस वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन फुलक सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वागी की सहमति के संबंध में प्रथम पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नतः है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	जालौन	जालौन	सालावाद	73 74ख	1.26है० 0.121है०	50000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी मसई हेतु मांगा गया है। शरानादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने का संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण सलाखो या टैकों से याद डलाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारटी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तात्तावों, बांधों का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।



शरानादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु दिनांक 16.06.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही रंगय निश्चित करेगा।
- 2- आवेदक ऐसी शैति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण बोरा, रटाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिटटी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- गोबेल कोरोना वायरस की संकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संश्लित की जाये।

- 2- खनिजों के खनन/परिवहन का कार्य रूपांतरित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3 मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4 कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडग्लोस/सबुन का उपयोग अनिवार्य होगा।
- 5 पेयजल,सफ़ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7 कार्मिकों/श्रमिकों द्वारा होम मेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10 कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चों को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

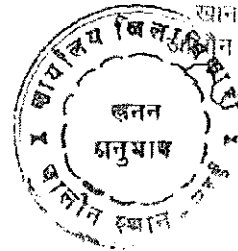
खान अधिकारी

जालौन स्थान उरई ।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ ।
- 3- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4- मे0 गावर कान्ट्रोलिंग लि0 बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुठौन्द ।

खान अधिकारी
जालौन स्थान उरई ।



Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1194/Khanij-MMC-30 Date: 16 June 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Salabad	73 74 Kha	1.26 hectare	500000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para - 2(5) this has been mentioned that for the above projects, there is no need for getting the "mining scheme" approved for issuance of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in

certain cases, exemption from the requirement of environmental clearance has been granted, in whose para - 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter - 6, rule - 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil “Nil”. Therefore, under the following

terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 16.06.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1195 / खनिज-एमएमसी-30

दिनांक: 16 जून 2020

प्रपत्र-एमएमसी-10

मे० गावर कान्ट्रोलिंग लि० युन्देलखण्ड एक्सप्रेस वे वावली रोड कुठौन्द द्वारा युन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिट्टी की आपूर्ति हेतु जनपद जालौन के निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है। आवेदित क्षेत्र का विवरण निम्नत है:-

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	कुसमी	268	1.630है०	40000घनमीटर

उक्त मिट्टी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिट्टी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिट्टी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

" सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और ग्रंस्टी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संभारण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

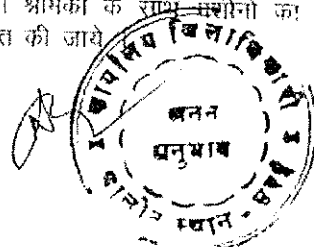
शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायट्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकारी हेतु दिनांक 16.06.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकारी इसमें से जो भी पहले हो, के लिये खनन अनुज्ञा प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभागृह या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्व प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकारी व परिवहन का सम्पूर्ण व्यौरा, स्टाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिट्टी का खनन सतह से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार खनन श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां रोकित की जाये

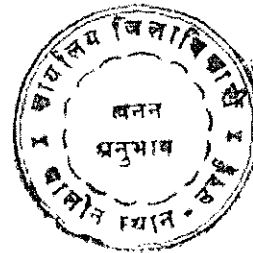


- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की रौनारी,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के रोनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, रोनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- गर्म पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रक्षण कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2- पुलिस अधीक्षक महोदय, जालौन स्थान उरई को सादर सूचनार्थ।
- 3- उपजिलाधिकारी /क्षेत्राधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4- मे0 गावर कान्ट्रोलिंग लि0 कुन्देलखण्ड एक्सप्रेस वे बावली रोड कुटीन्द।



खान अधिकारी
जालौन स्थान उरई।

Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1195/Khanij-MMC-30 Date: 16 June 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Kusmi	268	1.630 hectare	40000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para – 2(5) this has been mentioned that for the above projects, there is no need for getting the “mining scheme” approved for issuance of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in

certain cases, exemption from the requirement of environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil “Nil”. Therefore, under the following

terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 16.06.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1282 / खनिज-एमएमसी-30

दिनांक 01 जूलाई 2020

प्रपत्र-एम0एम0-10

मे० मावर कान्द्रशन लि० सुन्देलखण्ड एक्सप्रेस वे बावली रोड कुडीन्द द्वारा सुन्देलखण्ड एक्सप्रेस-वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-चरणी की सहमति के संक्षेप में स्पष्ट पत्र व मानचित्र प्रस्तुत किया है।

कम सं०	तहसील	जन्मपत्र	प्रम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	बरहा	1480 509 522 421,419,420,426 484/2,484/3 40,43	3.303हे० 0.769हे० 3.873हे० 0.890हे० 0.380हे० 2.100हे०	250000घमी०

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यो से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कशये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबो या टैकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमो, अन्य सरकारी प्रयोजित स्कीमो तथा सामुदायिक प्रयासो द्वारा ग्रामीण सड़को, तालाबो, बाधो का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.03.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु दिनांक 01.07.2020 से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करत: रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, वन, भू-ब्रह्मदि, सार्वजनिक सनास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजो का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यय, रटाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।



6- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल हाइवै प्रोजेक्ट में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी ।

7- मिट्टा का खनन रतल से तीन मीटर गहराई तक किया जा सकेगा।

कोविड-19 से संबंधित अन्य शर्त:-

- 1- कोरोना वायरस को रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये ।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के रोनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, वचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, रोनेटाइजर एवं हैंडवास/साबुन का उपयोग अनिवार्य होगा।
- 5- घेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम गेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुंह को ढक कर रखा जायेगा ।
- 8- मदिश पान,धूमपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनार्थ ।
- 2- पुलिस अधीक्षक जालौन स्थान उरई ।
- 3- उपजिलाधिकारी /शेन्नाधिकारी पुलिस उरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
- 4- मे0 गावर कामन्डेशन लि0 बुन्देलखण्ड एक्सप्रेस वे बावली रोड कुठौन्द

खान अधिकारी
जालौन स्थान उरई ।



Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1288/Khanij-MMC-30 Date: 01 July 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.

1	Orai	Jalaun	Baraha	1480	3.303 hec.	250000 Cubic meters
				509	0.769 hec.	
				522	3.873 hec.	
				421, 419, 420, 426	0.890 hec.	
				484/2, 484/3	0.380 hec.	
				40.43	2.100 hec.	

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para – 2(5) this has been mentioned that for the above projects, there is no need for getting the “mining scheme” approved for issuance

of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in certain cases, exemption from the requirement of environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, damns under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals

(Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 01.07.220.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority

deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid - 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1334 / खनिज-एमएमसी-30

दिनांक: 16 जुलाई 2020

प्रपत्र-एम0एम0-10

मे० मायर कान्ट्रिब्यूशन लि० बुन्देलखण्ड एक्सप्रेस वे कावली रोड कुठौन्द द्वारा बुन्देलखण्ड एक्सप्रेस वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र 30प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम0एम0-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-रवागी की सहमति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	खरुरा	27	1.659 हे०	50000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने का संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्ताव-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्ताव-5 में निम्न व्यवस्था दी गयी है।

" सामुदायिक कार्य जैसे प्राचीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारटी स्कीमो, अन्य सरकारी प्रयोजित स्कीमो तथा सामुदायिक प्रयासों द्वारा प्राचीण सड़कों, तालाबों, बांधों का संनिर्माण"।

30प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा 30प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु दिनांक 17.07.2020 से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

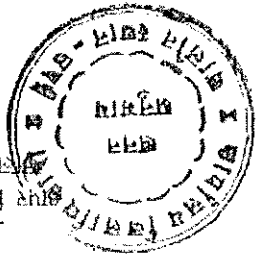
शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही रोक्य निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक समारथल या सार्वजनिक संपत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यौरा, स्टाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी रयंग उत्तरदायी होगी।
- 7- मिटटी का खनन शतह से तीन मीटर गहराई तक किया जा सकेगा

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- मोडेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ श्रमिकों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जायेगी।





1 ಸರ್ಕಾರಿ ಸೇವೆಗೆ
(12-1)

[Handwritten signature]

1- ನಿರ್ದೇಶಕರು, ಸರ್ಕಾರಿ ಸೇವೆಗೆ
2- ನಿರ್ದೇಶಕರು, ಸರ್ಕಾರಿ ಸೇವೆಗೆ
3- ನಿರ್ದೇಶಕರು, ಸರ್ಕಾರಿ ಸೇವೆಗೆ
4- ನಿರ್ದೇಶಕರು, ಸರ್ಕಾರಿ ಸೇವೆಗೆ

3ನೇ ನಿರ್ದೇಶಕರು, ಸರ್ಕಾರಿ ಸೇವೆಗೆ
(12-1)

↓

- 11- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
- 10- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
- 9- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
- 8- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
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- 4- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
- 3- ಸರ್ಕಾರಿ ಸೇವೆಗೆ
- 2- ಸರ್ಕಾರಿ ಸೇವೆಗೆ

Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1334/Khanij-MMC-30 Date: 16 July 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Kharusa	27	1.659 hec.	50000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para – 2(5) this has been mentioned that for the above projects, there is no need for getting the “mining scheme” approved for issuance of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in

certain cases, exemption from the requirement of environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil “Nil”. Therefore, under the following

terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 17.07.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

- personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
 6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
 7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
 8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
 9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
ADDITIONAL DISTRICT OFFICER (V-R)
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
ADDITIONAL DISTRICT OFFICER (V-R)
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान सरई

पत्र सं० 1367/खनिज-एमएमसी-30

दिनांक 22 जूलाई 2020

प्रपत्र-एम0एम0-10

मे० गावर कानूशन लि० दुन्देलखण्ड एक्सप्रेस वे वावली रोड कुटीन्द द्वारा कुन्देलखण्ड एक्सप्रेस वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में साक्ष्य पत्र व मानचित्र प्रस्तुत किया है।

क्रम सं०	तहसील	जानपद	ग्राम	माप सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
1	सरई	जालौन	उकौर	2944घ 2913,2914,2944क/4 1294,2855,2858,2882क 2911,2944त 2944घ, 2946 2917,2944ख,2947ख	1.279हे० 2.429हे० 1.044हे० 3.642हे० 1.214हे० 2.440हे०	370000घनमीटर
2	सरई	जालौन	दिमरी	605,670	2.367हे०	80000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी गराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्तर-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्तर-5 में निम्न व्यवस्था दी गयी है।

"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी रक्रीमो, अन्य सरकारी प्रयोजित रक्रीमो तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का सन्निर्माण"।

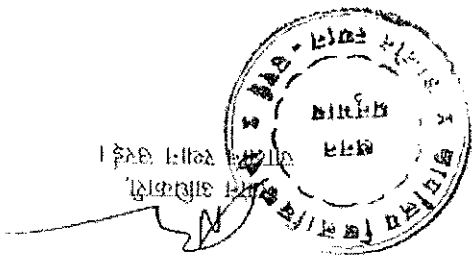
उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा स्वीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण गृदा की रायस्ती "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकाली हेतु दिनांक 23.07.2020 से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकाली इरागों से जो भी पहले हो, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही रोक्य निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, वन, भू-ग्रहादि, सार्वजनिक स्मारक या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकाली व परिवहन का सम्पूर्ण बौध, रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करावेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो, होगा।





ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ

- 1- ತಿರುಚಿಪಳ್ಳಿ ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 2- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 3- ತಿರುಚಿಪಳ್ಳಿ ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 4- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ

- 1- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 2- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 3- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
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- 6- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 7- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 8- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
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- 10- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ
- 11- ಗ್ರಾಮದ ಬಳಿ ಸರ್ಕಾರಿ ಆಸ್ಪತ್ರೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರದ ಆದೇಶ

7. ಈ ಆದೇಶವು ಕೆಳಕಂಡಂತಿರುವ ವಿಷಯಗಳಿಗೆ ಅನ್ವಯಿಸುತ್ತದೆ.

6. ಈ ಆದೇಶವು ಕೆಳಕಂಡಂತಿರುವ ವಿಷಯಗಳಿಗೆ ಅನ್ವಯಿಸುತ್ತದೆ.

Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1367/Khanij-MMC-30 Date: 22 July 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal

						soil.
1	Orai	Jalaun	DAKOR	2944 Ba, 2913, 2914, 2944ka / 4, 1294, 2855, 2858, 2882Ka, 2911, 2944 Ta, 2944Ba, 2946, 2917, 2944Ksha, 2947 Kha	1.279 hec. 2.429 hec. 1.044 hec. 3.642 hec. 1.214 hec. 2.440 hec.	370000 Cubic meters
2.	Orai	Jalaun	Timro	605,670	2.367 hec.	80000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with

construction works, in which para - 2(5) this has been mentioned that for the above projects, there is no need for getting the “mining scheme” approved for issuance of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in certain cases, exemption from the requirement of environmental clearance has been granted, in whose para - 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter - 6, rule - 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 23.07.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road,

public roads, building, land-houses, public meeting place or public property.

3. The applicant would keep accounting of all the collected minerals and would permit the authority deputed for the purpose to examine such accounts.
4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the

permission would be cancelled for which the company would itself would be responsible.

7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters

between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

Only for Highway project

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० JS55/खनिज-एमएमसी-30

दिनांक: 06 अक्टूबर 2020

प्रपत्र-एम0एम0-10

10/10/20

गैर मानव कान्ट्रेशन लि० कुंदेलखण्ड एक्सप्रेस वे बायली रोड कुठौन्द द्वारा बून्देलखण्ड एक्सप्रेस वे हाइवे निगम में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अर्न्तगत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की राहमती के संकल में सत्य पत्र व मानचित्र प्रस्तुत किया है।

कम सं०	तहसील	जनपद	ग्राम	माटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	बन्धौली	872 1057 2126/4	0.190हे० 0.154हे० 10.438हे०	130000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी गराई हेतु मांगा गया है। शरणादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यो से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने का संबंध में दिशा निर्देश जारी किये गये है जिसके प्रस्तर-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में वर्णित मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्तर-5 में निम्न व्यवस्था दी गयी है।

" सामुदायिक कार्य जैसे ग्रामीण तालाबो या टैंकों से माद हटाना, महारत्ना गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमो, अन्य सरकारी प्रयोजित स्कीमो तथा सामुदायिक प्रयासो द्वारा ग्रामीण सडको, तालाबो, बाधो का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा रबीकृत किये जाने का प्राविधान है।

शरणादेश सं० 821(3)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 03.10.2020 के अनुपालन में उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकाली हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकाली इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तों-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावों की प्रतिपूर्ति करता रहेगा और डरा प्रकार के दावों को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सडक, सार्वजनिक मार्ग, गवन, भू-ग्रहदि, सार्वजनिक शमारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुंचे।
- 3- आवेदक संग्रह किये गये सभी खनिजो का लेखा रखेगा और एतदर्थ प्रतिनिगुमित प्राधिकारी को ऐसे लेखे का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकाली व परिवहन का सम्पूर्ण खोस, रस्ताक रजिस्टर में रखेगा एवं उसका वितरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करावेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिटटी का ध्वस्तसाधिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिटटी का खनन सात से दो मीटर गहराई तक किया जा सकेगा।

8. शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञापत्र निर्गत होने के उपरान्त साधारण गिट्टी के परिवहन हेतु ई-एम0एम0-11 जनश्रेण की कार्यवाही निर्देशक मूलत्व एवं खनिकर्म उ0प्र0 द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।

कोविड-19 से संबंधित अन्य शर्तें:-

1. कोविड कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
2. खनिकों के श्रम/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
3. मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
4. कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्डा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
5. मेमजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
6. कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
7. कार्मिकों/श्रमिकों द्वारा होम गेड फेंस मास्क/गण्डा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
8. मादिरा पान, धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
9. कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
10. कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
11. आगजनामानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

1. जिलाधिकारी महोदय को सादर सूचनाार्थ।
2. पुलिस अधीक्षक जालौन स्थान उरई।
3. उपजिलाधिकारी/क्षेत्राधिकारी पुलिस उरई को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. मे० सादर कान्फ्रेशन लि० बुन्देलखण्ड एक्सप्रेस वे वावली रोड कुलौन्द

खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1555/Khanij-MMC-30 Date: 06 Oct 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Bandholi	872 1057	0.190 hec	130000 Cubic

				2126/4	0.154 hec. 10.438 hec	meters
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The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para - 2(5) this has been mentioned that for the above projects, there is no need for getting the "mining scheme" approved for issuance of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in certain cases, exemption from the requirement of

environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil “Nil”. Therefore, under the following terms, for minor mineral soil extraction from the

mentioned land, period of three months (03 months) from dated 03.10.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority deputed for the purpose to examine such accounts.
4. Would keep all the details of extraction and transportation of minerals quantity in the stock

register and would make its details available to the office each month by the 05th date.

5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government,

using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of

toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.
2. Superintendent of Police, Jalaun, place Orai, for information.
3. Dy. Collector/Regional Officer Police, Orai, sent for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Only for Highway project

कार्यालय जिलाधिकारी जालौन स्थान उरई

पत्र सं० 1564 / खनिज-एमएमसी-30

दिनांक: 6 अक्टूबर 2020

प्रपत्र-एम0एम0-10

मे० गावर कान्ट्रोलिंग लि० बुन्देलखण्ड एक्सप्रेस वे बावली रोड कुलौन्द द्वारा बुन्देलखण्ड एक्सप्रेस वे हाइवे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों के अन्तर्गत प्रारूप एम०एम०-8 पर मय आवेदन शुल्क सहित आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खर्तानी तथा भू-उत्पादों की राहगति के संबंध में शपथ पत्र व मानचित्र प्रस्तुत किया है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	गिरवान	392 103 33	13.221हे० 6.586हे० 8.859हे०	125000घनमीटर

उक्त मिटटी की खनन अनुज्ञा हाइवे प्रोजेक्ट में मिटटी भराई हेतु मांगा गया है। शासनादेश सं० 321/86-2018-01(सामान्य)/2018 दिनांक 15.02.2018 जिसमें निर्माण कार्यों से संबंधित महत्वपूर्ण परियोजनाओं में प्रयुक्त होने वाली साधारण मिटटी के खनन एवं परिवहन हेतु अनुज्ञा पत्र निर्गत करने के संबंध में दिशा निर्देश जारी किये गये हैं जिसके प्रस्तर-2(5) में उल्लिखित किया गया है कि उपरोक्त परियोजनाओं हेतु खनन अनुज्ञा पत्र निर्गत करने के लिये "खनन योजना" अनुमोदित कराये जाने की आवश्यकता नहीं है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली की अधिसूचना दिनांक 15.01.2016 के परिशिष्ट 9 में कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्रदान की गयी है जिसके प्रस्तर-5 में निम्न व्यवस्था दी गयी है।

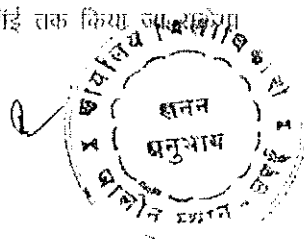
"सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रयोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण"।

उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 नियम-52 में उपखनिज के खनन अनुज्ञा रवीकृत किये जाने का प्राविधान है।

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 03.10.2020 के अनुपालन में उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक तालाबों या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनिधित्वित प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
- 4- खनिज मात्रा की निकासी व परिवहन का सम्पूर्ण व्यय, रटाक रजिस्टर में रखेगा एवं उसका विवरण प्रत्येक माह की 05 तारीख तक कार्यालय को उपलब्ध करायेगा।
- 5- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 6- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल हाइवे प्रोजेक्ट में ही करेगा, किसी भी दशा में मिटटी का वावसायिक प्रयोग नहीं करेगा अथवा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 7- मिटटी का खनन सतह से दो मीटर गहराई तक किया जायेगा।



8- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुसूचि पत्र निर्मित होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एगोएम0-11 जनरेशन की कार्यवाही निदेशक गृहत्व एवं खनिकर्मा उपग्र0 द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- गोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संश्लिष्ट की जाये।
- 2- खनिकों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, दवाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्छा, सेनेटाइजर एवं हैंडव्याश/साबुन का उपयोग अनिवार्य होगा।
- 5- फैसलें,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मास्क/गण्छा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- भविष्य पान,घुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तानपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अधील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-

- 1- जिलाधिकारी महोदय को सादर सूचनाार्थ।
- 2- पुलिस अधीक्षक जालौन स्थान उरई।
- 3- उपजिलाधिकारी/क्षेत्राधिकारी पुलिस उरई को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4- मे० यावर कान्प्रेशन लि० बुन्देलखण्ड एक्सप्रेस वे यावली रोड कुठौन्द



खान अधिकारी
जालौन स्थान उरई।

Only for Highway project

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no.1564/Khanij-MMC-30 Date: 06 Oct 2020

FOR – M.M. – 10

M/s Gawar Constructions Ltd. Bundelkhand Expressway Bawli Road, Kuthond for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 for minerals license of normal soil under form M.M. – 8 along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted. The description of the applied area is as below:-

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Girthan	392 103 33	13.221 hec 6.585 hec. 8.859 hec	125000 Cubic meters

The mining license of the above soil has been asked for soil filling in the highway project. The Government order no. 321/86-2018-01 (General)/2018 dated 15.02.2018 in which guidelines have been issued in connection with issuance of license for mining and transport of ordinary soil to be used in important projects concerned with construction works, in which para - 2(5) this has been mentioned that for the above projects, there is no need for getting the "mining scheme" approved for issuance

of mining license. In Appendix 9 of notification dated 15.01.2016 of Ministry of Environment, Forest and Climate Change, Government of India, New Delhi, in certain cases, exemption from the requirement of environmental clearance has been granted, in whose para – 5, the following arrangement has been given.

“Community work like de-silting ponds rural ponds or tanks, construction of rural roads, ponds, dams under the Mahatama Gandhi National Rural Employment and Guarantee Schemes, other government sponsored schemes and community efforts.”

In U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6, rule – 52, there is provision of sanctioning mining license of minor minerals.

Through government order no. 821(1)/86-2018-153(Ordinary) /2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals

(Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from dated 03.10.2020 or extraction of above written soil mineral quantity, whichever is earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The applicant would keep accounting of all the collected minerals and would permit the authority

deputed for the purpose to examine such accounts.

4. Would keep all the details of extraction and transportation of minerals quantity in the stock register and would make its details available to the office each month by the 05th date.
5. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier.
6. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
7. The mining of soil would be done upto a depth of three meters from the surface.

1. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.

Other conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid - 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted

personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.

4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.

7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/

MINING OFFICIAL
JALAUN Place ORAI

Copy to:

1. District Magistrate, for information.

2. Superintendent of Police, Jalaun, place Orai,
for information.
3. Dy. Collector/Regional Officer Police, Orai, sent
for information and necessary action.
4. M/s Gawar Constructions Ltd. Bundelkhand
Expressway, Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1685/खनिज-एमएमसी-30

दिनांक: 11 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री जगजीत सिंह निवासी गावर कान्स्ट्रक्शन पैकेज-5 वावली रोड कुडीन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत ऑनलाइन प्रारूप पर आवेदन पत्र गये आवेदन शुल्क सहित ऑनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा मू-स्वागी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	डकार	22563 2278 2279 2281	0.251हे० 1.177हे० 0.384हे० 0.498हे०	46200एनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रस्थापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण गृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 10.11.2020 द्वारा उल्लिखित भूमि से उ०प्र० खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे को प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही संव्य निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, नहर, मू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उ०प्र० खनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटी का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का लदान वाहन की क्षमता के अनुसार तिरपज से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्मित होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्मा उ०प्र० द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी माइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तेनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैण्डवास/साबुन का उपयोग अनिवार्य होगा।

- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित दृग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेंड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- गर्दश पान, धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
- 9- कार्यस्थल पर ऐसी श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चों को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर सम्योग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री जगजीत सिंह निवासी गावर कान्स्ट्रक्शन बावली रोड कुठौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1685/Khanij-MMC-30

Date: 11 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Jagjeet Singh r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Dakor	2256 Ka 2278 2279 2281	0.251 hec. 1.177 hec. 0.384 hec. 0.498 hec.	46200 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 10.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03

months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.

4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders

issued from time to time on the license holder would be ensured.

Other terms concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining/transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel/laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters

between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructinos Ltd., Authorized representative, Sh. Jagjeet Singh, R/o Bawli Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1699 / खनिज-एगएमसी-30

दिनांक 20 नवम्बर 2020

प्रपत्र-एगएमसी-10

गायर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री राज्य बंसल निवासी बाबली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की स्वतन्त्री तथा भू-स्वामी की सहमति के संबंध में साफ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	ब्यारापुरा	81	0.326हे०	43,460घनमीटर
				422	0.762हे०	
				426	0.511हे०	
				427	0.574हे०	

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सामारथता या सार्वजनिक सम्पत्ति को कोई बाधा न पहुंचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसी दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो सक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटी का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एगएमसी-11 जनरेशन की कार्यवाही निर्देशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाकारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतापूरार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और श्रमिकों/श्रमिकों की सैनती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचान के दृष्टिगत सोशल डिस्टेंसिंग का पालन कर एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मारक/गमछा, सेनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा।

- 5- पेयजल साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिको/श्रमिको को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिको/श्रमिको हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिको/श्रमिको द्वारा होम गेज फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- गदिरा पान,धुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालीन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्त्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालीन स्थान उरई।
- 3- पुलिस अधीक्षक जालीन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रक्शन लि0 अधिकृत प्रतिनिधि श्री राजय बंसल निवाररी वावली रोड कुशीन्द जिला जालीन।

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खान अधिकारी
जालीन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1699/Khanij-MMC-30

Date: 20 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Byaspura	81	0.326 hec.	43,460 Cubic meters
				422	0.762 hec.	
				426	0.511 hec.	
				427	0.574 hec.	

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity,

whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the

permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other terms concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining/transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel/laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructinos Ltd., Authorized representative, Sh. Sanjay Bansal, R/o Bawli Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

//TRUE TRANSLATED COPY//

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1700 / खनिज-एमएमसी-30

दिनांक: 20 नवम्बर 2020

प्रपत्र-एम0एम0-10

मानव कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवासी वावली रोड कुर्जुन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शानादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खलीनी तथा भू-रचामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	हरदोई मूजर	180 181 23ग	0.400हे० 0.080हे० 0.140हे०	12,700घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सागान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की सप्लाय "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक शमरस्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी पश्चा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निररत कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्त्व एवं खनिकर्मा उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- शोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।

- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खान-पकान क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा हॉम मेड फेश मारक/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- गर्म पान, धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी हुंकार, खारसी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्ट्रोलेशन लि० अधिकृत प्रतिनिधि श्री संजय वंसल निवासी वावली रोड कुलौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1700/Khanij-MMC-30

Date: 20 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Hardoi Gujar	180 181 23Ga	0.400 hec 0.080 hec. 0.140 hec.	12,700 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.

6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining

methods be conducted in the mining areas as per requirement.

2. For operating the work of mining/transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel/laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed

in the lease mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary
action:

1. Director, Directorate of Geology and Minerals,
U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized
representative, Sh. Sanjay Bansal, R/o Bawli
Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 170 / खनिज-एमएमसी-30

दिनांक: 20 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कार्बोड्रेशन लि0 अधिकृत प्रतिनिधि श्री संजय बंसल निवासी चावली रोड कुजौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शान्नादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व भूचित्र संलग्न है।

क्रम सं०	सहसील	जानपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
1	उरई	जालौन	हरदोई गूजर	516	0.930हे0	18.600घनमीटर

शासनादेश सं० 821(1)/86-2018-163(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (46वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण गृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही संवय निश्चित करेगा।
- 2- आवेदक ऐसी शीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, गवन, भू-प्रहादि, सार्वजनिक श्वास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कंपनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निवेशक भूतत्व एवं खनिकर्म उ0प्र0 द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- मोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संवाहित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- गरीब और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के रोनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, रोनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।

- 7- कार्मिको/श्रमिको द्वारा होम नेड फेश मारक/मगछा का प्रयोग करते हुये नाक व मुंह को ढक कर रखा जायेगा ।
- 8- महिला पान,सुप्रपान एवं सग्याकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खारसी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तानपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11 आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-भिन्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूराज्य एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/ताहसीलदार उरई।
- 5- गावर कान्स्ट्रैक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवासी दावली रोड कुठौन्द जिला जालौन।

खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1701/Khanij-MMC-30

Date: 20 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Hardoi Gujar	516	0.930 hec.	18,600 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.

6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining

methods be conducted in the mining areas as per requirement.

2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed

in the lease mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary
action:

1. Director, Directorate of Geology and Minerals,
U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized
representative, Sh. Sanjay Bansal, R/o Bawli
Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 17022/खनिज-एम्प्रेसी-30

दिनांक: 26 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कारस्ट्रैक्शन लि0 अधिकृत प्रतिनिधि श्री बन्ना सिंह सिंगला निवासी वावली रोड कुतौन्ड जिला जयसोन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शारनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अंतर्गत आनलाइन प्रारूप पर आवेदन पत्र पर आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौंगी तथा भू-स्वाभी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	उपखण्ड	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	इकोर	946,2896,2809,2810,2811, 2812,2813,2818क,2819ख	5.480हे०	1,09,600घनमीटर

शारनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्ली "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.11.2020 द्वारा उल्लिखित भूमि पर उ0प्र0 खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी हीरारे पत्र के ताने की प्रतिपूर्ति करता रहेगा और इस प्रकार के ताने को उनके खनन होते ही तय निश्चित करेगा।
- 2- आवेदक ऐसी शैति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सम्पत्तल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टी का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का खनन वाहन की क्षमता के अनुसार स्थान से टुक कर सुरक्षित परिवहन किया जायेगा।
- 7- शारनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रतर-3(ख)(3) के प्रावधानों के अंतर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक महोदय एवं खनिकर्म उ0प्र0 द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञापत्री को उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समक-समय पर जारी शारनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबल कोरिना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संश्लित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रमुख मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरिना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्डा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ साफाई/स्वच्छता एवं शौचालय की भी समुचित दवा से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।

R

6. कार्तिका/श्रमिका हेतु दाग धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
7. कार्तिका/श्रमिका द्वारा होम में ड फेंस मार्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
8. महिला पान,दुग्धपान एवं तन्नाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
9. कार्यस्थल पर ऐसे श्रमिका को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों ।
10. कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्तिका/श्रमिका एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
11. आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर सपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालीन स्थान उरई ।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1- निदेशक, मूलतः एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ ।
- 2- जिलाधिकारी जालीन स्थान उरई ।
- 3- पुलिस अधीक्षक जालीन स्थान उरई ।
- 4- तपजिलाधिकारी/तहसीलदार उरई ।
- 5- मावर कास्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री कप्त सिंह सिंगला निवासी बावली रोड कुदौन्द जिला जालीन ।

खान अधिकारी
जालीन स्थान उरई ।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1702/Khanij-MMC-30

Date: 20 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Bant Singh Singla r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Dakor	946, 2806, 2809, 2810, 2811, 2812, 2813, 2818Ka, 2819 Kha	5.480 hec.	1,09,600 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity,

whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the

permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Bant Singh Singla, R/o Bawli Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1703 / खनिज-एमएमसी-30

दिनांक 20 नवम्बर 2020

प्रपत्र-एम0एम0-10

मायन कार्बोडेशन लि० अधिकृत प्रतिनिधि श्री दिनेश कुमार निवारी नियर अजनारी कार्बोडेशन मायन उरई जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मध्य आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्राथमिक पत्र के साथ आवेदित क्षेत्र की खनीनी तथा भू-रचना की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	ताहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
1	उरई	जालौन	दिनरो	705	0.486हे०	17,900घनमीटर
				706	0.081हे०	
				707	0.057हे०	
				708	0.117हे०	
				709	0.154हे०	

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 19.11.2020 द्वारा उद्विखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक स्वास्थ्य या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति तिनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सातह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उत्खनन गहन की क्षमता के अनुसार विरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक मूलत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोवेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कर्मिकों/श्रमिकों को तैयारी/नियोजित कर्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।

- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिक/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/मगधा, रोनेटाइजर एवं हैंडग्लस/सावुन का उपयोग अनिवार्य होगा।
- 5- पेयजल,साफ साफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करादी जाये, जिससे खान पकाना क्षेत्र में सैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये सावुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मास्क/मगधा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- मदिश वाना/पुम्यान एवं लम्बाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं दबले को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतल एवं सैनिकर्मा निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्ट्रिब्यूशन लि० अधिकृत प्रतिनिधि श्री दिनेश कुमार निवासी निवर अजमारी कारिंग रामनगर उरई जिला जालौन।

खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1703/Khanij-MMC-30

Date: 20 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Dinesh Kumar, R/o Near Ajnari Crossing, Ramnagar, Orai, Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Timro	705	0.486 hec.	17,900 Cubic meters
				706	0.081 hec.	
				707	0.057 hec.	
				708	0.117 hec.	
				709	0.154 hec.	

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity,

whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the

permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

- personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
 6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
 7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
 8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
 9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Dinesh Kumar, R/o Near Ajnari Crossing, Ramnagar, Orai, Dist. Jalaun.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालीन स्थान उरई

पत्र सं० 1711/खनिज-एमएमसी-30

दिनांक 23 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कमन्ड्रेटेशन वि० अनि० प्रविधि श्री जगजीत सिंह निघारी बावली रोड कुर्गौन्द जिला जालीन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्रों से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अन्वय-6 में निहित प्रावधानों एवं शानादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र गये आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू खाणी की सहायता के संबंध में सम्यक् एवं मानवीय संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञा मात्रा
1	उरई	जालीन	बावली	2257 ग 2258 2262 2263 2260ख	0.520हे० 0.289हे० 0.775हे० 0.101हे० 0.322हे०	30,800मनमीटर

शानादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 22.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जा भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावों की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावों को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई शक, सार्वजनिक मार्ग, पवन, भू-पृष्ठ, सार्वजनिक सभारक्षल या सार्वजनिक सम्पत्ति का कोई नुकसान न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसी दिनांक जबतक खनिज अनुज्ञा मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टा का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का खनन वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शानादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूखन एवं खनिज उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाकारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम एवं समय-समय पर जारी शानादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोविड कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु रोजाना डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संश्लिष्ट किंसे जाने हेतु कोविड-19 के मैनेजमेंट के लिये किंसे जाने वाले सुरक्षा उपकरणों की सूचना दी जाये।
- 3- मशीन और श्रमिकों/श्रमिकों की (निली/निरोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरणों की व्यवस्था प्रयुक्त मशीनों और वाहनों के रीनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के रोकथाम, बचाव के दृष्टिगत रोजाना डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिकों के कम से कम 1.1 मीटर की दूरी बनाये रखते हुए नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गला, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।

- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित दृष्टि से व्यवस्था सुनिश्चित करायी जाये, जिससे खानन पट्टा क्षेत्र में हैजात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिकों/श्रमिकों द्वारा हाथ में ड फंस मार्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- महिला पान, घुमपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनमान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनाथ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खानिकम निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गाकर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री जगजीत सिंह निवासी तावली रोड कुतौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1711/Khanij-MMC-30

Date: 23 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Jagjeet Singh r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Dakor	2257Ga	0.520 hec.	30,800 Cubic meters
				2258	0.289 hec.	
				2262	0.775 hec.	
				2263	0.101 hec.	
				2280 Kha	0.322 hec.	

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 23.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity,

whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the

permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.
2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the

personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.

10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Jagjeet Singh, R/o Bawli Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

मावर कान्ट्रेक्शन लि0 अधिकृत प्रतिनिधि श्री रविन चौडान निवासी वायली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शासनादेश सं० 1542/86-2020-153(सां)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	जालौन	जालौन	धनीराकला	1320,1321,1323,1326 451	1.599हे० 0.235हे०	36,680घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायस्ती "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 23.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्तरान् होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति सिनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टी का खनन सतह से दो मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सां)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्मा उ0प्र0 द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- गोबैल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कर्मिकों/श्रमिकों की तैनाती/निर्भोजित कर्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के रोनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, वसाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कर्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये निर्भोजित कर्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गला, रोनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन परदा क्षेत्र में तैनात कर्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।

- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मार्स्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- नदिसा पान,पुस्रपान एवं तावाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- स्वास्थ्यमंत्रालय से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने की सुझाव दी जाये ।

खान अधिकारी
जालौन स्थान उरई ।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1- निदेशक, मूलतः एवं खनिकर्म निदेशालय, 30प्र0 खनिज भवन लखनऊ ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार जालौन ।
- 5- मावर कान्स्ट्रक्शन लि0 अधिकृत प्रतिनिधि श्री रामपाल यादव निवासी वावली रोड कुठोन्द जिला जालौन ।

खान अधिकारी
जालौन स्थान उरई ।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1712/Khanij-MMC-30

Date: 23 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sachin Chauhan r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Dhanorkal a	1320 , 1321 , 1323 , 1326 , 451	1.59 9 hec. 0.23 5 hec.	36,580 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 23.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines

issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Rampal Yadav, R/o Bawli Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1715/खनिज-एमएमसी-30

दिनांक: 26 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री राजेश बंसल निवासी बावली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खलौनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

कग सं०	हाहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	हरदोई गूजर	577	1.320	13200घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 25.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-प्रहादि, सार्वजनिक समारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से 1.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उत्खान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्तर-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सौशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम बचाव के दृष्टिगत सौशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मारक/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- भेजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित कराये जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।

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- 7-- कार्मिकों/श्रमिकों द्वारा टोंग में फेस मास्क/मगछा का प्रयोग करते हुये भाक व मुंह को ढक कर रखा जायेगा ।
- 8-- मदिश पान,छुप्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9-- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खारसी एवं जुकाम आदि के लक्षण हो।
- 10-- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11-- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1-- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उओप्र० खनिज भवन लखनऊ।
- 2-- जिलाधिकारी जालौन स्थान उरई ।
- 3-- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4-- उपजिलाधिकारी/तहसीलदार जालौन।
- 5-- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवारी बाबली रोड कुलौन्ड जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1715/Khanij-MMC-30

Date: 26 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Hardoi Gujar	577	1,320	13200 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 25.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.

6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining

methods be conducted in the mining areas as per requirement.

2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed

in the lease mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary
action:

1. Director, Directorate of Geology and Minerals,
U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized
representative, Sh. Sanjay Bansal, R/o Bawli
Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1716 / खनिज-एमएमसी-30

दिनांक 26 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बराल निवासी बावली रोड कुडौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शान्नादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मध्य आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्राथना पत्र के साथ आवेदित क्षेत्र की स्वामी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	व्यारापुरा	400 469 386/2 394/1	0.640हे० 0.520हे० 0.140हे० 0.340हे०	24600घनमीटर

शासनदेश सं० 821(1)/86-2018-153(सागान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायट्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 25.11.2020 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इरामें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्त-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक स्थास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टा का खनन सतह से 1.5 मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनदेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतल एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनदेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्त:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कर्मिकों/श्रमिकों की तैनाती, नियोजित कर्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कर्मिकों/श्रमिकों के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कर्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मारक/गमछा, सेनेटाइजर एवं हेण्डवास/साबुन का उपयोग अनिवार्य होगा।

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- 5- पेयजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिनसे खन्नन पट्टा क्षेत्र में तैनात कार्मिको/श्रमिको को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिको/श्रमिको हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिको/श्रमिको द्वारा होम मेड फेस मास्क/गमछा का प्रयोग करते हुये भाक च मुंह को ढक कर रखा जायेगा ।
- 8- गदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनापान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार जालौन।
- 5- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवारी बावली रोड कुठौन्द जिला जालौन।

खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1716/Khanij-MMC-30

Date: 26 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Vyaspura	400	0.640	24600
				489	0.520	Cubic
				386/2	0.140	meters
				394/1	0.340	
					hec.	
					hec.	
					hec.	
					hec.	

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 19.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines

issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining /transportation of minerals, information with respect to safety measures for Covid - 19 management be given.
3. Appointing machines and personnel /laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Sanjay Bansal, R/o Bawli Road, Kuthond.

Sd/
Mining Official
JALAUN Place ORAI

//TRUE TRANSLATED COPY//

कार्यालय जिलाधिकारी जालौन रथान उरई

पत्र सं० 1718/खनिज-एमएमसी-30

दिनांक: 26 नवम्बर 2020

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवासी वावली रोड कुडौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत ऑनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित ऑनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	व्यासपुरा	268	0.620हे०	24500घनमीटर
				332	0.130हे०	
				305	0.130हे०	
				233/2	0.60हे०	
				152/2	0.140हे०	
				219	0.160हे०	
				222	0.200हे०	
				240	0.360हे०	

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 25.11.2020 द्वारा उल्लिखित भूमि से उ०प्र० खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के हित में खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक साधारण या सार्वजनिक संपत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जावेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से 1.5 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें-

- 1- गोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के रोबेटाइजेशन आदि की व्यवस्था की जाये।

- 4- कोसेना धाररस के संक्रमण की रोकथाम, बचत के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिको/श्रमिको की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- गेजजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित दृग से व्यवस्था सुनिश्चित करायी जाये, जिससे खान पट्टा क्षेत्र में तैनात कार्मिको/श्रमिको को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिको/श्रमिको हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कार्मिको/श्रमिको द्वारा होम मेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा।
- 8- निर्देश पान,धुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार जालौन।
- 5- गावर कान्ट्रोलेशन लि0 अधिकृत प्रतिनिधि श्री संजय संसल निवासी बावली रोड कुठौन्द जिला जालौन।

खान अधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,

JALAUN PLACE ORAI

Letter no. 1718/Khanij-MMC-30

Date: 26 November, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Sanjay Bansal r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Vyaspur a	268	0.62 0 hect.	24500 Cubic meters
				332	0.13 0 hect.	
				305	0.13 0 hect.	
				233/ 2	0.80 hect.	
				152/ 2	0.14 0 hect.	
				219	0.16 0 hect.	
				222	0.20 0 hect.	
				240	0.36 0 hect.	

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order dated 25.11.2020 of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.

2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.

7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other Conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining/transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel/laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask/gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
Mining Official
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P.
Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized
representative, Sh. Sanjay Bansal, R/o Bawli
Road, Kuthond.

Sd/
MINING OFFICIAL
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1769 / खनिज-एमएमसी-30

दिनांक 21 दिसम्बर 2020

प्रपत्र-एम0एम0-10

मावर का-रट्टेवशन लि० अधिकृत प्रतिनिधि श्री दिनेश कुमार निवासी दावली रोड कुटुंब जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र 30प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-8 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामियों की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	टिमरो	224	4.586हे० में से 2.293हे०	45860घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा 30प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही संव्य निश्चित करेगा।
- 2- आवेदक ऐसी शीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभागृह या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कंपनी संव्य उत्तरदायी होगी।
- 5- मिट्टा का खनन सातह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-उखंड के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 उपवेशन की कार्यवाही निवेशक मूलतः एवं खनिकर्म 30प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाकारी को 30प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुगमन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोडल कारोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संवाहित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संवाहित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की दैनिकी,नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोलेना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पैकजल,साफ सभाई/स्वच्छता एवं सौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करावी जाये, जिससे खनन पट्टा क्षेत्र में दैनिक कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।

- 7- वनार्थिकी/श्रमिकों द्वारा होम गेड फंस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- गादिश मानसुमपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
- 9- कार्यस्थल पर एरो श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खर्शी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- अमजनमनस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किता जाने हेतु अपील की जाये ।

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जिलाधिकारी
जालौन स्थान उरई।

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, 30प्र0 खनिज भवन लखनऊ
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कमन्ड्रेक्शन लि0 अधिकृत प्रतिनिधि श्री दिनेश कुमारनिवासी यावली रोड कुटौन्द जिला जालौन।

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जिलाधिकारी
जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1769/Khanij-MMC-30

Date: 21 December, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Dinesh Kumar r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No	Tehsil	District	Village	Gat no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Timro	224	2.229 3 hec. Out of 4.586 hec.	45860 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other Conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines

issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining / transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel / laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask / gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
DISTRICT COLLECTOR
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P. Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Dinesh Kumar, R/o Bawli Road, Kuthond.

Sd/
DISTRICT COLLECTOR
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 11/न० / खनिज-एमएमसी-30

दिनांक 29, दिसम्बर 2020

प्रपत्र-एम0एम0-10

मावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री दिनेश कुमार निवारो बावली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र सं० 30 प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्रावधानों एवं शारानादेश सं० 1542/86-2020-153(सां)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत ऑनलाइन प्रारूप पर आवेदन पत्र मध्य आवेदन शुल्क सहित ऑनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की जालौनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	सहस्रील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	रुद्ध टिमरा	167	5.569 हे० में से 3.712 हे०	36982 घनमीटर

शारानादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा सं० 30 प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही रद्द करेगा।
- 2- आवेदक ऐसी शैली से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक शमारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिश्चित अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्वया अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटी का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उत्खनन वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शारानादेश सं० 1542/86-2020-153(सां)/2017 दिनांक 18.09.2020 के प्रसार-उ(ख०) के प्रावधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक मूलत्व एवं खनिकर्म सं० 30 प्र० द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञापत्र की सं० 30 प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शारानादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोविड कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा सैन्ड्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजी के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/मगछा, सेनेटाइजर एवं हैण्डग्लोस/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।

- 7- कार्मिकों/श्रमिकों द्वारा होम मेंड फेस मारक/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- निर्देश पान,धुम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खांसी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रक्षणपान करने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आरोग्यमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

जिलाधिकारी

जालौन स्थान उरई।

प्रतिलिपि:—निम्नलिखित को सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिज निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री दिनेश कुमारनिवासी बावली रोड कुडोन्द जिला जालौन।

जिलाधिकारी

जालौन स्थान उरई।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1770/Khanij-MMC-30

Date: 21 December, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Dinesh Kumar r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gata no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Rudh Timro	167	3.712 hec. out of 5.569 hec.	36982 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.
5. The mining of soil would be done upto a depth of 1.5 meters from the surface.

6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para - 3 (B)(3), for transportation of E-M.M. - 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other Conditions concerned with Covid - 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines issued by the central and State Government, using machines with minimum laborers, mining

methods be conducted in the mining areas as per requirement.

2. For operating the work of mining / transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel / laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask / gamcha, sanitizer and hand wash/soap.
5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease

mining area do not have to confront any type of problem.

6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.
11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
DISTRICT COLLECTOR

JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P.
Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Dinesh Kumar, R/o Bawli Road, Kuthond.

Sd/
DISTRICT COLLECTOR
JALAUN Place ORAI

कार्यालय जिलाधिकारी, जालौग स्थान, उरई
पत्र सं० नि० / खनिज-एमएमसी-30 दिनांक-21, दिनांक 2020
प्रपत्र-एम0एम0-10

गावर कार्रवाई के लिए अधिकृत प्रतिनिधि श्री दिनेश कुमार निवासी जावली रोड कुटीर जिला जालौग द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र 30प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-8 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(रां)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत ऑनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित ऑनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संकथ में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौग	इकहरा	13	5.945हे० में से 1.189हे०	23780घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा 30प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण भूदा की शायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की जाती है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-प्रहादि, सार्वजनिक सभास्थल या सार्वजनिक संपत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक बंध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा अथवा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन स्तर से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरफाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(रां)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतल एच खनिज 30प्र0 द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को 30प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- मोदील कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यू-मलम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संवाहित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संवाहित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपकरणों की खरीदना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों को तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, नचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्डा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- गैरजल, साफ साफ/स्वच्छता एवं शौचाालय की भी समुचित ढंग से व्यवस्था सुनिश्चित कराये जाये, जिससे खनन पटल क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।

- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मार्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मदिरा भवन क्षुब्धमान एवं तन्वाकू आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किये जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों ।
- 10-- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11-- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

जिलाधिकारी

जालौन स्थान उरई ।

प्रतिलिपि:-निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1-- निदेशक, भूतत्त्व एवं खनिकर्म निदेशालय, 30प्र0 खनिज भवन लखनऊ।
- 2-- जिलाधिकारी जालौन स्थान उरई ।
- 3-- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4-- उपजिलाधिकारी/तहसीलदार उरई ।
- 5-- गादर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री विनेश कुमारनिवारी यावली रोड कुडौन्द जिला जालौन ।

जिलाधिकारी

जालौन स्थान उरई ।

OFFICE OF DISTRICT COLLECTOR,
JALAUN PLACE ORAI

Letter no. 1771/Khanij-MMC-30

Date: 21 December, 2020

FOR – M.M. – 10

The authorized representative of M/s Gawar Constructions Ltd., Sh. Dinesh Kumar r/o Bawli Road, Kuthond, District Jalaun, for supply of soil in construction of Bundelkhand Expressway Highway, has submitted application under the provisions vested in chapter – 6 of the U.P. Minor Minerals (Concession) Rules 1963, Chapter – 6 and the arrangements given in government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020 on online format along with application fee. Along with the application, in connection with the khatoni of the applied area and the consent of land owner, affidavit and map has been submitted.

Sl. No.	Tehsil	District	Village	Gat no.	Area	Permitted quantity of normal soil.
1	Orai	Jalaun	Ikahara	13	1.189 hec. out of 5.945 hec.	23780 Cubic meters

Through government order no. 821(1)/86-2018-153(Ordinary)/2017 dated 11.04.2018, from the date of promulgation 27.03.2018 of the U.P. Minor Minerals (Concession) Rules (45th amendment) Rules 2018, the State Government has made the royalty of ordinary soil/normal soil "Nil". Therefore, under the following terms, through the order of the District Collector, for minor mineral soil extraction from the mentioned land, period of three months (03 months) from the date of issuance of license or extraction of above written soil mining quantity, whichever is completed earlier out of these, mining permission is accorded.

CONDITIONS

1. The applicant would continue to reimburse claims of any third party of the State Government and shall itself settle such claims as they arise.
2. The applicant would extract mineral with such a method so that there is no hindrance to road, public roads, building, land-houses, public meeting place or public property.
3. The permission conferred to the applicant would be valid upto the date of closing of the specified period or such date till the mineral permitted quantity is not removed. Out of these, whichever is earlier, would be valid till then.
4. The soil miner would use the minor mineral soil only in the highway project. He would not use the soil commercially in any case otherwise the permission would be cancelled for which the company would itself would be responsible.

5. The mining of soil would be done upto a depth of 1.5 meters from the surface.
6. The lifting of soil, according to the capacity of vehicle, would be covered with tarpaulin and would be safely transported.
7. After issuance of license under the provisions of Government order no. 1542/86-2020-153(Sa)/2017 dated 18.09.2020, para – 3 (B)(3), for transportation of E-M.M. – 11 generation proceeding, would be done by the Director of Geology and Mining through online portal.
8. Compliance of rules of U.P. Minor Minerals (Concession) Rules 1963 and government orders issued from time to time on the license holder would be ensured.

Other Conditions concerned with Covid – 19:-

1. For prevention and control of novel corona virus, social distancing and according to the guidelines

issued by the central and State Government, using machines with minimum laborers, mining methods be conducted in the mining areas as per requirement.

2. For operating the work of mining / transportation of minerals, information with respect to safety measures for Covid – 19 management be given.
3. Appointing machines and personnel / laborers, arrangement of safety equipments for the posted personnel/laborers, arrangement for sanitization of machines and vehicles used to be made.
4. In view of prevention of corona virus infection, safety, comply with social distancing and maintaining distance of minimum 1-1 meters between two personnel/laborers, it would be compulsory for keeping the safety of the personnel/laborers appointed, to use mask / gamcha, sanitizer and hand wash/soap.

5. It should be ensured to make proper arrangements of potable water, cleanliness and of toilets so that the personnel/laborers appointed in the lease mining area do not have to confront any type of problem.
6. For hand washing of the personnel/laborers, proper arrangement of soap and water for washing hands should be made.
7. The personnel/laborers, using homemade mask/gamcha, would keep their nose and mouths covered.
8. Consumption of liquor, smoking and tobacco etc. would be completely restricted.
9. Such laborers should not be employed at the work place who have generally symptoms of fever, cough and cold.
10. At work place, the personnel/laborers of more than 65 years of age and lactating women should not be employed.

11. Common persons should be appealed to download Aarogya Setu app in their mobile and use that.

Sd/
DISTRICT COLLECTOR
JALAUN Place ORAI

Copy to the following, for information and necessary action:

1. Director, Directorate of Geology and Minerals, U.P.
Minerals Bhawan, Lucknow.
2. District Collector, Jalaun, Place Orai.
3. Superintendent of Police, Jalaun, place Orai.
4. Dy. Collector/Tehsildar, Jalaun.
5. M/s Gawar Constructions Ltd., Authorized representative, Sh. Dinesh Kumar, R/o Bawli Road, Kuthond.

Sd/
DISTRICT COLLECTOR
JALAUN Place ORAI

//TRUE TRANSLATED COPY//

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1797/खनिज-एमएमसी-30

दिनांक: 0 | जनवरी 2021

प्रपत्र-एम0एम0-10

गावर कारखाना लि० अधिकृत प्रतिनिधि श्री रमदीप निवारी बावली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानो एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मध्य आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौन्दी तथा भू-रवागी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	पुरवा	15	0.916हेत	18360घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सागान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 01.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकारी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकारी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-


- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही संबंध निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, नवहन, भू-ग्रहादि, सार्वजनिक सभागृह या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्तर-3(ख)(3) के प्राविधानो के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोवेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैण्डधारा/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।


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- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मार्स्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मंदिर पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।


 खान अधिकारी
 जालौन स्थान उरई ।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई ।
- 5- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री बलदीप निवासी चावली रोड कुटीन्द जिला जालौन ।


 खान अधिकारी
 जालौन स्थान उरई ।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1797/ Mineral- MMC-30 Dated 01 Jan., 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri Baldeep, resident of Bawali Road, Kuthaund. District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules. 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Purwa	15	0.961 Hec	18360 Cubic meters

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as "Zero" from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated 01.01.2021, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will

be cancelled and for which the Company will solely be responsible for the same.

5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.
6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing. the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of one meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/labours will use the home-made face mask/gamchha and will keep their mouth and nose covered.

- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun. Place Urai.

- 4) Deputy Collector/ Tehsildar. Urai
- 5) M/s Gower Construction Limited. through its Authorized Representative Shri Baldeep. resident of Bawali Road, Kuthaund, District Jalaun.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालीन स्थान उरई

पत्र सं० 1798/खनिज-एमएमसी-30

दिनांक: 01 जनवरी 2021

प्रपत्र-एम0एम0-10

गावर कास्ट्रेशन सि० अधिकृत प्रतिनिधि श्री बलदीप निवारी गावली रोड कुठोन्द जिला जालीन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में गिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण गिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में विहित प्राक्कानो एवं सासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खातीनी तथा भू-स्वामी की राहगति के संबंध में सपथ पत्र व मानचित्र संलग्न हैं।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण गिटटी की अनुज्ञात मात्रा
1	उरई	जालीन	कपारी	34	0.806हे०	16120घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सागान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण गिटटी/साधारण मृदा की सखली "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 01.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण गिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित गिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही रोकथाम निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक स्मारक अथवा या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक बंध होगा।
- 4- गिटटी खननकता उपखनिज गिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में गिटटी का व्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- गिटटी का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- गिटटी का उत्खनन वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राक्कानो के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण गिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकों उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- मोबेल कोरोना वायरस की संकटाग एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मारक/गमछ, सेनेटाइजर एवं हैण्डवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ शर्फाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।

- 6- कार्मिकों/श्रमिकों हेतु छात्र घोंने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम मेड फेस मार्क/गण्ड का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मादेरा पान,घुग्गपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, 3090 खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गाबर कान्स्ट्रक्शन लि0 अधिकृत प्रतिनिधि श्री बलदीप निवारी वावली रोड कुठौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1798/ Mineral- MMC-30 Dated 01 Jan. 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri Baldeep, resident of Bawali Road, Kuthaund, District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
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2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
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5. The mining of the soil will be done upto the 1.5 Meters deep from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, **Mines and Geology**, U.P.
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Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun, place at Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar, Urai
- 5) M/s Gower Construction Limited, through its Authorized Representative Shri Baldeep, resident of Bawali Road. Kuthaund, District Jalaun.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं 1826/खनिज-एमएमसी-30

दिनांक 7 जनवरी 2021

प्रपत्र-एम0एम0-10

मात्र कम्प्लेक्शन लि0 अधिकृत प्रतिनिधि श्री रामप्रताप यादव निवासी कान्हा रोड कुलीन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी का खनन अनुज्ञा सं 20प्र0 उपखनिज परिहार नियमावली 1963 के अन्तर्गत-6 में निर्दिष्ट प्राधिकारों एवं शारानादेश सं0 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत खनन/आवेदन प्रारूप पर आवेदन पत्र एवं आवेदन शुल्क सहित ऑनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संकल में प्रारूप पत्र व मान्यता संलग्न है।

क्रम सं0	तहसील	खण्ड	ग्राम	गाटा सं0	क्षेत्रफल	साधारण मिट्टी की अनुज्ञा मात्रा
1	उरई	जालौन	तध	293	7.432हे0	146840घनमीटर

शारानादेश सं0 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा 30प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रव्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की सचट्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहगा और इस प्रकार के दावे को उनके उत्पन्न होवे ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, गवन, भू-प्रदादि, सार्वजनिक सार्वजनिक या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा इटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का वास्तविक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टा का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शारानादेश सं0 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राधिकारों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कम्प्यूटरी निदेशक मूल्यांकन एवं स्विकर्ण 20प्र0 द्वारा ऑनलाइन फोटल के माध्यम से की जायेगी।
- 8- अनुज्ञापत्र को 30प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शारानादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु रोशल डिस्टेंसिंग तथा क्वैन्ड एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किया जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की दैनिकी/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरणों की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत रोशल डिस्टेंसिंग का पालन करे एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गवछा, सेनेटाइजर एवं हैंडग्लस/साबुन का उपयोग अनिवार्य होगा।



5. वेपकाल, साफ शमाई/स्वच्छता एवं शौचालय की भी समुचित दृष्टि से व्यवस्था सुनिश्चित करागी जाये, जिससे उनमें घटटा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
6. कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
7. कार्मिकों/श्रमिकों द्वारा लैम गैस फेस मार्क/गमछा का प्रयोग करते हुये मास्क व गूड को ढक कर रखा जायेगा।
8. महिलायों/पुरुषों एवं बच्चों आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा।
9. कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों।
10. कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान करने वाली महिलाओं को नियोजित न किया जाये।
11. आमजनमानस से आसानी सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

स्वान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, 3090 खनिज भवन लखनऊ।
2. जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
4. उपजिलाधिकारी/तहसीलदार उरई।
- 5- गांव मानसूचक लिस्ट अधिकृत प्रतिनिधि श्री राम अच्युत सादव निवासी वावली मोड कुठौन्द जिला जालौन।

स्वान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1826/ Mineral- MMC-30 Dated 07 Jan.. 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri Ramavtar Yadav, resident of Bawali Road, Kuthaund. District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Vargh	293	7.432 Hec.	146840 cubicmeters

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as "Zero" from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated 08.01.2021, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing. the use of the machineries with minimum labours and running the mining

activities according to the necessity in the mining areas may be done.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours

employed in the mining leased area will not face any kind of problem.

- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar, Urai
- 5) M/s Gower Construction Limited, through its Authorized Representative Shri Ram Avatar, resident of Bawali Road, Kuthaund, District Jalaun.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1832/खनिज-एमएमसी-30

दिनांक 08 जनवरी 2021

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री संजय बंसल निवासी गावली रोड कुलौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राधिकारों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र गये आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू-स्वामी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	खरुसा	75	0.352हे०	7040घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक समास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक बंध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टी का खनन शतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राधिकारों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकर्म उ0प्र0 द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञापत्री को उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोवेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सृचना दी जाये।
- 3- मशीन और कर्मिकों/श्रमिकों की तैनाती,नियोजित कर्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कर्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कर्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेशाजल,साफ़ साफ़ाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करावी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कर्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।

- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम गेड फेरा मारक/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- मदिरा पान,धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी दुखार, खाशी एवं लुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रक्शन दि0 अधिकृत प्रतिनिधि श्री संजय बंसल निवारी बावली रोड कुटौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1832/ Mineral- MMC-30 Dated 08 Jan., 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri Sanjay Bansal, resident of Bawali Road, Kuthaund, District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Kharusa	75	0.352	7040 Cubic Meters

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018. the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated 08.01.2021, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing. the use of the

machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.

- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar. Urai
- 5) M/s Gower Construction Limited. through its Authorized Representative Shri Sanjay Bansal. resident of Bawali Road. Kuthaund, District Jalaun.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई
पत्र सं. 8333 / खनिज-एमएमसी-30

दिनांक: 28 जनवरी 2021

प्रपत्र-एम0एम0-10

गावर कान्स्ट्रक्शन लि0 अधिकृत प्रतिनिधि श्री रामअवतार यादव निकासी वाली रोड कुलीन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र (ओप्र0 उपखनिज परिहार नियमावली 1983 के अन्तर्गत-6 में निहित प्राक्कित-0 एवं शासनदेश सं0 1542/86-2020-153(सं)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आगलाइन प्रकरण पर आवेदन पत्र एवं आवेदन शुल्क सहित आगलाइन आवेदन पत्र प्रस्तुत किया है। प्राक्कित पत्र के साथ अतिरिक्त दान की खतौली तथा भू-स्वामी की सहमति के संबंध में प्रथम पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञा मात्रा
1	उरई	जालौन	भरुवा	497	2.08380	41660घनमीटर

शासनदेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा ओप्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण भूदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन गाटा (03गाटा) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, पवन, भू प्रहादि, सार्वजनिक सम्पत्तल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञा मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का ब्यवसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी रहेगी।
- 5- मिटटा का खनन सचाइ से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की सभता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनदेश सं० 1542/86-2020-153(सं)/2017 दिनांक 18.09.2020 के प्रस्ता-3(ख)(3) के प्राक्कित-0 के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक मूतल एवं सचिकर्म ओप्र0 द्वारा ऑनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञापत्री को ओप्र0 उपखनिज परिहार नियमावली 1983 के नियमों एवं समय-समय पर जारी शासनदेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोविड कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संघालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संघालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तीनाली नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करे एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गमछा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।

6

- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने को सिखे जानुन एवं मानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा हीम गेड फेस मार्क/मभाअ का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- महिला पान,दूध,पान एवं ताकक आदि का सेवन पूर्णतया प्रतिबन्धित रहेगा ।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को स्तनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जान हेतु अपील की जाये ।

स्वान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतल एवं खनिज निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- सचिवालय/तहसीलदार उरई।
- 5- गानर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री रामअतार यादव निवासी बावली रोड कुलौन्द जिला जालौन।

स्वान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1833/ Mineral- MMC-30 Dated 08 Jan.. 2021

FORM MM-10

M/s Gower Construction Limited. through its authorized Representative Shri Ramavtar Yadav. resident of Bawali Road. Kuthaund, District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application. it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Kharusa	407	2.083	+1660 cubic metre

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated 08.01.2021, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining

activities according to the necessity in the mining areas may be done.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mask/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar, Urai
- 5) M/s Gower Construction Limited, through its Authorized Representative Shri Ram Avatar, resident of Bawali Road. Kuthaund. District Jalaun.

Sd/- Illegible
MINING OFFICER
JALAUN PLACE URAI

/True translated copy/

V.K.C

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1578/खनिज-एमएमसी-30

दिनांक: 27 जनवरी 2021

प्रपत्र-एम0एम0-10

गणर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री वजरंग चौधरी निवासी वावली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा गू-रवागी की सहमति के संकेत में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	गिरथान	167	0.820हे०	98000घनमीटर
				167	0.820हे०	
				78	0.402हे०	
				78	0.402हे०	
				274	0.483हे०	
					0.483हे०	
					0.483हे०	
				122मि	0.285हे०	

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 29.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकारी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा उपरलिखित मिटटी खनन मात्रा की निकारी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शर्तों से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक स्मारक या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक जो प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटी का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रवचन-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निर्देशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोविड कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु शौशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी माइडलाइन के अनुसार न्यू-मार्ग श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।

- 2- खनिजों के खनन/परिवहन का कार्य संवाहित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये ।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रसूक्त मशीनों और वाहनों के सनेटाइजेशन आदि की व्यवस्था की जाये ।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दूरी कार्मिक/श्रमिकों के न्यूनतम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्डा, सनेटाइजर एवं हैंडग्लास/साबुन का उपयोग अनिवार्य होगा ।
- 5- पेशाबल, साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित दृष्टि से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा हॉम गेट फेस मास्क/गण्डा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- भविष्य प्राण, धूम्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हों।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, सूतच एवं खनिकर्म निदेशालय, 30प्र0 खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- माधुर कन्स्ट्रक्शन लि0 अधिकृत प्रतिनिधि श्री नजरंग चौधरी निवासी वावली रोड कुठौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1898/ Mineral- MMC-30 Dated 29 Jan., 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri Bajrang Chaudhary, resident of Bawali Road, Kuthaund, District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Girthan	167	0.820 Hec.	98000 Cubic meters.

				167	0.820 Hec.	
				78	0.402 Hec.	
				78	0.483 Hec.	
				274	0.483 Hec.	
					0.483 Hec	
				122Mi	0.285 Hec.	

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as "Zero" from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated **29.01.2021** . mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will

be cancelled and for which the Company will solely be responsible for the same.

5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.
6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of 1-1 meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.

- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun. Place Urai.
- 4) Deputy Collector/ Tehsildar. Urai

- 5) M/s Gower Construction Limited, through its Authorized Representative Shri Bajrang Chaudhary, resident of Bawali Road, Kuthaund, District Jalaun.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० 1/468/खनिज-एमएमसी-30

दिनांक: 2 फरवरी 2021

प्रपत्र-एम0एम0-10

गावर कन्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री यजंरंग चौधरी निवासी मावली रोड कुठौन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र गद्य आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतोनी तथा भू-रचामी की सहमति के संबंध में रापथ पत्र व मानचित्र संलग्न हैं।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालौन	कुरामी	452	1.898 हे० मे से 1/2 भाग 0.949 हे०	25000 घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ0प्र0 उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी मलेदय के आदेश दिनांक 18.02.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03 माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावों की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावों को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शैली से खनिज निकालेगा जिससे कोई राइक, सार्वजनिक मार्ग, भवन, भू-ग्रहण, सार्वजनिक सभास्थल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यावसायिक प्रयोग नहीं करेगा अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कंपनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एम0एम0-11 जनरेशन की कार्यवाही निदेशक भूतल एवं खनिकर्म उ0प्र0 द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ0प्र0 उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- कोविड-19 को रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केंद्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ संचालित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिक/श्रमिकों की तैनाती/नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के एनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गण्डा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।

- 5- पेयजल, राक सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित करासी जाये, जिससे खानम परटा क्षेत्र में तैनात कामिको/श्रमिको को किसी भी प्रकार की समस्या का सामना न करना पड़े।
- 6- कामिको/श्रमिको हेतु हाथ धोने के लिये साबुन एवं पानी की समुचित व्यवस्था की जाये।
- 7- कामिको/श्रमिको द्वारा होम मेड फेश मस्क/गमछा का प्रयोग करते हुये न्युक व मुह को ढक कर रखा जायेगा।
- 8- मंदिर घान, धुमपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसी श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खासी एवं जुकाम आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कामिक/श्रमिक एवं बच्चे को रतनयान कराने वाली महिलाओ को नियोजित न किया जाये।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई।
- 3- पुलिस अधीक्षक जालौन स्थान उरई।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- मावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री वजरंग चौधरी निवासी वावली रोड कुशीन्दर जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1968/ Mineral- MMC-30 Dated 18 Feb. 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative **Shri Bajrang Chaudhary**, resident of Bawali Road, Kuthaund, District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Kusmi	452	1/ 2 portion of 1.899 hectares i.e. 0.949 hectares.	25000 Cubic meters.

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated **18.02.2021** of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector dated 01.01.2021, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.
2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.

3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.
6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of

transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.

8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining activities according to the necessity in the mining areas may be done.
- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the

safety equipments and the sanitization of the machines and the vehicles used.

- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of one meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.
- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.

- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers,
- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar, Urai
- 5) M/s Gower Construction Limited, through its Authorized **Representative Shri Bajrang Chaudhary**, resident of Bawali Road, Kuthaund, District Jalaun.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालीन स्थान, उरई

पत्र सं० 1024 / खनिज-एमएमसी-30

दिनांक: 7/ जनवरी 2021

प्रपत्र-एमएमसी-10

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री स्वामलाल निवासी वावली रोड कुठौन्द जिला जालीन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिटटी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिटटी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अन्तर्गत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन फुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतौनी तथा भू-स्वामी की सहमति के संबंध में प्रपत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनापद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिटटी की अनुज्ञात मात्रा
1	उरई	जालीन	सोमई	667	7.843हे० में से 1.307हे०	26140घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिटटी/साधारण मृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 07.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिटटी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिटटी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक सभारथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिटटी खननकर्ता उपखनिज मिटटी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिटटी का व्यवसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिटटा का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिटटी का उठान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिटटी के परिवहन हेतु ई-एमएमसी-11 जनरेशन की कार्यवाही विदेशक भूतत्व एवं खनिकर्म उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समय-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियां संचालित की जाये।
- 2- शनिजों के खनन/परिवहन का कार्य संचालित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और कार्मिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सेनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, कर्मियों के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/गामा, सेनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।
- 5- पेयजल, साफ सफाई/स्वच्छता एवं शौचाश्रम की भी समुचित दृष्टि से व्यवस्था सुनिश्चित करायी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कार्मिकों/श्रमिकों को किसी भी प्रकार की समस्या का सामना न कराना पड़े।

- 6- कार्मिकों/श्रमिकों हेतु हाथ धोने को लिये साबुन एवं पानी की समुचित व्यवस्था की जाये ।
- 7- कार्मिकों/श्रमिकों द्वारा होम गेड फेस मास्क/गमछा का प्रयोग करते हुये नाक व मुँह को ढक कर रखा जायेगा ।
- 8- गादिरा भान,धुमपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबंधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिकों को नियोजन न किया जाये जिनमें सामान्य रूप से भी बुखार, खारसी एवं बुकाग आदि के लक्षण हो ।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कार्मिक/श्रमिक एवं बच्चे को रतनपाग कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- मिन्ट्रेफू, भूतल एवं खनिजगत विदेशलय, उ०प्र० खनिज भवन लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रैक्शन लि० अधिकृत प्रतिनिधि श्री शामलाल निवारी बावली रोड कुठौन्द जिला जालौन।

खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1024/ Mineral- MMC-30 Dated 07 Jan.. 2021

FORM MM-10

M/s Gower Construction Limited, through its authorized Representative Shri **Shyamlal**, , resident of Bawali Road, Kuthaund. District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules. 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil

1.	Urai	Jalaun	Somayee	687	7.843 Hectares	26140 Cubic meters
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Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018, the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector **dated 07.01.2021**, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining

activities according to the necessity in the mining areas may be done.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of one meter from each in between the two workers/labours. it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan, Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar. Urai
- 5) M/s Gower Construction Limited. through its Authorized **Representative Shri Shyamlal** . resident of Bawali Road, Kuthaund, District Jalaun.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

कार्यालय जिलाधिकारी, जालौन स्थान उरई

पत्र सं० /०२७ /खनिज-एमएमसी-३०

दिनांक: २१ जनवरी 2021

प्रपत्र-एम०एम०-१०

गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री श्यामलाल यादव निवासी यादवी रोड कुर्जैन्द जिला जालौन द्वारा बुन्देलखण्ड एक्सप्रेस वे निर्माण में मिट्टी की आपूर्ति हेतु निम्नलिखित क्षेत्र से साधारण मिट्टी के खनन अनुज्ञा पत्र उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-6 में निहित प्राविधानों एवं शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 में दी गयी व्यवस्था के अर्न्तगत आनलाइन प्रारूप पर आवेदन पत्र मय आवेदन शुल्क सहित आनलाइन आवेदन पत्र प्रस्तुत किया है। प्रार्थना पत्र के साथ आवेदित क्षेत्र की खतीनी तथा भू रवागी की सहमति के संबंध में शपथ पत्र व मानचित्र संलग्न है।

क्रम सं०	तहसील	जनपद	ग्राम	गाटा सं०	क्षेत्रफल	साधारण मिट्टी की अनुज्ञात मात्रा
1	उरई	जालौन	गिरथान	157 217 393/1 391	2023हे० 1.226हे० 3.387हे० 0.608हे०	144800घनमीटर

शासनादेश सं० 821(1)/86-2018-153(सामान्य)/2017 दिनांक 11.04.2018 द्वारा उ०प्र० उपखनिज परिहार नियमावली (45वां संशोधन) नियमावली 2018 के प्रख्यापन के दिनांक 27.03.2018 से राज्य सरकार द्वारा साधारण मिट्टी/साधारण गृदा की रायल्टी "शून्य" कर दी गयी है। अतः निम्नलिखित शर्तों के अधीन जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उल्लिखित भूमि से उप खनिज साधारण मिट्टी के निकासी हेतु अनुज्ञा पत्र जारी होने के दिनांक से तीन माह (03माह) की अवधि अथवा ऊपरलिखित मिट्टी खनन मात्रा की निकासी इसमें से जो भी पहले पूर्ण हो जाये, के लिये खनन अनुमति प्रदान की गयी है।

शर्तें-

- 1- आवेदक राज्य सरकार के किसी तीसरे पक्ष के दावे की प्रतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
- 2- आवेदक ऐसी शैली से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक स्मारकथल या सार्वजनिक सम्पत्ति को कोई बाधा न पहुँचे।
- 3- आवेदक को प्रदत्त अनुमति विनिर्दिष्ट अवधि की समाप्ति की दिनांक तक या ऐसे दिनांक जबतक खनिज अनुज्ञात मात्रा हटा न ली जाये, इसमें से जो भी पहले हो तक वैध होगा।
- 4- मिट्टी खननकर्ता उपखनिज मिट्टी का प्रयोग केवल बुन्देलखण्ड एक्सप्रेस वे निर्माण में ही करेगा, किसी भी दशा में मिट्टी का व्यवसायिक प्रयोग नहीं करेगा। अन्यथा अनुमति निरस्त कर दी जायेगी, जिसके लिये कम्पनी स्वयं उत्तरदायी होगी।
- 5- मिट्टा का खनन सतह से 2.00 मीटर गहराई तक किया जा सकेगा।
- 6- मिट्टी का उत्तान वाहन की क्षमता के अनुसार तिरपाल से ढक कर सुरक्षित परिवहन किया जायेगा।
- 7- शासनादेश सं० 1542/86-2020-153(सा)/2017 दिनांक 18.09.2020 के प्रस्ताव-3(ख)(3) के प्राविधानों के अन्तर्गत अनुज्ञा पत्र निर्गत होने के उपरान्त साधारण मिट्टी के परिवहन हेतु ई-एम०एम०-11 जनरेशन की कार्यवाही निदेशक भूतत्व एवं खनिकों उ०प्र० द्वारा आनलाइन पोर्टल के माध्यम से की जायेगी।
- 8- अनुज्ञाधारी को उ०प्र० उपखनिज परिहार नियमावली 1963 के नियमों एवं समव-समय पर जारी शासनादेशों का अनुपालन सुनिश्चित किया जायेगा।

कोविड-19 से संबंधित अन्य शर्तें:-

- 1- नोबेल कोरोना वायरस की रोकथाम एवं नियंत्रण हेतु सोशल डिस्टेंसिंग तथा केन्द्र एवं राज्य सरकार द्वारा जारी गाइडलाइन के अनुसार न्यूनतम श्रमिकों के साथ मशीनों का उपयोग कर खनन क्षेत्रों में आवश्यकतानुसार खनन गतिविधियाँ रोकित की जाये।
- 2- खनिजों के खनन/परिवहन का कार्य रोकित किये जाने हेतु कोविड-19 के मैनेजमेंट के लिये किये जाने वाले सुरक्षा उपायों की सूचना दी जाये।
- 3- मशीन और श्रमिकों/श्रमिकों की तैनाती, नियोजित कार्मिकों/श्रमिकों हेतु सुरक्षा उपकरण की व्यवस्था प्रयुक्त मशीनों और वाहनों के सोनेटाइजेशन आदि की व्यवस्था की जाये।
- 4- कोरोना वायरस के संक्रमण की रोकथाम, बचाव के दृष्टिगत सोशल डिस्टेंसिंग का पालन करें एवं दो कार्मिक/श्रमिक के मध्य कम से कम 1-1 मीटर की दूरी बनाये रखते हुये नियोजित कार्मिकों/श्रमिकों की सुरक्षा के दृष्टिगत मास्क/मगछा, सोनेटाइजर एवं हैंडवॉश/साबुन का उपयोग अनिवार्य होगा।

- 5- पैगजल,साफ सफाई/स्वच्छता एवं शौचालय की भी समुचित ढंग से व्यवस्था सुनिश्चित कसरी जाये, जिससे खनन पट्टा क्षेत्र में तैनात कामिको/श्रमिको को किराी भी ढरकार की समस्या का सामना न करना पड़े।
- 6- कामिको/श्रमिको हेतु हास धोने के लिये साहुन एत पानी की समुचित व्यवस्था की जाये ।
- 7- कामिको/श्रमिको द्वारा होम गेड फस मास्क/गमछ का प्रयोग करते हुये नाक व मुंह को ढक कर रखा जायेगा ।
- 8- गदिरा पान,धुप्रपान एवं तम्बाकू आदि का सेवन पूर्णतया प्रतिबधित रहेगा।
- 9- कार्यस्थल पर ऐसे श्रमिको को नियोजन न किया जाये जिनमें सामान्य रूज से भी बुखार, खारी एवं खुकास आदि के लक्षण हो।
- 10- कार्यस्थल पर 65 वर्ष से अधिक उम्र के कामिक/श्रमिक एवं बच्चे को रतनपान कराने वाली महिलाओं को नियोजित न किया जाये ।
- 11- आमजनमानस से आरोग्य सेतु ऐप (Aarogya Setu app) मोबाइल में डाउनलोड कर उपयोग किये जाने हेतु अपील की जाये ।

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खान अधिकारी
जालौन स्थान उरई।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतल एवं खनिकर्ग निदेशालय, उ०प्र० खनिज मन्त्रालय लखनऊ।
- 2- जिलाधिकारी जालौन स्थान उरई ।
- 3- पुलिस अधीक्षक जालौन स्थान उरई ।
- 4- उपजिलाधिकारी/तहसीलदार उरई।
- 5- गावर कान्स्ट्रक्शन लि० अधिकृत प्रतिनिधि श्री श्यामलाल यादव निवासी वावली रोड कुतौन्द जिला जालौन।

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खान अधिकारी
जालौन स्थान उरई।

**OFFICE OF THE DISTRICT COLLECTOR, JALAUN, PLACE
URAI.**

Letter No. 1027/ Mineral- MMC-30 Dated 08 Jan.. 2021

FORM MM-10

M/s Gower Construction Limited. through its authorized Representative Shri **Shyamlal**, . resident of Bawali Road, Kuthaund. District Jalaun has submitted an application on Online Format alongwith the application fee as per the provisions as prescribed in Chapter -6 of the U.P. Minor Mineral (Concession) Rules, 1963 and also as per the arrangement given in the Government Order No. 1542/86-2020-153(SA)/2017 dated 18.09.2020 for the purpose of the supply of the soil in the construction of the Bundelkhand Expressway from the following areas. Alongwith the said application, it has also enclosed the Khatauni of the requisite area alongwith the Map and the affidavit in respect of the consent of the land owner:-

Sl. No.	Tehsil	District	Village	Gata No.	Area	Licensed Quantity of the Normal Soil
1.	Urai	Jalaun	Girthan	157	2.023 Hec.	144800 cubic meters

				217	1.226 Hec.	
				393:1	3.387 Hec.	
				391	0.608 Hec.	

Vide Government order bearing No. 821(1)/86-2018-153(General)/2017 dated 11.04.2018. the State Government has made the royalty of ordinary soil/ordinary mrida as “Zero” from the date of promulgation dated 27.03.2018 of the U.P. Minor Mineral (Concession) Rules (45th Amendment) Rules, 2018. Therefore, by the order of the District Collector **dated 08.01.2021**, mining approval has been provided/given for extraction of the minor mineral ordinary soil from the abovementioned land for a period of three months (03 months) w.e.f. from the date of issuance of the license or the extraction of the quantity of above-mentioned mining soil, whichever is earlier.

Terms

1. The applicant will remain do the reimbursement of the claim of any third party of the State Government and it will ensure to fulfill it itself once such a claim is arisen.

2. The applicant will extract minerals with such method by which there shall be no obstruction to any road, public path, building, land acquisition, public meeting place or public property.
3. The permission as provided to the applicant will remain valid till the date of the expiry of the notified period of the approval/permission so provided or till such date, the minerals licensed quantity are not removed, whichever is earlier.
4. The Soil Miner will use the minor mineral soil only in the construction of the Bundelkhand Expressway Highway Project and he will, under any circumstances, not use the same for commercial purpose, failing which, the permission so granted will be cancelled and for which the Company will solely be responsible for the same.
5. The mining of the soil will be done upto the 2.00 Meters depth from the surface.

6. The lifting of the soil, according to the capacity of the vehicle, will be transported safely by covering the same with a Tirpal.
7. After issuance of the license as per the provisions as mentioned in Para 3(B)(3) under the Government Order bearing No. 1542/86-2020/153(SA)/2017 dated 18.09.2020, the action with respect to the generation of E-M.A.-11 for the purpose of transportation of the ordinary soil will be done through the Online Portal of the Director, Mines and Geology, U.P.
8. The Licensee will ensure to comply with the rules of the U.P. Miner Minerals Concession Rules, 1963 as also the government orders to be issued from time to time.

OTHER TERMS CONCERNING TO THE COVID -19.

- 1- According to the guidelines issued by the Centre and the State Government for the prevention and control of the Novel Corona Virus and maintaining Social Distancing, the use of the machineries with minimum labours and running the mining

activities according to the necessity in the mining areas may be done.

- 2- For the purpose of doing the mining work of the minerals/transportation work of the same, information may be given for the safety measures to be adopted for the management of the Covid-19.
- 3- For the machines and the workers/ posting of the labours, employed workers/ labours, arrangement may be done for the safety equipments and the sanitization of the machines and the vehicles used.
- 4- Taking into consideration the prevention and safety from the infection of the Corona Virus, social distancing should be complied with and by maintaining the distance of one meter from each in between the two workers/labours, it will be mandatory to use mask/gamchha, sanitizer and hand-wash/soap taking into consideration the safety of the employed workers/labours.

- 5- The proper arrangements of the drinking water, cleaning/ cleanliness and toilets will be ensured so that the workers/labours employed in the mining leased area will not face any kind of problem.
- 6- Proper arrangements of the soap and water for washing of the hand by the workers/labours will be made.
- 7- The workers/laboures will use the home-made face mark/gamchha and will keep their mouth and nose covered.
- 8- There will be complete ban for the use of liquor, smoking and use of the tobacco etc.
- 9- No engagement of such labours will be made at the work place who are having symptoms of even normal fever, cough and cold.
- 10- No engagement of a labour/ worker having more than 65 years of age and the breastfeeding mothers.

- 11- Appeal will be made to all general peoples to use the AROGYA SETU App by downloading the same in their Mobiles.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

Copy to:-

- 1) The Director, Directorate of Mines and Geology, U.P. Khaniz Bhawan. Lucknow.
- 2) The District Collector, Jalaun atplace Urai
- 3) The Superintendent of Police, Jalaun, Place Urai.
- 4) Deputy Collector/ Tehsildar, Urai
- 5) M/s Gower Construction Limited, through its Authorized **Representative Shri Shyamlal** , resident of Bawali Road. Kuthaund. District Jalaun.

Sd/- Illegible

MINING OFFICER

JALAUN PLACE URAI

/True translated copy/

**Compliance Report of Environmental Clearance Conditions of Bundelkhand
Expressway Project:**

Name of the Project :- Bundelkhand Expressway
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- April 2020 to September 2020

Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> i. The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. ii. The specific target group in the predominant wind directions. iii. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. iv. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Will be complied in due period.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) It shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt In both sides of the expressway shall be developed.	Will be complied. Stsge -1 Forest Clearance has been obtained- on 20-2-2020
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken Report is reviewed.
4.	The project proponent will set up separate environmental management cell for effective Implementation of the EMP etc as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied. Environmental Management cell has been setup. under the supervision of Manager

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Env. Expert
Bundelkhand Expressway Proj.
Part II & III
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Env. Expert
Part. I, II & III

		(Environment) UPEIDA
5.	Full support should be extended to concerned officers/authorities by the project proponents during their Inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Being complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, If deemed necessary, which should be complied with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Will be complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied.
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied.
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants effecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.	Being complied.
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Noted
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Noted
4.	Bio-diversity In terms of flora and fauna shall be maintained.	Noted
5.	State environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the	Noted.

Ravi Singh
 Env. Expert
 Budget Road Expressway
 Pkg-II - I & II

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 Env. Expert.
 Pkg. I, II & III

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	project proponent in its website.	
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, In no other option boroawell may be recommended after obtaining permission competent authority.	Being complied at site
8.	Felling of trees only after obtaining NOC from the competent authority.	Being complied.
9.	Vehicle having PUC certificate should be use.	Being complied. at site
10.	Safe drinking water for labours should be provided.	RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied.
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	Will be complied as per EMP.
13.	Trauma centre alongwith refreshment centre at every 50 KM to be provided.	Will be complied as IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Will be complied as IRC guideline /norms.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Will be Complied as IRC guideline /norms
16.	Name of approaching town with mileage sign to be provided.	Will be Complied as IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Being complied.
18.	The construction work shall be undertaken In a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep Into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Being complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste In construction of road.	Will be complied as IRC guidelines/norms.
20.	The fly ash generating potential of the surrounding areas shall be estimated and Its use shall be explored In the proposed expressway,	Will be complied as per IRC guideline /norms and Fly ash notification 1999 and its amendments.
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, In case of the diversion of forest land for non-forest purpose Involved in the project.	Stage-1 FC has been obtained
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site specific Conservation Plan / Wildlife Management Plan shall be	Not applicable

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	Implemented In consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project,	Will be complied.
26.	All potable water sources near the right of way should be such that they meet drinking water criteria ns prescribed. Necessary water recharge facilities shall be constructed near each potable water station,	Will be complied.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CIA as Indicated In condition no. 1.	Will be complied.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (II) Critically polluted areas as notified by the Central Pollution Control Board from time to time (Ili) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Not applicable
29.	For any extraction of ground water, prior permission from CGWB shall be taken,	Will be complied.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority In this regards.	Will be complied.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned In the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and It shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Noted
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Will be considered.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Will be complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	RWH pits will be constructed on both side throughout the project

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 Bulechawal, Etawah
 PK9 - I, II & III

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 PK9 - I, II & III

		length at interval of every 500m.
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity, Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through Inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Will be complied.
38.	Rest areas with facilities like toilets and refreshment may be included along the expressway.	Will be complied as per IRC guidelines/ norms.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Will be complied as per IRC guidelines/ norms.
40.	It Is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it Is also suggested that It will be better if in between two roads strong railing could provided with sufficient height.	Will be complied as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Noted
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Will be complied. Total 827 drainage structures have been proposed to be constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Being complied.
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Will be complied.
45.	On every toll barriers Weigh Bridge Is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Will be complied.
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted
47.	Sand and aggregates shall be obtained from approved quarries only Borrow areas shall have the approval of the competent authorities.	Will be complied.
48.	Acquisition of and should be as prescribed under Govt. Rules.	Being complied.
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary	will be complied where ever required.

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	permission shall be obtained from the competent authority in this regard.	
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Noted and being complied.
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Being complied. Ref. Point 24 of specific condition .
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Being complied.
54.	The alignment shall be so maintained that there is no Archeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and If non conforming, suitable permission should be taken before construction from the competent authority.	Noted
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Being complied at project site.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other Incidents	Noted, and being followed at construction sites.
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the Sell Conservation and Watershed Development Agencies working in the area. Construction spoils Including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained. During the earthwork on embankments care Is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.	Being complied. at construction sites.
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied. at construction sites.
60.	Borrow pits and other stars created during the road construction should be properly levelled and treated.	Being complied. at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Noted
62.	Municipal solid waste & Hazardous waste shall not be used In the	Noted and being complied

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Bundel. and Exp. Post. T. & VII
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Env. Expert.
Part. I, II & III

	construction of the expressway.	
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Noted Road singes has been provided as per IRC codes.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility to be constructed as per IRC guidelines.

Ravi Singh
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 Budgethead Expressway Project
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Sujest Kumar
 Env. Expert
 Pkg. I, II & III

**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- * October 2020 to March 2021 *

Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. The specific target group in the predominant wind directions. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Work is assigned to QCI accredited consultant and study is initiated in the month of March '2021. Study will be completed with in due course of time.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.	Complied. Forest Clearance has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken report is reviewed in the month of March 2021.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision	Complied, Environmental Management cell has been setup under the

*Reviewing
Env. Expert By - 12-10-21*

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	of a Senior Experienced Executive.	supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Being complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be compiled with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Will be complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied.
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied.
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.	Being complied.
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Noted
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Noted
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Noted
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental	Noted.

Ravi Singh
Env. Expert, Pg. - IV to VI

Sujat Kishore
Env. Expert Pg. - I II & III

	conditions and environmental safeguards will be uploaded by the project proponent in its website.	
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Being complied at site
8.	Felling of trees only after obtaining NOC from the competent authority.	Being complied.
9.	Vehicle having PUC certificate should be use.	Being complied. at site
10.	Safe drinking water for labours should be provided.	Being complied, RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan.
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	Will be complied as per EMP.
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Will be complied as IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Will be complied as IRC guideline /norms.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Will be Complied as IRC guideline /norms
16.	Name of approaching town with mileage sign to be provided.	Will be Complied as IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Being complied.
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Being complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Will be complied as per IRC guidelines/norms.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Being complied as per IRC guideline /norms and Fly ash notification 1999 and its amendments.
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no;

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S. J. S. S. S.
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		8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	Not applicable
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project,	Will be complied,
26.	All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station,	Drinking water used in project being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter will be constructed.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Will be complied.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied,
29.	For any extraction of ground water, prior permission from CGWB shall be taken.	Will be complied.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Will be complied.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops	Noted

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	etc planned in the project area as per EIA notification.	
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Noted
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Will be considered.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	RWH structures will be constructed on both sides throughout the project length at the interval of every 500m.
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Will be complied.
38.	Rest areas with facilities like toilets and refreshment may be included along the expressway.	Will be complied as per IRC guidelines/ norms.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Will be complied as per IRC guidelines/ norms.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	Will be complied as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Noted
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Will be complied. Total 827 drainage structures have been proposed and being constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Being complied.
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Being complied.

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45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Will be complied.
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Being complied.
48.	Acquisition of and should be as prescribed under Govt. Rules.	Being complied.
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Will be complied where ever required.
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Being complied.
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Being complied. Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Being complied.
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.	Noted
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Being complied at project site.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Noted, and being followed at construction sites.
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so	Being complied at construction sites.

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	that they should not leach into the ground water, and necessary permission from the UPPCB be obtained. During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.	
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at construction sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Noted
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Noted and being complied
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Noted, road singes has been provided as per IRC codes.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility to be constructed as per IRC guidelines.

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**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- April 2021 to September 2021

Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. The specific target group in the predominant wind directions. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Work is assigned to QCI accredited consultant and study is initiated in the month of March 2021. The comprehensive EIA study is in progress.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.	Complied. Forest Clearance with tree felling permission has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020. Total 107072 nos. of plants have been planted on median/avenue of the project road till the end of reporting period i.e. 30 Sep 2021.
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the	The implementation of Environment Management

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	Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	Plan and Action Taken report is reviewed in the month of September 2021.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied, Environmental Management cell has been setup under the supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Being complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be compiled with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Will be complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied.
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied.
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.	Being complied.
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Noted
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Noted
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Noted
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found	Noted

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	necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Noted.
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Being complied at site
8.	Felling of trees only after obtaining NOC from the competent authority.	Complied.
9.	Vehicle having PUC certificate should be use.	Being complied. at site
10.	Safe drinking water for labours should be provided.	Being complied, RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan.
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	Will be complied as per EMP.
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Will be complied as per IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Will be complied as per IRC guideline /norms.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Will be Complied as per IRC guideline /norms
16.	Name of approaching town with mileage sign to be provided.	Will be Complied as per IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Being complied.
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Being complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Will be complied as per IRC guidelines/norms.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Being complied as per IRC guideline /norms and Fly

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		ash notification 1999 and its amendments.
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	Not applicable
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project.	Will be complied,
26.	All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station,	Drinking water used in project being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter is being constructed.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Will be complied.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied,
29.	For any extraction of ground water, prior permission from CGWB shall be taken,	Will be complied.

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30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Will be complied.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Noted
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Will be considered.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	RWH structures will be constructed on both sides throughout the project length at the interval of every 500m.
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity, Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Will be compiled as per site requirement.
38.	Rest areas with facilities like toilets and refreshment may be included along the expressway.	Will be complied as per IRC guidelines/ norms.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Will be complied as per IRC guidelines/ norms.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	Will be complied as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Noted
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Will be complied. Total 827 drainage structures have been proposed and being constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques,	Being complied.

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Env. Expert Prg 4,5,26
BK Expressway Project

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	schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Being complied.
45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Will be complied.
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Being complied.
48.	Acquisition of land should be as prescribed under Govt. Rules.	Complied.
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Will be complied where ever required.
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Being complied.
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Being complied. Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Being complied.
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.	Noted
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Being complied at project site.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Noted, and being followed at construction sites.
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or	Being complied at construction sites.

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Env. Expert Pkg-9,586
BK-Expressway Project

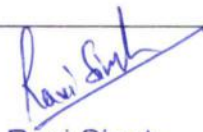
	<p>sensitive location.</p> <p>Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area.</p> <p>Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained.</p> <p>During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.</p>	
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at construction sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Noted
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Noted and being complied
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Noted, road singes have to be provided as per IRC guidelines.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility to be constructed as per IRC guidelines.

Ravi Singh
 Env. Expert Pkg.:-4,5, & 6
 B.K Expressway Project

**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- October 2021 to March 2022


Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. The specific target group in the predominant wind directions. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Work is assigned to QCI accredited consultant and study is initiated in the month of March 2021. The comprehensive EIA study is in progress.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.	Complied. Forest Clearance with tree felling permission has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020. Attached as Annexure-I. Total 180884 numbers of plants have been planted on/along median/avenue of the project road till the end of reporting period i.e. 31 st March 2022. Details attached as Annexure-V



Ravi Singh
(Environmental Expert)


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Sl. No.	Conditions	Status of Compliance
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken report is reviewed in the month of March 2022. Attached as Annexure-II.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied, Environmental Management cell has been setup under the supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Being complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Will be complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.	Being complied.


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Sl. No.	Conditions	Status of Compliance
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Noted
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Noted
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Noted
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Noted.
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Being complied at site
8.	Felling of trees only after obtaining NOC from the competent authority.	Complied.
9.	Vehicle having PUC certificate should be use.	Being complied. at site
10.	Safe drinking water for labours should be provided.	Being complied, RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan. Monitoring reports attached as Annexure-III
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	Will be complied as per EMP.
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Will be complied as per IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Will be complied as per IRC guideline /norms.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Will be Complied as per IRC guideline /norms
16.	Name of approaching town with mileage sign to be provided.	Will be Complied as per IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Being complied.


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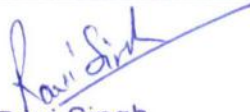

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Sl. No.	Conditions	Status of Compliance
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Being complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Will be complied as per IRC guidelines/norms.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Being complied as per IRC guideline /norms and Fly ash notification 1999 and its amendments.
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	Not applicable
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied. Attached as Annexure-IV.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project.	Complied, as per requirement.
26.	All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station.	Drinking water used in project being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter is


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Sl. No.	Conditions	Status of Compliance
		being constructed.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Will be complied.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied,
29.	For any extraction of ground water, prior permission from CGWB shall be taken.	Will be complied.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Will be complied.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Noted
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Will be considered.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	RWH structures will be constructed on both sides throughout the project length at the interval of every 500m.
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Will be compiled as per site requirement.
38.	Rest areas with facilities like toilets and refreshment may be	Will be complied as per


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Sl. No.	Conditions	Status of Compliance
	included along the expressway.	IRC guidelines/ norms.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Will be complied as per IRC guidelines/ norms.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	Will be complied as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Noted
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Will be complied. Total 827 drainage structures have been proposed and being constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Being complied.
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Being complied.
45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Will be complied.
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Being complied.
48.	Acquisition of land should be as prescribed under Govt. Rules.	Complied.
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Will be complied where ever required.
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Being complied.
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Being complied. Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Being complied.


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Sl. No.	Conditions	Status of Compliance
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.	Noted
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Being complied at project site.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Noted, and being followed at construction sites.
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained. During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.	Being complied at construction sites.
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at construction sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Noted
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Noted and being complied
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Noted, road sings have to be provided as per IRC guidelines.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility to be constructed as per IRC guidelines.


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**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- April 2022 to September 2022

Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. The specific target group in the predominant wind directions. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Work is assigned to QCI accredited consultant and study is initiated in the month of March 2021. The comprehensive EIA study is in progress.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.	Complied. Forest Clearance with tree felling permission has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020. Attached as Annexure-I. Total 5,40,166 numbers of plants have been planted on/along median/avenue of the project road till the end of reporting period i.e. 30 th September 2022. Details attached as Annexure-V

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Sl. No.	Conditions	Status of Compliance
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken report is reviewed in the month of September 2022. Attached as Annexure-II.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied, Environmental Management cell has been setup under the supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Being complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be compiled with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Will be complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/ contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse journey of Expressway road/bridge width.	Being complied.

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Sl. No.	Conditions	Status of Compliance
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Noted
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Noted
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Noted
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Noted.
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Being complied at site
8.	Felling of trees only after obtaining NOC from the competent authority.	Complied.
9.	Vehicle having PUC certificate should be use.	Being complied. at site
10.	Safe drinking water for labours should be provided.	Being complied, RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan. Monitoring reports attached as Annexure-III
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	Will be complied as per EMP.
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Will be complied as per IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Will be complied as per IRC guideline /norms.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Will be Complied as per IRC guideline /norms
16.	Name of approaching town with mileage sign to be provided.	Will be Complied as per IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Being complied.

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Sl. No.	Conditions	Status of Compliance
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Being complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Will be complied as per IRC guidelines/norms.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Being complied as per IRC guideline /norms and Fly ash notification 1999 and its amendments.
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	Not applicable
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied. Attached as Annexure-IV.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project,	Complied, as per requirement.
26.	All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station,	Drinking water used in project being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter is

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Sl. No.	Conditions	Status of Compliance
		being constructed.
27.	Ground and surface water sources (Including rivers and canals) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Being complied as per requirement.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied,
29.	For any extraction of ground water, prior permission from CGWB shall be taken,	Being complied as per requirement.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Being complied as per requirement.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Noted
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Will be considered.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	RWH structures will be constructed on both sides throughout the project length at the interval of every 500m.
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity, Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Will be compiled as per site requirement.
38.	Rest areas with facilities like toilets and refreshment may be	Rest area with all

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Sl. No.	Conditions	Status of Compliance
	included along the expressway.	amenities provided as per IRC guidelines/ norms at location km 70+500 RHS, 129+290 LHS, 179+050 RHS, 225+100 LHS.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Medical facilities provided as per IRC guidelines/ norms at toll plaza locations- 4+460, 179+050, 225+100 and 287+000.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	W-beam metal crash barrier fencing has been provided throughout the alignment as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Complined.
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Will be complied. Total 827 drainage structures have been proposed and being constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Complied.
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Being complied.
45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Complied.
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Being complied.
48.	Acquisition of land should be as prescribed under Govt. Rules.	Complied.
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Will be complied where ever required.
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Being complied.

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Sl. No.	Conditions	Status of Compliance
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted, and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Being complied. Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Being complied.
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non-conforming, suitable permission should be taken before construction from the competent authority.	Noted
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Being complied at project site.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Noted, and being followed at construction sites.
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained. During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.	Being complied at construction sites.
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at construction sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Noted
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Noted and being complied
63.	Automatic traffic signal is to be provided at all crossing	Noted, road sings have to

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Sl. No.	Conditions	Status of Compliance
	functioning during day and night.	be provided as per IRC guidelines.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility to be constructed as per IRC guidelines.

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**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway,
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)
Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019
Period of Compliance Report:- October 2022 to March 2023,

Construction of the project is completed on date: Pkg-I (14 Jan 2023), Pkg-II (20 Aug. 2022), Pkg-III (28 July 2022), Pkg-IV (28-07-2022), Pkg-V (29-07-2022), Pkg-VI (10-02-2023)

Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include: <ol style="list-style-type: none"> i. The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. ii. The specific target group in the predominant wind directions. iii. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. iv. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	Work is assigned to QCI accredited consultant and study is initiated in the month of March 2021 and Final report submitted to UPEIDA on date 26.12.2022, vide letter no ICT/UPEIDA/BKLD/EW/TL/4224.
2.	Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.	Complied. Forest Clearance with tree felling permission has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020. Attached as Annexure-I. Total 4,97,576 numbers of plants have been planted on/along median/avenue of the project road survived numbers till the end of

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Sl. No.	Conditions	Status of Compliance
		reporting period i.e. 31 st March 2021 are 266239 , Details attached as Annexure-V
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken report is reviewed in the month of March 2023. Copy attached as Annexure-II.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied. Environmental Management cell has setup under the supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse	Complied.

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Sl. No.	Conditions	Status of Compliance
	journey of Expressway road/bridge width.	
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Concern area DFO and wildlife warden were consulted during initial stage of the project to assess the impact of migratory birds. There is no migratory birds path found near the expressway alignment.
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Complied.
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Complied.
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Noted.
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Complied.
8.	Felling of trees only after obtaining NOC from the competent authority.	Complied.
9.	Vehicle having PUC certificate should be use.	Complied.
10.	Safe drinking water for labours should be provided.	Being complied. RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan. Monitoring reports attached as Annexure-III
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	In progress to Comply
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Complied as per IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Complied.
15.	Traffic light signal at each crossing and at diversion point to be provided.	Complied.

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Sl. No.	Conditions	Status of Compliance
16.	Name of approaching town with mileage sign to be provided.	Complied as per IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Complied.
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Complied.
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Explored to use plastic waste in highway construction as per IRC guidelines/norms but significant quantity of plastic waste were not generated from site.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Complied. Total- Quantity utilized 174789 cum. in project (Pkg-I to VI)
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no: 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species In the study area).	Not applicable
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied. Attached as Annexure-IV.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority. In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project.	Complied, as per requirement.
26.	All potable water sources near the right of way should be	Drinking water used in project

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Env. Expert JCT

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Sl. No.	Conditions	Status of Compliance
	such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station.	being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter is being constructed.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Being complied as per requirement.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied.
29.	For any extraction of ground water, prior permission from CGWB shall be taken.	Being complied as per requirement.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Being complied as per requirement.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc. planned in the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected. Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Complied,
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Being Complied. Petrol pump/ CNG filling station are being established km 70+500 RHS, 129+290 LHS, 179+050 RHS, 225+100 LHS.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	Total 770 nos. of RWII structures has been constructed on both sides of the project length at the interval of every 500m.
36.	The project proponent should obtain necessary permission	Noted, and obtained as per

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Sl. No.	Conditions	Status of Compliance
	from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	requirement.
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Project is new alignment green field project not passing through inhabited areas.
38.	Rest areas with facilities like toilets and refreshment may be included along the expressway.	Complied. Rest area with all amenities (toilets and refreshment) provided as per IRC guidelines/norms at location km 70+500 RHS, 129+290 LHS, 179+050 RHS, 225+100 LHS.
39.	Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.	Total 6 ambulance medical van in each packages of road has been provided as per IRC guidelines/norms and medical facilities at toll plaza locations- 4+460, 179+050, 225+100 and 287+000 has been provided.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	W-beam metal crash barrier fencing has been provided throughout the alignment as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Complied.
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Complied. Total 827nos. of drainage structures has been constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Complied.
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Complied.
45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Complied.
46.	Separate clearances from the competent authority shall be	Noted.

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Sl. No.	Conditions	Status of Compliance
	obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Complied,
48.	Acquisition of land should be as prescribed under Govt. Rules.	Complied,
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Complied,
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Complied,
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted, and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bat thing plants, hot mix plants etc.	Complied, Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Complied,
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non-conforming, suitable permission should be taken before construction from the competent authority.	Noted,
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Complied,
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Complied,
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area. Construction spoils including bituminous material and other hazardous materials must not be allowed to	Being complied at construction sites.

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Sl. No.	Conditions	Status of Compliance
	contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained. During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.	
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Complied, solar studs are being used in throughout the project to illuminate the road and guide the user of the road.
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Complied.
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Noted, road sings have to be provided as per IRC guidelines.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Noted, parking facility constructed as per IRC guidelines.

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Gen. Engrt, PCT.

**Compliance Report of Environmental Clearance Conditions of
Bundelkhand Expressway Project:**

Name of the Project :- Bundelkhand Expressway,
Name of the Project Proponent:- M/s- Uttar Pradesh Expressways Industrial Development Authority (UPEIDA)

Clearance Letter No:- 407/ parya / SEAC / 4632-5156/2018 Dated 23.11.2019

Period of Compliance Report:- April 2023 to September 2023,

Construction various packages completed on date: Pkg-I (14 Jan2023), Pkg-II (20 Aug. 2022), Pkg-III (28 July 2022), Pkg-IV (28-07-2022), Pkg-V (29-07-2022), Pkg-VI (10-02-2023)


Sl. No.	Conditions	Status of Compliance
A- GENERAL CONDITIONS:		
1.	<p>A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include:</p> <ul style="list-style-type: none"> i. The detailed impact analysis under scope of work particularly the impact on ambient air quality interpreting the incremental conduction of the various parameters based on air quality models. ii. The specific target group in the predominant wind directions. iii. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels In order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms. iv. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made. 	<p>Study is completed and Final report submitted to UPEIDA on date 26.12.2022, vide letter no ICT/UPEIDA/BKLD/EW/TL/4224.</p>
2.	<p>Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.</p>	<p>Complied. Forest Clearance with tree felling permission has been granted by MoEFCC, Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020. Attached as Annexure-I. Total 4,98,199 numbers of plants have been planted on/along median/avenue of the project road survived numbers till the end of</p>


 Ravi Singh
 (Environmental Expert)
 ICT Bkd Exp. Pkg -

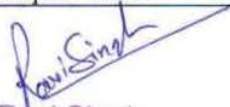

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Sl. No.	Conditions	Status of Compliance
		reporting period i.e. 31st March 2021 are 347887 . Details attached as Annexure-V
3.	The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.	The implementation of Environment Management Plan and Action Taken report is reviewed in the month of September 2023. Copy attached as Annexure-II.
4.	The project proponent will set up separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.	Complied, Environmental Management cell has setup under the supervision of Manager (Environment) UPEIDA.
5.	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports In respect of mitigative measures and other Environmental protection activities.	Complied.
6.	A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	Being complied.
7.	The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be compiled with.	Noted.
8.	First aid centres along the highway should be Identified with referral facility for nearby trauma centres for causality management.	Complied.
9.	Regular noise levels should be monitored during construction and operation phase.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
10.	The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes along with compliance report.	Being complied. Environmental Monitoring reports (air, water, noise and soil) attached as Annexure-III
B. SPECIFIC CONDITIONS:		
1.	Project proponent shall carryout the analysis for aquatic and terrestrial of soil and for surface water as well as subsurface water samples for environmental parameters/contaminants affecting the ecological system. Water and soil test samples shall be collected and be analyzed for at least of two site stations of the river/natural water bodies, distance admeasuring approximately 100mt. apart from one another, and likewise for subsurface water, at least two subsurface water sample shall be collected from both bank side of the river/ natural water bodies, trans distance admeasuring approximately 500mt., apart in the traverse	Complied.


Ravi Singh
(Environmental Expert)
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Sl. No.	Conditions	Status of Compliance
	journey of Expressway road/bridge width.	
2.	Project proponent shall assess the impact of Expressway road/bridge construction on migratory birds under the direction and supervision of Chief Wildlife Warden of Govt. of U.P.	Concern area DFO and wildlife warden were consulted during initial stage of the project to assess the impact of migratory birds. There is no migratory birds path found near the expressway alignment.
3.	Conservation measures shall be adopted to preserve aquatic and terrestrial fauna.	Complied,
4.	Bio-diversity in terms of flora and fauna shall be maintained.	Complied,
5.	State Environmental Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including the revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted
6.	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Noted.
7.	Source of water-required water shall be met by rivers and canals wherever it is possible, if no other option boroawell may be recommended after obtaining permission competent authority.	Complied,
8.	Felling of trees only after obtaining NOC from the competent authority.	Complied,
9.	Vehicle having PUC certificate should be use.	Complied,
10.	Safe drinking water for labours should be provided.	Being complied, RO drinking water is being provided for workers and other construction staffs of each packages of road section.
11.	100 PPM, PM ₁₀ must be achieved.	Being complied. Air, Water, Noise and Soil monitoring is being done as per Environmental Monitoring Plan. Monitoring reports attached as Annexure-III
12.	Continuous online AAQ monitoring at every 100 KM interval to be done.	In progress to Comply
13.	Trauma centre along with refreshment centre at every 50 KM to be provided.	Complied as per IRC guideline / norms.
14.	Drainage line and provision of lighting on both side of the road side should he provided.	Complied,
15.	Traffic light signal at each crossing and at diversion point to be provided.	Complied,


Ravi Singh
(Environmental Expert)
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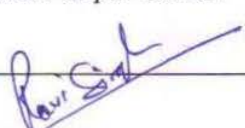

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Sl. No.	Conditions	Status of Compliance
16.	Name of approaching town with mileage sign to be provided.	Complied as per IRC guideline /norms.
17.	Mining permission from competent authority should also be taken.	Complied,
18.	The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.	Complied,
19.	The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.	Explored to use plastic waste in highway construction as per IRC guidelines/norms but significant quantity of plastic waste were not generated from site.
20.	The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.	Complied, Total- Quantity utilized 174789 cum. in project (Pkg-I to VI)
21.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Forest Clearance has been granted by MoEFCC Regional Office Lucknow Vide letter no; 8B/UP/06/04/2020/FC/954 dated 09-10-2020.
22.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.	Not applicable (as alignment is not passing through any wildlife area)
23.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendation of the approved Site Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-1 species In the study area).	Not applicable as schedule-1 species not found in the study area.
24.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.	Being complied. Attached as Annexure-IV.
25.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, In case of drawing of ground water / from the competent authority concerned in case of drawl of surface water required for the project,	Complied, as per requirement.
26.	All potable water sources near the right of way should be	Drinking water used in project

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Ravi Singh
(Environmental Expert)
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Sl. No.	Conditions	Status of Compliance
	such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station,	being tested and meeting prescribed criteria. Rain water harvesting structure along the project road at the interval of 500meter is being constructed.
27.	Ground and surface water sources (Including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption Including use of stored rain water should be explored and included in the comprehensive CEIA as Indicated In condition no. 1.	Being complied as per requirement.
28.	It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified (-co-Sensitive areas (iv) inter-State boundaries and international boundaries.	Complied,
29.	For any extraction of ground water, prior permission from CGWB shall be taken,	Being complied as per requirement.
30.	Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.	Being complied as per requirement.
31.	Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc. planned in the project area as per EIA notification.	Noted
32.	Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected, Wetlands within the study area of the project should be Identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive EIA.	Complied,
33.	The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.	Being Complied, Petrol pump/ CNG filling station are being established along the project road at km 70+500 RHS, 129+290 LHS, 179+050 RHS, 225+100 LHS.
34.	The operation and maintenance of dust monitoring to be reviewed after every six months.	Being complied.
35.	Rain water harvesting sites should be developed where ever possible as per norms.	Total 770 nos. of RWH structures has been constructed on both sides of the project length at the interval of every 500m.


Ravi Singh
(Environmental Expert)
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Sl. No.	Conditions	Status of Compliance
36.	The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.	Noted, and obtained as per requirement.
37.	Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.	Project is a new alignment green field project and not passing through inhabited areas.
38.	Rest areas with facilities like toilets and refreshment may be included along the expressway.	Complied, Rest area with all amenities (toilets and refreshment) provided as per IRC guidelines/ norms at location km 70+500 RHS, 129+290 LHS, 179+050 RHS, 225+100 LHS.
39.	Provision of trauma center / medical facilities is to be provided on this expressway within convenient distance.	Total 6 ambulance medical van, one in each packages of road has been provided as per IRC guidelines/ norms and medical facilities at toll plaza locations- 4+460, 179+050, 225+100 and 287+000 has been provided.
40.	It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. it is also suggested that it will be better if in between two roads strong railing could provided with sufficient height.	W-beam metal crash barrier fencing has been provided throughout the alignment as per IRC guideline /Norms.
41.	Overloading factor should be adequately incorporated during design and construction of the expressway.	Complied,
42.	Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.	Complied. Total 827nos. of drainage structures has been constructed as per IRC guideline / norms and contract agreement.
43.	Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.	Complied,
44.	Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.	Complied,
45.	On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.	Complied,


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(Environmental Expert)
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Sl. No.	Conditions	Status of Compliance
46.	Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.	Noted,
47.	Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.	Complied,
48.	Acquisition of land should be as prescribed under Govt. Rules.	Complied,
49.	Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.	Complied,
50.	Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.	Complied,
51.	Borrow pits should be so selected so as to have minimum loss of productive land.	Noted, and being followed on project site.
52.	Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, bit plants, hot mix plants etc.	Complied, Ref. Point 24 of specific condition.
53.	Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.	Complied,
54.	The alignment shall be so maintained that there is no archaeological or cultural property in the project area.	Alignment is not passing near to any archaeological or cultural site.
55.	The proposal should conform to Regional Development Plan for the area and if non-conforming, suitable permission should be taken before construction from the competent authority.	Noted,
56.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.	Complied, Project is in operation stage, limited staff is being deployed, providing with dignified living standard.
57.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents	Complied, Project construction is completed. Digging is not required in operation stage of the project
58.	Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following: No excavation or dumping on private property is carried out without consent of the owner. No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive location. Excavation work should be done in consultation with the	Being complied at construction sites.


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Sl. No.	Conditions	Status of Compliance
	<p>Soil Conservation and Watershed Development Agencies working in the area.</p> <p>Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained.</p> <p>During the earthwork on embankments care is to be taken regarding environmental pollution the adequate number of sprinkles should be used during the operation period.</p>	
59.	Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.	Being complied at sites.
60.	Borrow pits and other scars created during the road construction should be properly levelled and treated.	Being complied at sites.
61.	Possibility of use of non conventional energy sources may be explored.	Complied, solar studs are being used in throughout the project to illuminate the road and guide the user of the road.
62.	Municipal solid waste & Hazardous waste shall not be used in the construction of the expressway.	Complied,
63.	Automatic traffic signal is to be provided at all crossing functioning during day and night.	Complied, road singes have to be provided as per IRC guidelines.
64.	During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.	Complied, parking facility constructed as per IRC guidelines.


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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 556 OF 2023

IN THE MATTER OF:

Arun Tiwari

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

KNOW ALL to whom these presents shall come that I, Mr. Phul Kumar Gaur, Authorised Representative of M/s Gawar Construction Limited i.e. Respondent No.6 herein, do hereby authorise:

Mr. Kapil Arora, Adv. (En No: D/1421/2003), Ms. Manjula Baxla, Adv. (En No.: D/535/2010), Ms. Aditi Tambi, Adv. (En No.: D/4699/2016), Ms. Palak Nagar, Adv. (En No.: D/5755/2018), Pravar Veer Misra, Adv. (En. No.: D/4372/2017) | Ms. Prashasthi Bhat, Adv. (En No.: D/4518/2020), Ms. Ashima Sharma, Adv. (En. No. D/13239/2022)

Cyril Amarchand Mangaldas, Level 1 & 2, Max Towers, C-001/A, Sector 16 B, Noida – 201301,
U.P., Tel: +91-120-6699000 Fax: +91-120-6699009: Mob: 9599487161 | 9599684696 |

Email: kapil.arora@cyrilshroff.com | manjula.baxla@cyrilshroff.com | palak.nagar@cyrilshroff.com
(hereinafter called the Advocate) to be my Advocates in the above noted case and authorize him/them:-

To act, appear plead in the above noted case in this Court in which the same may be tried or heard and also in Courts.

To sign, file verify and present pleadings, replications, appeals, cross objections or petitions for executions, review, revision, restorations, withdrawal compromise or other petition, replies, objections or affidavits or other documents as maybe deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and other instruments and grant receipts thereof and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the attorney on my behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we the undersigned do hereby agree to not hold the Advocate or his substitute responsible for the result of the said cause as a consequence of his absence from Court when the said cause is called for hearings or for any negligence of the said Advocate/s or his substitute.



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And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our duly authorised agent would appear in this Court on all hearings and will inform the Advocate for appearance when the case is called up for hearing, or any negligence of the said Advocate/s or his/their substitute.

And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this 29th day of April, 2024.

Accepted:



Signature
Identified

Mr. Kapil Arora
Advocate
(En No: D/1421/2003)

Manjula Baxla

Ms. Manjula Baxla
Advocate
(En No.: D/535/2010)

Ms. Aditi Tambi
Advocate
(En No.: D/4699/2016)

Ms. Palak Nagar
Advocate
(En No.: D/5755/2018)

Pravar Veer Misra
Advocate
(En. No.: D/4372/2017)

Ms. Prashasthi Bhat
Advocate
(En No.: D/4518/2020)

Ms. Ashima Sharma
Advocate
(En. No. D/13239/2022)